Consumer Protection Act, 2019

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- 1. Corrigendum to CP Act 2019
- 2. Effective date of Consumer Protection Act, 2019
- 3. The Consumer Protection (Consumer Disputes Redressal Commissions) Rules, 2020
- 4. The Consumer Protection (Central Consumer Protection Council) Rules, 2020
- 5. The Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of State Commission and District Commission) Rules, 2020
- 6. The Consumer Protection (Salary, allowances and conditions of service of President and Members of the State Commission and District Commission)

 Model Rules, 2020.
- 7. The Consumer Protection (Mediation) Rules, 2020



असाधारण

EXTRAORDINARY

भाग II — खण्ड 1 PART II — Section 1 प्राधिकार से प्रकाशित

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No. 54] NEW DELHI, FRIDAY, AUGUST 9, 2019/SHRAVANA 18, 1941 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 9th August, 2019/Shravana 18, 1941 (Saka)

The following Act of Parliament received the assent of the President on the 9th August, 2019, and is hereby published for general information:—

THE CONSUMER PROTECTION ACT. 2019

No. 35 of 2019

[9th August, 2019.]

An Act to provide for protection of the interests of consumers and for the said purpose, to establish authorities for timely and effective administration and settlement of consumers' disputes and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

CHAPTER I

Preliminary

- **1.** (1) This Act may be called the Consumer Protection Act, 2019.
- (2) It extends to the whole of India except the State of Jammu and Kashmir.
- (3) It shall come into force on such date as the Central Government may, by notification, appoint and different dates may be appointed for different States and for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.
- (4) Save as otherwise expressly provided by the Central Government, by notification, this Act shall apply to all goods and services.

Short title, extent, commencement and application. Definitions.

- 2. In this Act, unless the context otherwise requires,—
- (1) "advertisement" means any audio or visual publicity, representation, endorsement or pronouncement made by means of light, sound, smoke, gas, print, electronic media, internet or website and includes any notice, circular, label, wrapper, invoice or such other documents;
 - (2) "appropriate laboratory" means a laboratory or an organisation—
 - (i) recognised by the Central Government; or
 - (ii) recognised by a State Government, subject to such guidelines as may be issued by the Central Government in this behalf; or
 - (iii) established by or under any law for the time being in force, which is maintained, financed or aided by the Central Government or a State Government for carrying out analysis or test of any goods with a view to determining whether such goods suffer from any defect;
 - (3) "branch office" means—
 - (i) any office or place of work described as a branch by the establishment; or
 - (ii) any establishment carrying on either the same or substantially the same activity carried on by the head office of the establishment;
- (4) "Central Authority" means the Central Consumer Protection Authority established under section 10;
 - (5) "complainant" means—
 - (i) a consumer; or
 - (ii) any voluntary consumer association registered under any law for the time being in force; or
 - (iii) the Central Government or any State Government; or
 - (iv) the Central Authority; or
 - (v) one or more consumers, where there are numerous consumers having the same interest; or
 - (vi) in case of death of a consumer, his legal heir or legal representative; or
 - (vii) in case of a consumer being a minor, his parent or legal guardian;
- (6) "complaint" means any allegation in writing, made by a complainant for obtaining any relief provided by or under this Act, that—
 - (i) an unfair contract or unfair trade practice or a restrictive trade practice has been adopted by any trader or service provider;
 - (ii) the goods bought by him or agreed to be bought by him suffer from one or more defects;
 - (iii) the services hired or availed of or agreed to be hired or availed of by him suffer from any deficiency;
 - (*iv*) a trader or a service provider, as the case may be, has charged for the goods or for the services mentioned in the complaint, a price in excess of the price—
 - (a) fixed by or under any law for the time being in force; or

- (b) displayed on the goods or any package containing such goods; or
- (c) displayed on the price list exhibited by him by or under any law for the time being in force; or
 - (d) agreed between the parties;
- (ν) the goods, which are hazardous to life and safety when used, are being offered for sale to the public—
 - (a) in contravention of standards relating to safety of such goods as required to be complied with, by or under any law for the time being in force:
 - (b) where the trader knows that the goods so offered are unsafe to the public;
- (vi) the services which are hazardous or likely to be hazardous to life and safety of the public when used, are being offered by a person who provides any service and who knows it to be injurious to life and safety;
- (vii) a claim for product liability action lies against the product manufacturer, product seller or product service provider, as the case may be;
- (7) "consumer" means any person who—
- (i) buys any goods for a consideration which has been paid or promised or partly paid and partly promised, or under any system of deferred payment and includes any user of such goods other than the person who buys such goods for consideration paid or promised or partly paid or partly promised, or under any system of deferred payment, when such use is made with the approval of such person, but does not include a person who obtains such goods for resale or for any commercial purpose; or
- (ii) hires or avails of any service for a consideration which has been paid or promised or partly paid and partly promised, or under any system of deferred payment and includes any beneficiary of such service other than the person who hires or avails of the services for consideration paid or promised, or partly paid and partly promised, or under any system of deferred payment, when such services are availed of with the approval of the first mentioned person, but does not include a person who avails of such service for any commercial purpose.

Explanation.—For the purposes of this clause,—

- (a) the expression "commercial purpose" does not include use by a person of goods bought and used by him exclusively for the purpose of earning his livelihood, by means of self-employment;
- (b) the expressions "buys any goods" and "hires or avails any services" includes offline or online transactions through electronic means or by teleshopping or direct selling or multi-level marketing;
- (8) "consumer dispute" means a dispute where the person against whom a complaint has been made, denies or disputes the allegations contained in the complaint;
 - (9) "consumer rights" includes,—
 - (i) the right to be protected against the marketing of goods, products or services which are hazardous to life and property;
 - (*ii*) the right to be informed about the quality, quantity, potency, purity, standard and price of goods, products or services, as the case may be, so as to protect the consumer against unfair trade practices;

- (iii) the right to be assured, wherever possible, access to a variety of goods, products or services at competitive prices;
- (*iv*) the right to be heard and to be assured that consumer's interests will receive due consideration at appropriate fora;
- (v) the right to seek redressal against unfair trade practice or restrictive trade practices or unscrupulous exploitation of consumers; and
 - (vi) the right to consumer awareness;
- (10) "defect" means any fault, imperfection or shortcoming in the quality, quantity, potency, purity or standard which is required to be maintained by or under any law for the time being in force or under any contract, express or implied or as is claimed by the trader in any manner whatsoever in relation to any goods or product and the expression "defective" shall be construed accordingly;
- (11) "deficiency" means any fault, imperfection, shortcoming or inadequacy in the quality, nature and manner of performance which is required to be maintained by or under any law for the time being in force or has been undertaken to be performed by a person in pursuance of a contract or otherwise in relation to any service and includes—
 - (i) any act of negligence or omission or commission by such person which causes loss or injury to the consumer; and
 - (ii) deliberate withholding of relevant information by such person to the consumer;
- (12) "design", in relation to a product, means the intended or known physical and material characteristics of such product and includes any intended or known formulation or content of such product and the usual result of the intended manufacturing or other process used to produce such product;
- (13) "direct selling" means marketing, distribution and sale of goods or provision of services through a network of sellers, other than through a permanent retail location;
- (14) "Director-General" means the Director-General appointed under sub-section (2) of section 15;
- (15) "District Commission" means a District Consumer Disputes Redressal Commission established under sub-section (1) of section 28;
- (16) "e-commerce" means buying or selling of goods or services including digital products over digital or electronic network;
- (17) "electronic service provider" means a person who provides technologies or processes to enable a product seller to engage in advertising or selling goods or services to a consumer and includes any online market place or online auction sites;
 - (18) "endorsement", in relation to an advertisement, means—
 - (i) any message, verbal statement, demonstration; or
 - (*ii*) depiction of the name, signature, likeness or other identifiable personal characteristics of an individual; or
 - (iii) depiction of the name or seal of any institution or organisation,

which makes the consumer to believe that it reflects the opinion, finding or experience of the person making such endorsement;

(19) "establishment" includes an advertising agency, commission agent, manufacturing, trading or any other commercial agency which carries on any business, trade or profession or any work in connection with or incidental or ancillary to any

commercial activity, trade or profession, or such other class or classes of persons including public utility entities in the manner as may be prescribed;

- (20) "express warranty" means any material statement, affirmation of fact, promise or description relating to a product or service warranting that it conforms to such material statement, affirmation, promise or description and includes any sample or model of a product warranting that the whole of such product conforms to such sample or model;
- (21) "goods" means every kind of movable property and includes "food" as defined in clause (j) of sub-section (1) of section 3 of the Food Safety and Standards Act, 2006;
 - (22) "harm", in relation to a product liability, includes—
 - (i) damage to any property, other than the product itself;
 - (ii) personal injury, illness or death;
 - (iii) mental agony or emotional distress attendant to personal injury or illness or damage to property; or
 - (*iv*) any loss of consortium or services or other loss resulting from a harm referred to in sub-clause (*i*) or sub-clause (*ii*) or sub-clause (*iii*),

but shall not include any harm caused to a product itself or any damage to the property on account of breach of warranty conditions or any commercial or economic loss, including any direct, incidental or consequential loss relating thereto;

- (23) "injury" means any harm whatever illegally caused to any person, in body, mind or property;
 - (24) "manufacturer" means a person who—
 - (i) makes any goods or parts thereof; or
 - (ii) assembles any goods or parts thereof made by others; or
 - (iii) puts or causes to be put his own mark on any goods made by any other person;
- (25) "mediation" means the process by which a mediator mediates the consumer disputes;
 - (26) "mediator" means a mediator referred to in section 75;
- (27) "member" includes the President and a member of the National Commission or a State Commission or a District Commission, as the case may be;
- (28) "misleading advertisement" in relation to any product or service, means an advertisement, which—
 - (i) falsely describes such product or service; or
 - (ii) gives a false guarantee to, or is likely to mislead the consumers as to the nature, substance, quantity or quality of such product or service; or
 - (*iii*) conveys an express or implied representation which, if made by the manufacturer or seller or service provider thereof, would constitute an unfair trade practice; or
 - (iv) deliberately conceals important information;
- (29) "National Commission" means the National Consumer Disputes Redressal Commission established under sub-section (1) of section 53;

34 of 2006.

- (30) "notification" means a notification published in the Official Gazette and the term "notify" shall be construed accordingly;
 - (31) "person" includes—
 - (i) an individual;
 - (ii) a firm whether registered or not;
 - (iii) a Hindu undivided family;
 - (iv) a co-operative society;
 - (v) an association of persons whether registered under the Societies Registration Act, 1860 or not;

21 of 1860.

- (vi) any corporation, company or a body of individuals whether incorporated or not;
- (vii) any artificial juridical person, not falling within any of the preceding sub-clauses;
- (32) "prescribed" means prescribed by rules made by the Central Government, or, as the case may be, the State Government;
- (33) "product" means any article or goods or substance or raw material or any extended cycle of such product, which may be in gaseous, liquid, or solid state possessing intrinsic value which is capable of delivery either as wholly assembled or as a component part and is produced for introduction to trade or commerce, but does not include human tissues, blood, blood products and organs;
- (34) "product liability" means the responsibility of a product manufacturer or product seller, of any product or service, to compensate for any harm caused to a consumer by such defective product manufactured or sold or by deficiency in services relating thereto;
- (35) "product liability action" means a complaint filed by a person before a District Commission or State Commission or National Commission, as the case may be, for claiming compensation for the harm caused to him;
 - (36) "product manufacturer" means a person who—
 - (i) makes any product or parts thereof; or
 - (ii) assembles parts thereof made by others; or
 - (iii) puts or causes to be put his own mark on any products made by any other person; or
 - (*iv*) makes a product and sells, distributes, leases, installs, prepares, packages, labels, markets, repairs, maintains such product or is otherwise involved in placing such product for commercial purpose; or
 - (v) designs, produces, fabricates, constructs or re-manufactures any product before its sale; or
 - (vi) being a product seller of a product, is also a manufacturer of such product;
- (37) "product seller", in relation to a product, means a person who, in the course of business, imports, sells, distributes, leases, installs, prepares, packages, labels, markets, repairs, maintains, or otherwise is involved in placing such product for commercial purpose and includes—
 - (i) a manufacturer who is also a product seller; or

(ii) a service provider,

but does not include—

- (a) a seller of immovable property, unless such person is engaged in the sale of constructed house or in the construction of homes or flats;
- (b) a provider of professional services in any transaction in which, the sale or use of a product is only incidental thereto, but furnishing of opinion, skill or services being the essence of such transaction;
 - (c) a person who—
 - (I) acts only in a financial capacity with respect to the sale of the product;
 - (II) is not a manufacturer, wholesaler, distributor, retailer, direct seller or an electronic service provider;
 - (III) leases a product, without having a reasonable opportunity to inspect and discover defects in the product, under a lease arrangement in which the selection, possession, maintenance, and operation of the product are controlled by a person other than the lessor;
- (38) "product service provider", in relation to a product, means a person who provides any service in respect of such product;
- (39) "regulations" means the regulations made by the National Commission, or as the case may be, the Central Authority;
- (40) "Regulator" means a body or any authority established under any other law for the time being in force;
- (41) "restrictive trade practice" means a trade practice which tends to bring about manipulation of price or its conditions of delivery or to affect flow of supplies in the market relating to goods or services in such a manner as to impose on the consumers unjustified costs or restrictions and shall include—
 - (i) delay beyond the period agreed to by a trader in supply of such goods or in providing the services which has led or is likely to lead to rise in the price;
 - (ii) any trade practice which requires a consumer to buy, hire or avail of any goods or, as the case may be, services as condition precedent for buying, hiring or availing of other goods or services;
- (42) "service" means service of any description which is made available to potential users and includes, but not limited to, the provision of facilities in connection with banking, financing, insurance, transport, processing, supply of electrical or other energy, telecom, boarding or lodging or both, housing construction, entertainment, amusement or the purveying of news or other information, but does not include the rendering of any service free of charge or under a contract of personal service;
- (43) "spurious goods" means such goods which are falsely claimed to be genuine;
- (44) "State Commission" means a State Consumer Disputes Redressal Commission established under sub-section (1) of section 42;
- (45) "trader", in relation to any goods, means a person who sells or distributes any goods for sale and includes the manufacturer thereof, and where such goods are sold or distributed in package form, includes the packer thereof;
- (46) "unfair contract" means a contract between a manufacturer or trader or service provider on one hand, and a consumer on the other, having such terms which

cause significant change in the rights of such consumer, including the following, namely:—

- (i) requiring manifestly excessive security deposits to be given by a consumer for the performance of contractual obligations; or
- (ii) imposing any penalty on the consumer, for the breach of contract thereof which is wholly disproportionate to the loss occurred due to such breach to the other party to the contract; or
- (iii) refusing to accept early repayment of debts on payment of applicable penalty; or
- (iv) entitling a party to the contract to terminate such contract unilaterally, without reasonable cause; or
- (v) permitting or has the effect of permitting one party to assign the contract to the detriment of the other party who is a consumer, without his consent; or
- (vi) imposing on the consumer any unreasonable charge, obligation or condition which puts such consumer to disadvantage;
- (47) "unfair trade practice" means a trade practice which, for the purpose of promoting the sale, use or supply of any goods or for the provision of any service, adopts any unfair method or unfair or deceptive practice including any of the following practices, namely:—
 - (i) making any statement, whether orally or in writing or by visible representation including by means of electronic record, which—
 - (a) falsely represents that the goods are of a particular standard, quality, quantity, grade, composition, style or model;
 - (b) falsely represents that the services are of a particular standard, quality or grade;
 - (c) falsely represents any re-built, second-hand, renovated, reconditioned or old goods as new goods;
 - (d) represents that the goods or services have sponsorship, approval, performance, characteristics, accessories, uses or benefits which such goods or services do not have;
 - (e) represents that the seller or the supplier has a sponsorship or approval or affiliation which such seller or supplier does not have;
 - (f) makes a false or misleading representation concerning the need for, or the usefulness of, any goods or services;
 - (g) gives to the public any warranty or guarantee of the performance, efficacy or length of life of a product or of any goods that is not based on an adequate or proper test thereof:

Provided that where a defence is raised to the effect that such warranty or guarantee is based on adequate or proper test, the burden of proof of such defence shall lie on the person raising such defence;

- (h) makes to the public a representation in a form that purports to be—
 - (A) a warranty or guarantee of a product or of any goods or services; or
 - (B) a promise to replace, maintain or repair an article or any part thereof or to repeat or continue a service until it has achieved a specified result,

if such purported warranty or guarantee or promise is materially misleading or if there is no reasonable prospect that such warranty, guarantee or promise will be carried out;

- (i) materially misleads the public concerning the price at which a product or like products or goods or services, have been or are, ordinarily sold or provided, and, for this purpose, a representation as to price shall be deemed to refer to the price at which the product or goods or services has or have been sold by sellers or provided by suppliers generally in the relevant market unless it is clearly specified to be the price at which the product has been sold or services have been provided by the person by whom or on whose behalf the representation is made;
- (j) gives false or misleading facts disparaging the goods, services or trade of another person.

Explanation.—For the purposes of this sub-clause, a statement that is,—

- (A) expressed on an article offered or displayed for sale, or on its wrapper or container; or
- (B) expressed on anything attached to, inserted in, or accompanying, an article offered or displayed for sale, or on anything on which the article is mounted for display or sale; or
- (C) contained in or on anything that is sold, sent, delivered, transmitted or in any other manner whatsoever made available to a member of the public,

shall be deemed to be a statement made to the public by, and only by, the person who had caused the statement to be so expressed, made or contained;

(ii) permitting the publication of any advertisement, whether in any newspaper or otherwise, including by way of electronic record, for the sale or supply at a bargain price of goods or services that are not intended to be offered for sale or supply at the bargain price, or for a period that is, and in quantities that are, reasonable, having regard to the nature of the market in which the business is carried on, the nature and size of business, and the nature of the advertisement.

Explanation.—For the purpose of this sub-clause, "bargain price" means,—

- (A) a price that is stated in any advertisement to be a bargain price, by reference to an ordinary price or otherwise; or
- (B) a price that a person who reads, hears or sees the advertisement, would reasonably understand to be a bargain price having regard to the prices at which the product advertised or like products are ordinarily sold;

(iii) permitting—

- (a) the offering of gifts, prizes or other items with the intention of not providing them as offered or creating impression that something is being given or offered free of charge when it is fully or partly covered by the amount charged, in the transaction as a whole;
- (b) the conduct of any contest, lottery, game of chance or skill, for the purpose of promoting, directly or indirectly, the sale, use or supply of any product or any business interest, except such contest, lottery, game of chance or skill as may be prescribed;
- (c) withholding from the participants of any scheme offering gifts, prizes or other items free of charge on its closure, the information about final results of the scheme.

Explanation.—For the purpose of this sub-clause, the participants of a scheme shall be deemed to have been informed of the final results of the scheme where such results are within a reasonable time published, prominently in the same newspaper in which the scheme was originally advertised;

- (*iv*) permitting the sale or supply of goods intended to be used, or are of a kind likely to be used by consumers, knowing or having reason to believe that the goods do not comply with the standards prescribed by the competent authority relating to performance, composition, contents, design, constructions, finishing or packaging as are necessary to prevent or reduce the risk of injury to the person using the goods;
- (v) permitting the hoarding or destruction of goods, or refusal to sell the goods or to make them available for sale or to provide any service, if such hoarding or destruction or refusal raises or tends to raise or is intended to raise, the cost of those or other similar goods or services;
- (vi) manufacturing of spurious goods or offering such goods for sale or adopting deceptive practices in the provision of services;
- (*vii*) not issuing bill or cash memo or receipt for the goods sold or services rendered in such manner as may be prescribed;
- (*viii*) refusing, after selling goods or rendering services, to take back or withdraw defective goods or to withdraw or discontinue deficient services and to refund the consideration thereof, if paid, within the period stipulated in the bill or cash memo or receipt or in the absence of such stipulation, within a period of thirty days;
- (*ix*) disclosing to other person any personal information given in confidence by the consumer unless such disclosure is made in accordance with the provisions of any law for the time being in force.

CHAPTER II

CONSUMER PROTECTION COUNCILS

Central Consumer Protection Council.

- **3.** (1) The Central Government shall, by notification, establish with effect from such date as it may specify in that notification, the Central Consumer Protection Council to be known as the Central Council.
- (2) The Central Council shall be an advisory council and consist of the following members, namely:—
 - (a) the Minister-in-charge of the Department of Consumer Affairs in the Central Government, who shall be the Chairperson; and
 - (b) such number of other official or non-official members representing such interests as may be prescribed.

Procedure for meetings of Central Council.

- **4.** (1) The Central Council shall meet as and when necessary, but at least one meeting of the Council shall be held every year.
- (2) The Central Council shall meet at such time and place as the Chairperson may think fit and shall observe such procedure in regard to the transaction of its business as may be prescribed.

Objects of Central Council. **5.** The objects of the Central Council shall be to render advice on promotion and protection of the consumers' rights under this Act.

6. (1) Every State Government shall, by notification, establish with effect from such date as it may specify in such notification, a State Consumer Protection Council for such State to be known as the State Council.

State Consumer Protection Councils.

- (2) The State Council shall be an advisory council and consist of the following members, namely:—
 - (a) the Minister-in-charge of Consumer Affairs in the State Government who shall be the Chairperson;
 - (b) such number of other official or non-official members representing such interests as may be prescribed;
 - (c) such number of other official or non-official members, not exceeding ten, as may be nominated by the Central Government.
- (3) The State Council shall meet as and when necessary but not less than two meetings shall be held every year.
- (4) The State Council shall meet at such time and place as the Chairperson may think fit and shall observe such procedure in regard to the transaction of its business, as may be prescribed.
- **7.** The objects of every State Council shall be to render advice on promotion and protection of consumer rights under this Act within the State.

Objects of State Council.

8. (1) The State Government shall, by notification, establish for every District with effect from such date as it may specify in such notification, a District Consumer Protection Council to be known as the District Council.

District Consumer Protection Council.

- (2) The District Council shall be an advisory council and consist of the following members, namely:—
 - (a) the Collector of the district (by whatever name called), who shall be the Chairperson; and
 - (b) such number of other official and non-official members representing such interests as may be prescribed.
- (3) The District Council shall meet as and when necessary but not less than two meetings shall be held every year.
- (4) The District Council shall meet at such time and place within the district as the Chairperson may think fit and shall observe such procedure in regard to the transaction of its business as may be prescribed.
- **9.** The objects of every District Council shall be to render advice on promotion and protection of consumer rights under this Act within the district.

Objects of District Council.

CHAPTER III

CENTRAL CONSUMER PROTECTION AUTHORITY

10. (I) The Central Government shall, by notification, establish with effect from such date as it may specify in that notification, a Central Consumer Protection Authority to be known as the Central Authority to regulate matters relating to violation of rights of consumers, unfair trade practices and false or misleading advertisements which are prejudicial to the interests of public and consumers and to promote, protect and enforce the rights of consumers as a class.

Establishment of Central Consumer Protection Authority.

(2) The Central Authority shall consist of a Chief Commissioner and such number of other Commissioners as may be prescribed, to be appointed by the Central Government to exercise the powers and discharge the functions under this Act.

(3) The headquarters of the Central Authority shall be at such place in the National Capital Region of Delhi, and it shall have regional and other offices in any other place in India as the Central Government may decide.

Qualifications, method of recruitment, etc., of Chief Commissioner and Commissioners. 11. The Central Government may, by notification, make rules to provide for the qualifications for appointment, method of recruitment, procedure for appointment, term of office, salaries and allowances, resignation, removal and other terms and conditions of the service of the Chief Commissioner and Commissioners of the Central Authority.

Vacancy, etc., not to invalidate proceedings of Central Authority.

- 12. No act or proceeding of the Central Authority shall be invalid merely by reason of—
 - (a) any vacancy in, or any defect in the constitution of, the Central Authority; or
- (b) any defect in the appointment of a person acting as the Chief Commissioner or as a Commissioner; or
- (c) any irregularity in the procedure of the Central Authority not affecting the merits of the case.

Appointment of officers, experts, professionals and other employees of Central Authority.

- **13.** (1) The Central Government shall provide the Central Authority such number of officers and other employees as it considers necessary for the efficient performance of its functions under this Act.
- (2) The salaries and allowances payable to, and the other terms and conditions of service of, the officers and other employees of the Central Authority appointed under this Act shall be such as may be prescribed.
- (3) The Central Authority may engage, in accordance with the procedure specified by regulations, such number of experts and professionals of integrity and ability, who have special knowledge and experience in the areas of consumer rights and welfare, consumer policy, law, medicine, food safety, health, engineering, product safety, commerce, economics, public affairs or administration, as it deems necessary to assist it in the discharge of its functions under this Act.

Procedure of Central Authority.

- 14.(1) The Central Authority shall regulate the procedure for transaction of its business and allocation of its business amongst the Chief Commissioner and Commissioners as may be specified by regulations.
- (2) The Chief Commissioner shall have the powers of general superintendence, direction and control in respect of all administrative matters of the Central Authority:

Provided that the Chief Commissioner may delegate such of his powers relating to administrative matters of the Central Authority, as he may think fit, to any Commissioner (including Commissioner of a regional office) or any other officer of the Central Authority.

Investigation Wing.

- **15.** (1) The Central Authority shall have an Investigation Wing headed by a Director-General for the purpose of conducting inquiry or investigation under this Act as may be directed by the Central Authority.
- (2) The Central Government may appoint a Director-General and such number of Additional Director-General, Director, Joint Director, Deputy Director and Assistant Director, from amongst persons who have experience in investigation and possess such qualifications, in such manner, as may be prescribed.
- (3) Every Additional Director-General, Director, Joint Director, Deputy Director and Assistant Director shall exercise his powers, and discharge his functions, subject to the general control, supervision and direction of the Director-General.
- (4) The Director-General may delegate all or any of his powers to the Additional Director-General or Director, Joint Director or Deputy Director or Assistant Director, as the case may be, while conducting inquiries or investigations under this Act.

- (5) The inquiries or the investigations made by the Director-General shall be submitted to the Central Authority in such form, in such manner and within such time, as may be specified by regulations.
- 16. The District Collector (by whatever name called) may, on a complaint or on a reference made to him by the Central Authority or the Commissioner of a regional office, inquire into or investigate complaints regarding violation of rights of consumers as a class, on matters relating to violations of consumer rights, unfair trade practices and false or misleading advertisements, within his jurisdiction and submit his report to the Central Authority or to the Commissioner of a regional office, as the case may be.

Power of District Collector

17. A complaint relating to violation of consumer rights or unfair trade practices or false or misleading advertisements which are prejudicial to the interests of consumers as a class, may be forwarded either in writing or in electronic mode, to any one of the authorities, namely, the District Collector or the Commissioner of regional office or the Central Authority.

Complaints to authorities.

18. (1) The Central Authority shall—

(a) protect, promote and enforce the rights of consumers as a class, and prevent violation of consumers rights under this Act;

Powers and functions of Central Authority.

- (b) prevent unfair trade practices and ensure that no person engages himself in unfair trade practices;
- (c) ensure that no false or misleading advertisement is made of any goods or services which contravenes the provisions of this Act or the rules or regulations made thereunder;
- (d) ensure that no person takes part in the publication of any advertisement which is false or misleading.
- (2) Without prejudice to the generality of the provisions contained in sub-section (1), the Central Authority may, for any of the purposes aforesaid,—
 - (a) inquire or cause an inquiry or investigation to be made into violations of consumer rights or unfair trade practices, either *suo motu* or on a complaint received or on the directions from the Central Government;
 - (b) file complaints before the District Commission, the State Commission or the National Commission, as the case may be, under this Act;
 - (c) intervene in any proceedings before the District Commission or the State Commission or the National Commission, as the case may be, in respect of any allegation of violation of consumer rights or unfair trade practices;
 - (d) review the matters relating to, and the factors inhibiting enjoyment of, consumer rights, including safeguards provided for the protection of consumers under any other law for the time being in force and recommend appropriate remedial measures for their effective implementation;
 - (e) recommend adoption of international covenants and best international practices on consumer rights to ensure effective enforcement of consumer rights;
 - (f) undertake and promote research in the field of consumer rights;
 - (g) spread and promote awareness on consumer rights;
 - (h) encourage non-Governmental organisations and other institutions working in the field of consumer rights to co-operate and work with consumer protection agencies;
 - (*i*) mandate the use of unique and universal goods identifiers in such goods, as may be necessary, to prevent unfair trade practices and to protect consumers' interest;

- (j) issue safety notices to alert consumers against dangerous or hazardous or unsafe goods or services;
- (*k*) advise the Ministries and Departments of the Central and State Governments on consumer welfare measures;
- (l) issue necessary guidelines to prevent unfair trade practices and protect consumers' interest.
- 19. (1) The Central Authority may, after receiving any information or complaint or directions from the Central Government or of its own motion, conduct or cause to be conducted a preliminary inquiry as to whether there exists a *prima facie* case of violation of consumer rights or any unfair trade practice or any false or misleading advertisement, by any person, which is prejudicial to the public interest or to the interests of consumers and if it is satisfied that there exists a *prima facie* case, it shall cause investigation to be made by the Director-General or by the District Collector.
- (2) Where, after preliminary inquiry, the Central Authority is of the opinion that the matter is to be dealt with by a Regulator established under any other law for the time being in force, it may refer such matter to the concerned Regulator along with its report.
- (3) For the purposes of investigation under sub-section (I), the Central Authority, the Director General or the District Collector may call upon a person referred to in sub-section (I) and also direct him to produce any document or record in his possession.
- **20.** Where the Central Authority is satisfied on the basis of investigation that there is sufficient evidence to show violation of consumer rights or unfair trade practice by a person, it may pass such order as may be necessary, including—
 - (a) recalling of goods or withdrawal of services which are dangerous, hazardous or unsafe;
 - (b) reimbursement of the prices of goods or services so recalled to purchasers of such goods or services; and
 - $\left(c\right)$ discontinuation of practices which are unfair and prejudicial to consumers' interest:

Provided that the Central Authority shall give the person an opportunity of being heard before passing an order under this section.

- **21.** (1) Where the Central Authority is satisfied after investigation that any advertisement is false or misleading and is prejudicial to the interest of any consumer or is in contravention of consumer rights, it may, by order, issue directions to the concerned trader or manufacturer or endorser or advertiser or publisher, as the case may be, to discontinue such advertisement or to modify the same in such manner and within such time as may be specified in that order.
- (2) Notwithstanding the order passed under sub-section (1), if the Central Authority is of the opinion that it is necessary to impose a penalty in respect of such false or misleading advertisement, by a manufacturer or an endorser, it may, by order, impose on manufacturer or endorser a penalty which may extend to ten lakh rupees:

Provided that the Central Authority may, for every subsequent contravention by a manufacturer or endorser, impose a penalty, which may extend to fifty lakh rupees.

(3) Notwithstanding any order under sub-sections (1) and (2), where the Central Authority deems it necessary, it may, by order, prohibit the endorser of a false or misleading advertisement from making endorsement of any product or service for a period which may extend to one year:

Authority to refer matter for investigation or to other Regulator.

Power of

Central

Power of Central Authority to recall goods, etc.

Power of Central Authority to issue directions and penalties against false or misleading advertisements. Provided that the Central Authority may, for every subsequent contravention, prohibit such endorser from making endorsement in respect of any product or service for a period which may extend to three years.

- (4) Where the Central Authority is satisfied after investigation that any person is found to publish, or is a party to the publication of, a misleading advertisement, it may impose on such person a penalty which may extend to ten lakh rupees.
- (5) No endorser shall be liable to a penalty under sub-sections (2) and (3) if he has exercised due diligence to verify the veracity of the claims made in the advertisement regarding the product or service being endorsed by him.
- (6) No person shall be liable to such penalty if he proves that he had published or arranged for the publication of such advertisement in the ordinary course of his business:

Provided that no such defence shall be available to such person if he had previous knowledge of the order passed by the Central Authority for withdrawal or modification of such advertisement.

- (7) While determining the penalty under this section, regard shall be had to the following, namely:—
 - (a) the population and the area impacted or affected by such offence;
 - (b) the frequency and duration of such offence;
 - (c) the vulnerability of the class of persons likely to be adversely affected by such offence; and
 - (d) the gross revenue from the sales effected by virtue of such offence.
- (8) The Central Authority shall give the person an opportunity of being heard before an order under this section is passed.
- **22.** (1) For the purpose of conducting an investigation after preliminary inquiry under sub-section (1) of section 19, the Director-General or any other officer authorised by him in this behalf, or the District Collector, as the case may be, may, if he has any reason to believe that any person has violated any consumer rights or committed unfair trade practice or causes any false or misleading advertisement to be made, shall,—

Search and seizure.

- (a) enter at any reasonable time into any such premises and search for any document or record or article or any other form of evidence and seize such document, record, article or such evidence;
 - (b) make a note or an inventory of such record or article; or
- (c) require any person to produce any record, register or other document or article.
- (2) The provisions of the Code of Criminal Procedure, 1973, relating to search and seizure shall apply, as far as may be, for search and seizure under this Act.
- (3) Every document, record or article seized under clause (a) of sub-section (I) or produced under clause (c) of that sub-section shall be returned to the person, from whom they were seized or who produced the same, within a period of twenty days of the date of such seizure or production, as the case may be, after copies thereof or extracts therefrom certified by that person, in such manner as may be prescribed, have been taken.
- (4) Where any article seized under sub-section (1) are subject to speedy or natural decay, the Director-General or such other officer may dispose of the article in such manner as may be prescribed.
- (5) In the case of articles other than the articles referred to in sub-section (4), provisions contained in clause (c) of sub-section (2) of section 38 shall *mutatis mutandis* apply in relation to analysis or tests.

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Designation of any statutory authority or body to function as Central Authority. **23.** The Central Government may, if it considers necessary, by notification, designate any statutory authority or body to exercise the powers and perform the functions of the Central Authority referred to in section 10.

Appeal.

24. A person aggrieved by any order passed by the Central Authority under sections 20 and 21 may file an appeal to the National Commission within a period of thirty days from the date of receipt of such order.

Grants by Central Government. **25.** The Central Government may, after due appropriation made by Parliament by law in this behalf, make to the Central Authority grants of such sums of money as that Government may think fit for being utilised for the purposes of this Act.

Accounts and audit.

- **26.** (1) The Central Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form and manner as may be prescribed in consultation with the Comptroller and Auditor-General of India.
- (2) The accounts of the Central Authority shall be audited by the Comptroller and Auditor-General of India at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the Central Authority to the Comptroller and Auditor-General of India.
- (3) The Comptroller and Auditor-General of India or any other person appointed by him in connection with the audit of the accounts of the Central Authority shall have the same rights, privileges and authority in connection with such audit as the Comptroller and Auditor-General of India generally has, in connection with the audit of the Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the offices of the Central Authority.
- (4) The accounts of the Central Authority as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf together with the audit report thereon shall be forwarded annually to the Central Government which shall cause the same to be laid before each House of Parliament.

Furnishing of annual reports, etc.

- 27. (1) The Central Authority shall prepare once in every year, in such form, manner and at such time as may be prescribed, an annual report giving full account of its activities during the previous year and such other reports and returns, as may be directed, and copies of such report and returns shall be forwarded to the Central Government.
- (2) A copy of the annual report received under sub-section (1) shall be laid, as soon as may be after it is received, before each House of Parliament.

CHAPTER IV

CONSUMER DISPUTES REDRESSAL COMMISSION

Establishment of District Consumer Disputes Redressal Commission. **28.** (1) The State Government shall, by notification, establish a District Consumer Disputes Redressal Commission, to be known as the District Commission, in each district of the State:

Provided that the State Government may, if it deems fit, establish more than one District Commission in a district.

- (2) Each District Commission shall consist of—
 - (a) a President; and
- (b) not less than two and not more than such number of members as may be prescribed, in consultation with the Central Government.

29. The Central Government may, by notification, make rules to provide for the qualifications, method of recruitment, procedure for appointment, term of office, resignation and removal of the President and members of the District Commission.

Qualifications, etc., of President and members of District Commission.

30. The State Government may, by notification, make rules to provide for salaries and allowances and other terms and conditions of service of the President, and members of the District Commission.

Salaries, allowances and other terms and conditions of service of President and members of District Commission.

31. Any person appointed as President or, as the case may be, a member of the District Commission immediately before the commencement of this Act shall hold office as such as President or, as the case may be, as member till the completion of his term for which he has been appointed.

Transitional provision.

32. If, at any time, there is a vacancy in the office of the President or member of a District Commission, the State Government may, by notification, direct—

Vacancy in office of member of District Commission.

- (a) any other District Commission specified in that notification to exercise the jurisdiction in respect of that district also; or
- (b) the President or a member of any other District Commission specified in that notification to exercise the powers and discharge the functions of the President or member of that District Commission also.
- 33.(1) The State Government shall provide the District Commission with such officers and other employees as may be required to assist the District Commission in the discharge of its functions.

Officers and other employees of District Commission.

- (2) The officers and other employees of the District Commission shall discharge their functions under the general superintendence of the President of the District Commission.
- (3) The salaries and allowances payable to, and the other terms and conditions of service of, the officers and other employees of the District Commission shall be such as may be prescribed.
- **34.** (1) Subject to the other provisions of this Act, the District Commission shall have jurisdiction to entertain complaints where the value of the goods or services paid as consideration does not exceed one crore rupees:

Jurisdiction of District Commission.

Provided that where the Central Government deems it necessary so to do, it may prescribe such other value, as it deems fit.

- (2) A complaint shall be instituted in a District Commission within the local limits of whose jurisdiction,—
 - (a) the opposite party or each of the opposite parties, where there are more than one, at the time of the institution of the complaint, ordinarily resides or carries on business or has a branch office or personally works for gain; or
 - (b) any of the opposite parties, where there are more than one, at the time of the institution of the complaint, actually and voluntarily resides, or carries on business or has a branch office, or personally works for gain, provided that in such case the permission of the District Commission is given; or
 - (c) the cause of action, wholly or in part, arises; or
 - (d) the complainant resides or personally works for gain.

(3) The District Commission shall ordinarily function in the district headquarters and may perform its functions at such other place in the district, as the State Government may, in consultation with the State Commission, notify in the Official Gazette from time to time.

Manner in which complaint shall be made.

- **35.** (1) A complaint, in relation to any goods sold or delivered or agreed to be sold or delivered or any service provided or agreed to be provided, may be filed with a District Commission by-
 - (a) the consumer,—
 - (i) to whom such goods are sold or delivered or agreed to be sold or delivered or such service is provided or agreed to be provided; or
 - (ii) who alleges unfair trade practice in respect of such goods or service;
 - (b) any recognised consumer association, whether the consumer to whom such goods are sold or delivered or agreed to be sold or delivered or such service is provided or agreed to be provided, or who alleges unfair trade practice in respect of such goods or service, is a member of such association or not;
 - (c) one or more consumers, where there are numerous consumers having the same interest, with the permission of the District Commission, on behalf of, or for the benefit of, all consumers so interested; or
 - (d) the Central Government, the Central Authority or the State Government, as the case may be:

Provided that the complaint under this sub-section may be filed electronically in such manner as may be prescribed.

Explanation.—For the purposes of this sub-section, "recognised consumer association" means any voluntary consumer association registered under any law for the time being in force.

- (2) Every complaint filed under sub-section (1) shall be accompanied with such fee and payable in such manner, including electronic form, as may be prescribed.
- **36.** (1) Every proceeding before the District Commission shall be conducted by the President of that Commission and atleast one member thereof, sitting together:

Provided that where a member, for any reason, is unable to conduct a proceeding till it is completed, the President and the other member shall continue the proceeding from the stage at which it was last heard by the previous member.

(2) On receipt of a complaint made under section 35, the District Commission may, by order, admit the complaint for being proceeded with or reject the same:

Provided that a complaint shall not be rejected under this section unless an opportunity of being heard has been given to the complainant:

Provided further that the admissibility of the complaint shall ordinarily be decided within twenty-one days from the date on which the complaint was filed.

(3) Where the District Commission does not decide the issue of admissibility of the complaint within the period so specified, it shall be deemed to have been admitted.

- **37.** (1) At the first hearing of the complaint after its admission, or at any later stage, if it appears to the District Commission that there exists elements of a settlement which may be acceptable to the parties, except in such cases as may be prescribed, it may direct the parties to give in writing, within five days, consent to have their dispute settled by mediation in accordance with the provisions of Chapter V.
- (2) Where the parties agree for settlement by mediation and give their consent in writing, the District Commission shall, within five days of receipt of such consent, refer the

Proceedings before District Commission.

Reference to mediation

matter for mediation, and in such case, the provisions of Chapter V, relating to mediation, shall apply.

38. (I) The District Commission shall, on admission of a complaint, or in respect of cases referred for mediation on failure of settlement by mediation, proceed with such complaint.

Procedure on admission of complaint.

- (2) Where the complaint relates to any goods, the District Commission shall,—
- (a) refer a copy of the admitted complaint, within twenty-one days from the date of its admission to the opposite party mentioned in the complaint directing him to give his version of the case within a period of thirty days or such extended period not exceeding fifteen days as may be granted by it;
- (b) if the opposite party on receipt of a complaint referred to him under clause (a) denies or disputes the allegations contained in the complaint, or omits or fails to take any action to represent his case within the time given by the District Commission, proceed to settle the consumer dispute in the manner specified in clauses (c) to (g);
- (c) if the complaint alleges a defect in the goods which cannot be determined without proper analysis or test of the goods, obtain a sample of the goods from the complainant, seal it and authenticate it in the manner as may be prescribed and refer the sample so sealed to the appropriate laboratory along with a direction that such laboratory to make an analysis or test, whichever may be necessary, with a view to finding out whether such goods suffer from any defect alleged in the complaint or from any other defect and to report its findings thereon to the District Commission within a period of forty-five days of the receipt of the reference or within such extended period as may be granted by it;
- (d) before any sample of the goods is referred to any appropriate laboratory under clause (c), require the complainant to deposit to the credit of the Commission such fees as may be specified, for payment to the appropriate laboratory for carrying out the necessary analysis or test in relation to the goods in question;
- (e) remit the amount deposited to its credit under clause (d) to the appropriate laboratory to enable it to carry out the analysis or test mentioned in clause (c) and on receipt of the report from the appropriate laboratory, it shall forward a copy of the report along with such remarks as it may feel appropriate to the opposite party;
- (f) if any of the parties disputes the correctness of the findings of the appropriate laboratory, or disputes the correctness of the methods of analysis or test adopted by the appropriate laboratory, require the opposite party or the complainant to submit in writing his objections with regard to the report made by the appropriate laboratory;
- (g) give a reasonable opportunity to the complainant as well as the opposite party of being heard as to the correctness or otherwise of the report made by the appropriate laboratory and also as to the objection made in relation thereto under clause (f) and issue an appropriate order under section 39.
- (3) The District Commission shall, if the complaint admitted by it under sub-section (2) of section 36 relates to goods in respect of which the procedure specified in sub-section (2) cannot be followed, or if the complaint relates to any services,—
 - (a) refer a copy of such complaint to the opposite party directing him to give his version of the case within a period of thirty days or such extended period not exceeding fifteen days as may be granted by the District Commission;
 - (b) if the opposite party, on receipt of a copy of the complaint, referred to him under clause (a) denies or disputes the allegations contained in the complaint, or omits or fails to take any action to represent his case within the time given by the District Commission, it shall proceed to settle the consumer dispute—

- (i) on the basis of evidence brought to its notice by the complainant and the opposite party, if the opposite party denies or disputes the allegations contained in the complaint, or
- (ii) ex parte on the basis of evidence brought to its notice by the complainant, where the opposite party omits or fails to take any action to represent his case within the time given by the Commission;
- (c) decide the complaint on merits if the complainant fails to appear on the date of hearing.
- (4) For the purposes of sub-sections (2) and (3), the District Commission may, by order, require an electronic service provider to provide such information, documents or records, as may be specified in that order.
- (5) No proceedings complying with the procedure laid down in sub-sections (1) and (2) shall be called in question in any court on the ground that the principles of natural justice have not been complied with.
- (6) Every complaint shall be heard by the District Commission on the basis of affidavit and documentary evidence placed on record:

Provided that where an application is made for hearing or for examination of parties in person or through video conferencing, the District Commission may, on sufficient cause being shown, and after recording its reasons in writing, allow the same.

(7) Every complaint shall be disposed of as expeditiously as possible and endeavour shall be made to decide the complaint within a period of three months from the date of receipt of notice by opposite party where the complaint does not require analysis or testing of commodities and within five months if it requires analysis or testing of commodities:

Provided that no adjournment shall ordinarily be granted by the District Commission unless sufficient cause is shown and the reasons for grant of adjournment have been recorded in writing by the Commission:

Provided further that the District Commission shall make such orders as to the costs occasioned by the adjournment as may be specified by regulations:

Provided also that in the event of a complaint being disposed of after the period so specified, the District Commission shall record in writing, the reasons for the same at the time of disposing of the said complaint.

- (8) Where during the pendency of any proceeding before the District Commission, if it appears necessary, it may pass such interim order as is just and proper in the facts and circumstances of the case.
- (9) For the purposes of this section, the District Commission shall have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 while trying a 5 of 1908. suit in respect of the following matters, namely:—
 - (a) the summoning and enforcing the attendance of any defendant or witness and examining the witness on oath;
 - (b) requiring the discovery and production of any document or other material object as evidence;
 - (c) receiving of evidence on affidavits;
 - (d) the requisitioning of the report of the concerned analysis or test from the appropriate laboratory or from any other relevant source;
 - (e) issuing of commissions for the examination of any witness, or document; and

(f) any other matter which may be prescribed by the Central Government.

45 of 1860.

2 of 1974.

(10) Every proceeding before the District Commission shall be deemed to be a judicial proceeding within the meaning of sections 193 and 228 of the Indian Penal Code, and the District Commission shall be deemed to be a criminal court for the purposes of section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973.

(11) Where the complainant is a consumer referred to in sub-clause (v) of clause (5) of section 2, the provisions of Order I Rule 8 of the First Schedule to the Code of Civil Procedure, 1908 shall apply subject to the modification that every reference therein to a suit or decree shall be construed as a reference to a complaint or the order of the District Commission thereon.

5 of 1908.

(12) In the event of death of a complainant who is a consumer or of the opposite party against whom the complaint has been filed, the provisions of Order XXII of the First Schedule to the Code of Civil Procedure, 1908 shall apply subject to the modification that every reference therein to the plaintiff and the defendant shall be construed as reference to a complainant or the opposite party, as the case may be.

5 of 1908.

39. (1) Where the District Commission is satisfied that the goods complained against suffer from any of the defects specified in the complaint or that any of the allegations contained in the complaint about the services or any unfair trade practices, or claims for compensation under product liability are proved, it shall issue an order to the opposite party directing him to do one or more of the following, namely:—

Findings of District Commission.

- (a) to remove the defect pointed out by the appropriate laboratory from the goods in question;
- (b) to replace the goods with new goods of similar description which shall be free from any defect;
- (c) to return to the complainant the price, or, as the case may be, the charges paid by the complainant along with such interest on such price or charges as may be decided;
- (*d*) to pay such amount as may be awarded by it as compensation to the consumer for any loss or injury suffered by the consumer due to the negligence of the opposite party:

Provided that the District Commission shall have the power to grant punitive damages in such circumstances as it deems fit;

- (e) to pay such amount as may be awarded by it as compensation in a product liability action under Chapter VI;
 - (f) to remove the defects in goods or deficiencies in the services in question;
- (g) to discontinue the unfair trade practice or restrictive trade practice and not to repeat them;
 - (h) not to offer the hazardous or unsafe goods for sale;
 - (i) to withdraw the hazardous goods from being offered for sale;
- (*j*) to cease manufacture of hazardous goods and to desist from offering services which are hazardous in nature;
- (k) to pay such sum as may be determined by it, if it is of the opinion that loss or injury has been suffered by a large number of consumers who are not identifiable conveniently:

Provided that the minimum amount of sum so payable shall not be less than twenty-five per cent. of the value of such defective goods sold or service provided, as the case may be, to such consumers;

- (*l*) to issue corrective advertisement to neutralise the effect of misleading advertisement at the cost of the opposite party responsible for issuing such misleading advertisement;
 - (m) to provide for adequate costs to parties; and
 - (n) to cease and desist from issuing any misleading advertisement.
- (2) Any amount obtained under sub-section (I) shall be credited to such fund and utilised in such manner as may be prescribed.
- (3) In any proceeding conducted by the President and a member and if they differ on any point or points, they shall state the point or points on which they differ and refer the same to another member for hearing on such point or points and the opinion of the majority shall be the order of the District Commission:

Provided that the other member shall give his opinion on such point or points referred to him within a period of one month from the date of such reference.

(4) Every order made by the District Commission under sub-section (1) shall be signed by the President and the member who conducted the proceeding:

Provided that where the order is made as per majority opinion under sub-section (3), such order shall also be signed by the other member.

40. The District Commission shall have the power to review any of the order passed by it if there is an error apparent on the face of the record, either of its own motion or on an application made by any of the parties within thirty days of such order.

Review by District Commission in certain cases.

Commission.

Appeal
against order appea
of District

41. Any person aggrieved by an order made by the District Commission may prefer an appeal against such order to the State Commission on the grounds of facts or law within a period of forty-five days from the date of the order, in such form and manner, as may be prescribed:

Provided that the State Commission may entertain an appeal after the expiry of the said period of forty-five days, if it is satisfied that there was sufficient cause for not filing it within that period:

Provided further that no appeal by a person, who is required to pay any amount in terms of an order of the District Commission, shall be entertained by the State Commission unless the appellant has deposited fifty per cent. of that amount in the manner as may be prescribed:

Provided also that no appeal shall lie from any order passed under sub-section (I) of section 81 by the District Commission pursuant to a settlement by mediation under section 80.

- **42.** (1) The State Government shall, by notification, establish a State Consumer Disputes Redressal Commission, to be known as the State Commission, in the State.
- (2) The State Commission shall ordinarily function at the State capital and perform its functions at such other places as the State Government may in consultation with the State Commission notify in the Official Gazette:

Provided that the State Government may, by notification, establish regional benches of the State Commission, at such places, as it deems fit.

- (3) Each State Commission shall consist of—
 - (a) a President; and
- (b) not less than four or not more than such number of members as may be prescribed in consultation with the Central Government.

Establishment of State Consumer Disputes Redressal Commission. **43.** The Central Government may, by notification, make rules to provide for the qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission.

Qualifications, etc., of President and members of State Commission.

44. The State Government may, by notification, make rules to provide for salaries and allowances and other terms and conditions of service of the President and members of the State Commission.

Salaries, allowances and other terms and conditions of service of President and members of State Commission.

45. Any person appointed as President or, as the case may be, a member of the State Commission immediately before the commencement of this Act shall hold office as such, as President or member, as the case may be, till the completion of his term.

Transitional provision.

46. (1) The State Government shall determine the nature and categories of the officers and other employees required to assist the State Commission in the discharge of its functions and provide the Commission with such officers and other employees as it may think fit.

Officers and employees of State Commission.

- (2) The officers and other employees of the State Commission shall discharge their functions under the general superintendence of the President.
- (3) The salaries and allowances payable to and the other terms and conditions of service of, the officers and other employees of the State Commission shall be such as may be prescribed.
- **47.** (1) Subject to the other provisions of this Act, the State Commission shall have jurisdiction—

Jurisdiction of State Commission.

(a) to entertain—

(i) complaints where the value of the goods or services paid as consideration, exceeds rupees one crore, but does not exceed rupees ten crore:

Provided that where the Central Government deems it necessary so to do, it may prescribe such other value, as it deems fit;

- (ii) complaints against unfair contracts, where the value of goods or services paid as consideration does not exceed ten crore rupees;
- (iii) appeals against the orders of any District Commission within the State; and
- (b) to call for the records and pass appropriate orders in any consumer dispute which is pending before or has been decided by any District Commission within the State, where it appears to the State Commission that such District Commission has exercised a jurisdiction not vested in it by law, or has failed to exercise a jurisdiction so vested or has acted in exercise of its jurisdiction illegally or with material irregularity.
- (2) The jurisdiction, powers and authority of the State Commission may be exercised by Benches thereof, and a Bench may be constituted by the President with one or more members as the President may deem fit:

Provided that the senior-most member shall preside over the Bench.

(3) Where the members of a Bench differ in opinion on any point, the points shall be decided according to the opinion of the majority, if there is a majority, but if the members are equally divided, they shall state the point or points on which they differ, and make a reference to the President who shall either hear the point or points himself or refer the case for hearing on such point or points by one or more of the other members and such point or points shall

be decided according to the opinion of the majority of the members who have heard the case, including those who first heard it:

Provided that the President or the other members, as the case may be, shall give opinion on the point or points so referred within a period of one month from the date of such reference.

- (4) A complaint shall be instituted in a State Commission within the limits of whose jurisdiction,—
 - (a) the opposite party or each of the opposite parties, where there are more than one, at the time of the institution of the complaint, ordinarily resides or carries on business or has a branch office or personally works for gain; or
 - (b) any of the opposite parties, where there are more than one, at the time of the institution of the complaint, actually and voluntarily resides, or carries on business or has a branch office or personally works for gain, provided in such case, the permission of the State Commission is given; or
 - (c) the cause of action, wholly or in part, arises; or
 - (d) the complainant resides or personally works for gain.

Transfer of cases.

48. On the application of the complainant or of its own motion, the State Commission may, at any stage of the proceeding, transfer any complaint pending before a District Commission to another District Commission within the State if the interest of justice so requires.

Procedure applicable to State Commission.

- **49.** (1) The provisions relating to complaints under sections 35, 36, 37, 38 and 39 shall, with such modifications as may be necessary, be applicable to the disposal of complaints by the State Commission.
- (2) Without prejudice to the provisions of sub-section (I), the State Commission may also declare any terms of contract, which is unfair to any consumer, to be null and void.

Review by State Commission in certain cases. **50.** The State Commission shall have the power to review any of the order passed by it if there is an error apparent on the face of the record, either of its own motion or on an application made by any of the parties within thirty days of such order.

Appeal to National Commission. **51.** (1) Any person aggrieved by an order made by the State Commission in exercise of its powers conferred by sub-clause (i) or (ii) of clause (a) of sub-section (1) of section 47 may prefer an appeal against such order to the National Commission within a period of thirty days from the date of the order in such form and manner as may be prescribed:

Provided that the National Commission shall not entertain the appeal after the expiry of the said period of thirty days unless it is satisfied that there was sufficient cause for not filing it within that period:

Provided further that no appeal by a person, who is required to pay any amount in terms of an order of the State Commission, shall be entertained by the National Commission unless the appellant has deposited fifty per cent. of that amount in the manner as may be prescribed.

- (2) Save as otherwise expressly provided under this Act or by any other law for the time being in force, an appeal shall lie to the National Commission from any order passed in appeal by any State Commission, if the National Commission is satisfied that the case involves a substantial question of law.
- (3) In an appeal involving a question of law, the memorandum of appeal shall precisely state the substantial question of law involved in the appeal.
- (4) Where the National Commission is satisfied that a substantial question of law is involved in any case, it shall formulate that question and hear the appeal on that question:

Provided that nothing in this sub-section shall be deemed to take away or abridge the power of the National Commission to hear, for reasons to be recorded in writing, the appeal on any other substantial question of law, if it is satisfied that the case involves such question of law.

- (5) An appeal may lie to the National Commission under this section from an order passed *ex parte* by the State Commission.
- **52.** An appeal filed before the State Commission or the National Commission, as the case may be, shall be heard as expeditiously as possible and every endeavour shall be made to dispose of the appeal within a period of ninety days from the date of its admission:

Hearing of appeal.

Provided that no adjournment shall ordinarily be granted by the State Commission or the National Commission, as the case may be, unless sufficient cause is shown and the reasons for grant of adjournment have been recorded in writing by such Commission:

Provided further that the State Commission or the National Commission, as the case may be, shall make such orders as to the costs occasioned by the adjournment, as may be specified by regulations:

Provided also that in the event of an appeal being disposed of after the period so specified, the State Commission or the National Commission, as the case may be, shall record in writing the reasons for the same at the time of disposing of the said appeal.

- **53.** (1) The Central Government shall, by notification, establish a National Consumer Disputes Redressal Commission, to be known as the National Commission.
- (2) The National Commission shall ordinarily function at the National Capital Region and perform its functions at such other places as the Central Government may in consultation with the National Commission notify in the Official Gazette:

Establishment of National Consumer Disputes Redressal Commission.

Provided that the Central Government may, by notification, establish regional Benches of the National Commission, at such places, as it deems fit.

54. The National Commission shall consist of—

Composition of National Commission.

Qualifications,

etc., of President and

- (a) a President; and
- (b) not less than four and not more than such number of members as may be prescribed.
- **55.** (1) The Central Government may, by notification, make rules to provide for qualifications, appointment, term of office, salaries and allowances, resignation, removal and other terms and conditions of service of the President and members of the National Commission:

members of
National
Commission.
ding

Provided that the President and members of the National Commission shall hold office for such term as specified in the rules made by the Central Government but not exceeding five years from the date on which he enters upon his office and shall be eligible for re-appointment:

Provided further that no President or members shall hold office as such after he has attained such age as specified in the rules made by the Central Government which shall not exceed,—

- (a) in the case of the President, the age of seventy years;
- (b) in the case of any other member, the age of sixty-seven years.
- (2) Neither the salary and allowances nor the other terms and conditions of service of President and members of the National Commission shall be varied to his disadvantage after his appointment.

Transitional provision.

56. The President and every other member appointed immediately before the commencement of section 177 of the Finance Act, 2017 shall continue to be governed by the provisions of the Consumer Protection Act, 1986 and the rules made thereunder as if this Act had not come into force.

7 of 2017. 68 of 1986.

Other officers and employees of National Commission.

- **57.** (1) The Central Government shall provide, in consultation with the President of the National Commission, such number of officers and other employees to assist the National Commission in the discharge of its functions as it may think fit.
- (2) The officers and other employees of the National Commission shall discharge their functions under the general superintendence of the President of the National Commission.
- (3) The salaries and allowances payable to, and the other terms and conditions of service of, the officers and other employees of the National Commission shall be such as may be prescribed.

Jurisdiction of National Commission. 58. (1) Subject to the other provisions of this Act, the National Commission shall have jurisdiction—

(a) to entertain—

(i) complaints where the value of the goods or services paid as consideration exceeds rupees ten crore:

Provided that where the Central Government deems it necessary so to do, it may prescribe such other value, as it deems fit;

- (ii) complaints against unfair contracts, where the value of goods or services paid as consideration exceeds ten crore rupees;
 - (iii) appeals against the orders of any State Commission;
 - (iv) appeals against the orders of the Central Authority; and
- (b) to call for the records and pass appropriate orders in any consumer dispute which is pending before or has been decided by any State Commission where it appears to the National Commission that such State Commission has exercised a jurisdiction not vested in it by law, or has failed to exercise a jurisdiction so vested, or has acted in the exercise of its jurisdiction illegally or with material irregularity.
- (2) The jurisdiction, powers and authority of the National Commission may be exercised by Benches thereof and a Bench may be constituted by the President with one or more members as he may deem fit:

Provided that the senior-most member of the Bench shall preside over the Bench.

(3) Where the members of a Bench differ in opinion on any point, the points shall be decided according to the opinion of the majority, if there is a majority, but if the members are equally divided, they shall state the point or points on which they differ, and make a reference to the President who shall either hear the point or points himself or refer the case for hearing on such point or points by one or more of the other members and such point or points shall be decided according to the opinion of the majority of the members who have heard the case, including those who first heard it:

Provided that the President or the other member, as the case may be, shall give opinion on the point or points so referred within a period of two months from the date of such reference.

Procedure applicable to National Commission

- **59.** (1) The provisions relating to complaints under sections 35, 36, 37, 38 and 39 shall, with such modifications as may be considered necessary, be applicable to the disposal of complaints by the National Commission.
- (2) Without prejudice to sub-section (1), the National Commission may also declare any terms of contract, which is unfair to any consumer to be null and void.

60. The National Commission shall have the power to review any of the order passed by it if there is an error apparent on the face of the record, either of its own motion or on an application made by any of the parties within thirty days of such order.

Review by National Commission in certain cases.

61. Where an order is passed by the National Commission *ex parte*, the aggrieved party may make an application to the Commission for setting aside such order.

Power to set aside *ex parte* orders.

62. On the application of the complainant or of its own motion, the National Commission may, at any stage of the proceeding, in the interest of justice, transfer any complaint pending before the District Commission of one State to a District Commission of another State or before one State Commission to another State Commission.

Transfer of cases.

63. When the office of President of the National Commission is vacant or a person occupying such office is, by reason of absence or otherwise, unable to perform the duties of his office, these shall be performed by the senior-most member of the National Commission:

Vacancy in office of President of National Commission.

Provided that where a retired Judge of a High Court or a person who has been a Judicial Member is a member of the National Commission, such member or where the number of such members is more than one, the senior-most person amongst such members, shall preside over the National Commission in the absence of President of that Commission.

64. No act or proceeding of the District Commission, the State Commission or the National Commission shall be invalid by reason only of the existence of any vacancy amongst its members or any defect in the constitution thereof.

Vacancies or defects in appointment not to invalidate orders.

65. (I) All notices, required by this Act to be served, shall be served by delivering or transmitting a copy thereof by registered post acknowledgment due addressed to opposite party against whom complaint is made or to the complainant by speed post or by such courier service, approved by the District Commission, the State Commission or the National Commission, as the case may be, or by any other mode of transmission of documents including electronic means.

Service of notice, etc.

- (2) Without prejudice to the provisions contained in sub-section (1), the notice required by this Act may be served on an electronic service provider at the address provided by it on the electronic platform from where it provides its services as such and for this purpose, the electronic service provider shall designate a nodal officer to accept and process such notices.
- (3) When an acknowledgment or any other receipt purporting to be signed by the opposite party or his agent or, as the case may be, by the complainant is received by the District Commission, the State Commission or the National Commission, as the case may be, or postal article containing the notice is received back by such District Commission, State Commission or the National Commission, with an endorsement purporting to have been made by a postal employee or by any person authorised by the courier service to the effect that the opposite party or his agent or complainant had refused to take delivery of the postal article containing the notice or had refused to accept the notice by any other means specified in sub-section (1) when tendered or transmitted to him, the District Commission or the State Commission or the National Commission, as the case may be, shall declare that the notice has been duly served on the opposite party or to the complainant, as the case may be:

Provided that where the notice was properly addressed, pre-paid and duly sent by registered post acknowledgment due, a declaration referred to in this sub-section shall be made notwithstanding the fact that the acknowledgment has been lost or misplaced, or for any other reason, has not been received by the District Commission, the State Commission or the National Commission, as the case may be, within thirty days from the date of issue of notice.

(4) All notices required to be served on an opposite party or to complainant, as the case may be, shall be deemed to be sufficiently served, if addressed in the case of the opposite party, to the place where business or profession is carried on, and in case of the complainant, the place where such person actually and voluntarily resides.

Experts to assist National Commission or State Commission. **66.** Where the National Commission or the State Commission, as the case may be, on an application by a complainant or otherwise, is of the opinion that it involves the larger interest of consumers, it may direct any individual or organisation or expert to assist the National Commission or the State Commission, as the case may be.

Appeal against order of National Commission. **67.** Any person, aggrieved by an order made by the National Commission in exercise of its powers conferred by sub-clause (*i*) or (*ii*) of clause (*a*) of sub-section (*I*) of section 58, may prefer an appeal against such order to the Supreme Court within a period of thirty days from the date of the order:

Provided that the Supreme Court may entertain an appeal after the expiry of the said period of thirty days if it is satisfied that there was sufficient cause for not filing it within that period:

Provided further that no appeal by a person who is required to pay any amount in terms of an order of the National Commission shall be entertained by the Supreme Court unless that person has deposited fifty per cent. of that amount in the manner as may be prescribed.

Finality of orders.

68. Every order of a District Commission or the State Commission or the National Commission, as the case may be, shall, if no appeal has been preferred against such order under the provisions of this Act, be final.

Limitation period.

- 69. (I) The District Commission, the State Commission or the National Commission shall not admit a complaint unless it is filed within two years from the date on which the cause of action has arisen.
- (2) Notwithstanding anything contained in sub-section (1), a complaint may be entertained after the period specified in sub-section (1), if the complainant satisfies the District Commission, the State Commission or the National Commission, as the case may be, that he had sufficient cause for not filing the complaint within such period:

Provided that no such complaint shall be entertained unless the District Commission or the State Commission or the National Commission, as the case may be, records its reasons for condoning such delay.

Administrative control.

- **70.** (1) The National Commission shall have the authority to lay down such adequate standards in consultation with the Central Government from time to time, for better protection of the interests of consumers and for that purpose, shall have administrative control over all the State Commissions in the following matters, namely:—
 - (a) monitoring performance of the State Commissions in terms of their disposal by calling for periodical returns regarding the institution, disposal and pendency of cases;
 - (b) investigating into any allegations against the President and members of a State Commission and submitting inquiry report to the State Government concerned along with copy endorsed to the Central Government for necessary action;
 - (c) issuance of instructions regarding adoption of uniform procedure in the hearing of matters, prior service of copies of documents produced by one party to the opposite parties, furnishing of english translation of judgments written in any language, speedy grant of copies of documents;

- (d) overseeing the functioning of the State Commission or the District Commission either by way of inspection or by any other means, as the National Commission may like to order from time to time, to ensure that the objects and purposes of the Act are best served and the standards set by the National Commission are implemented without interfering with their quasi-judicial freedom.
- (2) There shall be a monitoring cell to be constituted by the President of the National Commission to oversee the functioning of the State Commissions from the administrative point of view.
- (3) The State Commission shall have administrative control over all the District Commissions within its jurisdiction in all matters referred to in sub-section (1).
- (4) The National Commission and the State Commissions shall furnish to the Central Government periodically or as and when required, any information including the pendency of cases in such form and manner as may be prescribed.
- (5) The State Commission shall furnish, periodically or as and when required to the State Government any information including pendency of cases in such form and manner as may be prescribed.
- **71.** Every order made by a District Commission, State Commission or the National Commission shall be enforced by it in the same manner as if it were a decree made by a Court in a suit before it and the provisions of Order XXI of the First Schedule to the Code of Civil Procedure, 1908 shall, as far as may be, applicable, subject to the modification that every reference therein to the decree shall be construed as reference to the order made under this Act.

Enforcement of orders of District Commission, State Commission and National Commission.

72. (1) Whoever fails to comply with any order made by the District Commission or the State Commission or the National Commission, as the case may be, shall be punishable with imprisonment for a term which shall not be less than one month, but which may extend to three years, or with fine, which shall not be less than twenty-five thousand rupees, but which may extend to one lakh rupees, or with both.

Penalty for noncompliance of

2 of 1974.

5 of 1908.

- (2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, the District Commission, the State Commission or the National Commission, as the case may be, shall have the power of a Judicial Magistrate of first class for the trial of offences under sub-section (*I*), and on conferment of such powers, the District Commission or the State Commission or the National Commission, as the case may be, shall be deemed to be a Judicial Magistrate of first class for the purposes of the Code of Criminal Procedure, 1973.
- (3) Save as otherwise provided, the offences under sub-section (1) shall be tried summarily by the District Commission or the State Commission or the National Commission, as the case may be.

2 of 1974.

73. (1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, where an order is passed under sub-section (1) of section 72, an appeal shall lie, both on facts and on law from—

Appeal against order passed under section 72.

- (a) the order made by the District Commission to the State Commission;
- (b) the order made by the State Commission to the National Commission; and
- (c) the order made by the National Commission to the Supreme Court.
- (2) Except as provided in sub-section (I), no appeal shall lie before any court, from any order of a District Commission or a State Commission or the National Commission, as the case may be.
- (3) Every appeal under this section shall be preferred within a period of thirty days from the date of order of a District Commission or a State Commission or the National Commission, as the case may be:

Provided that the State Commission or the National Commission or the Supreme Court, as the case may be, may entertain an appeal after the expiry of the said period of thirty days, if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the said period of thirty days.

CHAPTER V

MEDIATION

Establishment of consumer mediation cell.

- **74.** (1) The State Government shall establish, by notification, a consumer mediation cell to be attached to each of the District Commissions and the State Commissions of that State.
- (2) The Central Government shall establish, by notification, a consumer mediation cell to be attached to the National Commission and each of the regional Benches.
 - (3) A consumer mediation cell shall consist of such persons as may be prescribed.
 - (4) Every consumer mediation cell shall maintain—
 - (a) a list of empanelled mediators;
 - (b) a list of cases handled by the cell;
 - (c) record of proceeding; and
 - (d) any other information as may be specified by regulations.
- (5) Every consumer mediation cell shall submit a quarterly report to the District Commission, State Commission or the National Commission to which it is attached, in the manner specified by regulations.

Empanelment of mediators.

- **75.** (1) For the purpose of mediation, the National Commission or the State Commission or the District Commission, as the case may be, shall prepare a panel of the mediators to be maintained by the consumer mediation cell attached to it, on the recommendation of a selection committee consisting of the President and a member of that Commission.
- (2) The qualifications and experience required for empanelment as mediator, the procedure for empanelment, the manner of training empanelled mediators, the fee payable to empanelled mediator, the terms and conditions for empanelment, the code of conduct for empanelled mediators, the grounds on which, and the manner in which, empanelled mediators shall be removed or empanelment shall be cancelled and other matters relating thereto, shall be such as may be specified by regulations.
- (3) The panel of mediators prepared under sub-section (I) shall be valid for a period of five years, and the empanelled mediators shall be eligible to be considered for re-empanelment for another term, subject to such conditions as may be specified by regulations.

Nomination of mediators from panel.

76. The District Commission, the State Commission or the National Commission shall, while nominating any person from the panel of mediators referred to in section 75, consider his suitability for resolving the consumer dispute involved.

Duty of mediator to disclose certain facts.

- 77. It shall be the duty of the mediator to disclose—
- (a) any personal, professional or financial interest in the outcome of the consumer dispute;
- (b) the circumstances which may give rise to a justifiable doubt as to his independence or impartiality; and
 - (c) such other facts as may be specified by regulations.

Replacement of mediator in certain cases. **78.** Where the District Commission or the State Commission or the National Commission, as the case may be, is satisfied, on the information furnished by the mediator or on the information received from any other person including parties to the complaint and after hearing the mediator, it shall replace such mediator by another mediator.

79. (1) The mediation shall be held in the consumer mediation cell attached to the District Commission, the State Commission or the National Commission, as the case may be.

Procedure for mediation.

- (2) Where a consumer dispute is referred for mediation by the District Commission or the State Commission or the National Commission, as the case may be, the mediator nominated by such Commission shall have regard to the rights and obligations of the parties, the usages of trade, if any, the circumstances giving rise to the consumer dispute and such other relevant factors, as he may deem necessary and shall be guided by the principles of natural justice while carrying out mediation.
- (3) The mediator so nominated shall conduct mediation within such time and in such manner as may be specified by regulations.
- **80.** (1) Pursuant to mediation, if an agreement is reached between the parties with respect to all of the issues involved in the consumer dispute or with respect to only some of the issues, the terms of such agreement shall be reduced to writing accordingly, and signed by the parties to such dispute or their authorised representatives.

Settlement through mediation.

- (2) The mediator shall prepare a settlement report of the settlement and forward the signed agreement along with such report to the concerned Commission.
- (3) Where no agreement is reached between the parties within the specified time or the mediator is of the opinion that settlement is not possible, he shall prepare his report accordingly and submit the same to the concerned Commission.
- 81.(I) The District Commission or the State Commission or the National Commission, as the case may be, shall, within seven days of the receipt of the settlement report, pass suitable order recording such settlement of consumer dispute and dispose of the matter accordingly.

Recording settlement and passing of order.

- (2) Where the consumer dispute is settled only in part, the District Commission or the State Commission or the National Commission, as the case may be, shall record settlement of the issues which have been so settled and continue to hear other issues involved in such consumer dispute.
- (3) Where the consumer dispute could not be settled by mediation, the District Commission or the State Commission or the National Commission, as the case may be, shall continue to hear all the issues involved in such consumer dispute.

CHAPTER VI

PRODUCT LIABILITY

82. This Chapter shall apply to every claim for compensation under a product liability action by a complainant for any harm caused by a defective product manufactured by a product manufacturer or serviced by a product service provider or sold by a product seller.

Application of Chapter.

- **83.** A product liability action may be brought by a complainant against a product manufacturer or a product service provider or a product seller, as the case may be, for any harm caused to him on account of a defective product.
- Product liability action.
- **84.** (1) A product manufacturer shall be liable in a product liability action, if—
 - (a) the product contains a manufacturing defect; or
 - (b) the product is defective in design; or
 - (c) there is a deviation from manufacturing specifications; or
 - (d) the product does not conform to the express warranty; or
- (e) the product fails to contain adequate instructions of correct usage to prevent any harm or any warning regarding improper or incorrect usage.

Liability of product manufacturer.

(2) A product manufacturer shall be liable in a product liability action even if he proves that he was not negligent or fraudulent in making the express warranty of a product.

Liability of product service provider.

- 85. A product service provider shall be liable in a product liability action, if—
- (a) the service provided by him was faulty or imperfect or deficient or inadequate in quality, nature or manner of performance which is required to be provided by or under any law for the time being in force, or pursuant to any contract or otherwise; or
- (b) there was an act of omission or commission or negligence or conscious withholding any information which caused harm; or
- (c) the service provider did not issue adequate instructions or warnings to prevent any harm; or
- (d) the service did not conform to express warranty or the terms and conditions of the contract.

Liability of product sellers.

- **86.** A product seller who is not a product manufacturer shall be liable in a product liability action, if—
 - (a) he has exercised substantial control over the designing, testing, manufacturing, packaging or labelling of a product that caused harm; or
 - (b) he has altered or modified the product and such alteration or modification was the substantial factor in causing the harm; or
 - (c) he has made an express warranty of a product independent of any express warranty made by a manufacturer and such product failed to conform to the express warranty made by the product seller which caused the harm; or
 - (d) the product has been sold by him and the identity of product manufacturer of such product is not known, or if known, the service of notice or process or warrant cannot be effected on him or he is not subject to the law which is in force in India or the order, if any, passed or to be passed cannot be enforced against him; or
 - (e) he failed to exercise reasonable care in assembling, inspecting or maintaining such product or he did not pass on the warnings or instructions of the product manufacturer regarding the dangers involved or proper usage of the product while selling such product and such failure was the proximate cause of the harm.

Exceptions to product liability action.

- 87. (I) A product liability action cannot be brought against the product seller if, at the time of harm, the product was misused, altered, or modified.
- (2) In any product liability action based on the failure to provide adequate warnings or instructions, the product manufacturer shall not be liable, if—
 - (a) the product was purchased by an employer for use at the workplace and the product manufacturer had provided warnings or instructions to such employer;
 - (b) the product was sold as a component or material to be used in another product and necessary warnings or instructions were given by the product manufacturer to the purchaser of such component or material, but the harm was caused to the complainant by use of the end product in which such component or material was used;
 - (c) the product was one which was legally meant to be used or dispensed only by or under the supervision of an expert or a class of experts and the product manufacturer had employed reasonable means to give the warnings or instructions for usage of such product to such expert or class of experts; or
 - (*d*) the complainant, while using such product, was under the influence of alcohol or any prescription drug which had not been prescribed by a medical practitioner.

(3) A product manufacturer shall not be liable for failure to instruct or warn about a danger which is obvious or commonly known to the user or consumer of such product or which, such user or consumer, ought to have known, taking into account the characteristics of such product.

CHAPTER VII

OFFENCES AND PENALTIES

88. Whoever, fails to comply with any direction of the Central Authority under sections 20 and 21, shall be punished with imprisonment for a term which may extend to six months or with fine which may extend to twenty lakh rupees, or with both.

Penalty for noncompliance of direction of Central Authority.

89. Any manufacturer or service provider who causes a false or misleading advertisement to be made which is prejudicial to the interest of consumers shall be punished with imprisonment for a term which may extend to two years and with fine which may extend to ten lakh rupees; and for every subsequent offence, be punished with imprisonment for a term which may extend to five years and with fine which may extend to fifty lakh rupees.

Punishment for false or misleading advertisement.

90.~(I) Whoever, by himself or by any other person on his behalf, manufactures for sale or stores or sells or distributes or imports any product containing an adulterant shall be punished, if such act—

Punishment for manufacturing for sale or storing, selling or distributing or importing

products

containing

adulterant.

- (a) does not result in any injury to the consumer, with imprisonment for a term which may extend to six months and with fine which may extend to one lakh rupees;
- (b) causing injury not amounting to grievous hurt to the consumer, with imprisonment for a term which may extend to one year and with fine which may extend to three lakh rupees;
- (c) causing injury resulting in grievous hurt to the consumer, with imprisonment for a term which may extend to seven years and with fine which may extend to five lakh rupees; and
- (*d*) results in the death of a consumer, with imprisonment for a term which shall not be less than seven years, but which may extend to imprisonment for life and with fine which shall not be less than ten lakh rupees.
- (2) The offences under clauses (c) and (d) of sub-section (1) shall be cognizable and non-bailable.
- (3) Notwithstanding the punishment under sub-section (1), the court may, in case of first conviction, suspend any licence issued to the person referred to in that sub-section, under any law for the time being in force, for a period up to two years, and in case of second or subsequent conviction, cancel the licence.

Explanation.—For the purposes of this section,—

- (a) "adulterant" means any material including extraneous matter which is employed or used for making a product unsafe;
- (b) "grievous hurt" shall have the same meaning as assigned to it in section 320 of the Indian Penal Code.

91. (1) Whoever, by himself or by any other person on his behalf, manufactures for sale or stores or sells or distributes or imports any spurious goods shall be punished, if such act—

(a) causing injury not amounting to grievous hurt to the consumer, with imprisonment for a term which may extend to one year and with fine which may extend to three lakh rupees;

Punishment for manufacturing for sale or for storing or selling or distributing or importing spurious goods.

45 of 1860.

- (b) causing injury resulting in grievous hurt to the consumer, with imprisonment for a term which may extend to seven years and with fine which may extend to five lakh rupees;
- (c) results in the death of a consumer, with imprisonment for a term which shall not be less than seven years, but may extend to imprisonment for life and with fine which shall not be less than ten lakh rupees.
- (2) The offences under clauses (b) and (c) of sub-section (1) shall be cognizable and non-bailable.
- (3) Notwithstanding the punishment under sub-section (1), the court may, in case of first conviction, suspend any licence issued to the person referred to in that sub-section, under any law for the time being in force, for a period up to two years, and in case of second or subsequent conviction, cancel the licence.

Cognizance of offence by court.

92. No cognizance shall be taken by a competent court of any offence under sections 88 and 89 except on a complaint filed by the Central Authority or any officer authorised by it in this behalf.

Vexatious search.

- **93.** The Director General or any other officer, exercising powers under section 22, who knows that there are no reasonable grounds for so doing, and yet—
 - (a) searches, or causes to be searched any premises; or
 - (b) seizes any record, register or other document or article,

shall, for every such offence, be punished with imprisonment for a term which may extend to one year, or with fine which may extend to ten thousand rupees or with both.

CHAPTER VIII

MISCELLANEOUS

Measures to prevent unfair trade practices in e-commerce, direct selling, etc.

94. For the purposes of preventing unfair trade practices in e-commerce, direct selling and also to protect the interest and rights of consumers, the Central Government may take such measures in the manner as may be prescribed.

Presidents, members, Chief Commissioner, Commissioner and certain officers to be public servants. **95.** The Presidents and members of the District Commission, the State Commission and the National Commission, and officers and other employees thereof, the Chief Commissioner and the Commissioner of the Central Authority, the Director General, the Additional Director General, the Director, the Joint Director, the Deputy Director and the Assistant Director and all other officers and employees of the Central Authority and other persons performing any duty under this Act, while acting or purporting to act in pursuance of any of the provisions of this Act, shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

45 of 1860.

Compounding of offences.

96. (1) Any offence punishable under sections 88 and 89, may, either before or after the institution of the prosecution, be compounded, on payment of such amount as may be prescribed:

Provided that no compounding of such offence shall be made without the leave of the court before which a complaint has been filed under section 92:

Provided further that such sum shall not, in any case, exceed the maximum amount of the fine, which may be imposed under this Act for the offence so compounded.

(2) The Central Authority or any officer as may be specially authorised by him in this behalf, may compound offences under sub-section (1).

(3) Nothing in sub-section (1) shall apply to person who commits the same or similar offence, within a period of three years from the date on which the first offence, committed by him, was compounded.

Explanation.—For the purposes of this sub-section, any second or subsequent offence committed after the expiry of a period of three years from the date on which the offence was previously compounded, shall be deemed to be a first offence.

- (4) Where an offence has been compounded under sub-section (1), no proceeding or further proceeding, as the case may be, shall be taken against the offender in respect of the offence so compounded.
- (5) The acceptance of the sum of money for compounding an offence in accordance with sub-section (1) by the Central Authority or an officer of the Central Authority empowered in this behalf shall be deemed to amount to an acquittal within the meaning of the Code of Criminal Procedure, 1973.
- 97. The penalty collected under section 21 and the amount collected under section 96 shall be credited to such fund as may be prescribed.

Manner of crediting penalty. Protection of action taken in good faith.

- 98. No suit, prosecution or other legal proceeding shall lie against the Presidents and members of the District Commission, the State Commission and the National Commission, the Chief Commissioner, the Commissioner, any officer or employee and other person performing any duty under this Act, for any act which is in good faith done or intended to be done in pursuance of this Act or under any rule or order made thereunder.
- **99.** (1) Without prejudice to the foregoing provisions of this Act, the Central Authority, shall, in exercise of its powers or the performance of its functions under this Act, be bound by such directions on questions of policy, as the Central Government may give in writing to it from time to time:

Power to give directions by Central Government.

Provided that the Central Authority shall, as far as practicable, be given an opportunity to express its views before any direction is given under this sub-section.

- (2) The decision of the Central Government whether a question is one of policy or not shall be final.
- 100. The provisions of this Act shall be in addition to and not in derogation of the Act not in provisions of any other law for the time being in force.

derogation of any other law.

101. (1) The Central Government may, by notification, make rules for carrying out any of the provisions contained in this Act.

Power of Central Government to make rules.

- (2) Without prejudice to the generality of the foregoing power, such rules may provide for, –
 - (a) the other class or classes of persons including public utility entities under clause (19) of section 2;
 - (b) the contest, lottery, game of chance or skill which are to be exempted under item (b) of sub-clause (iii) of clause (47) of section 2;
 - (c) the manner of issuing bill or cash memo or receipt for goods sold or services rendered under sub-clause (vii) of clause (47) of section 2;
 - (d) the number of other official or non-official members of the Central Council under clause (b) of sub-section (2) of section 3;
 - (e) the time and place of meeting of Central Council and the procedure for the transaction of its business under sub-section (2) of section 4;
 - (f) the number of Commissioners in the Central Authority under sub-section (2) of section 10;

2 of 1974.

- (g) the qualifications for appointment, method of recruitment, procedure of appointment, term of office, salaries and allowances, resignation, removal and other terms and conditions of service of the Chief Commissioner and other Commissioners of the Central Authority under section 11;
- (h) the salaries and allowances payable to, and the other terms and conditions of service of, the officers and other employees of the Central Authority under sub-section (2) of section 13;
- (*i*) the qualifications for appointment of Director General, Additional Director General, Director, Joint Director, Deputy Director and Assistant Director and the manner of appointment under sub-section (2) of section 15;
- (*j*) the manner of taking copies or extracts of document, record or article seized or produced before returning to the person under sub-section (*3*) of section 22;
- (k) the officer and the manner of disposing of articles which are subject to speedy or natural decay under sub-section (4) of section 22;
- (*l*) the form and manner for preparing annual statement of accounts by the Central Authority in consultation with the Comptroller and Auditor-General of India under sub-section (*l*) of section 26;
- (*m*) the form in which, and the time within which, an annual report, other reports and returns may be prepared by the Central Authority under sub-section (*I*) of section 27;
- (*n*) the qualifications for appointment, method of recruitment, procedure for appointment, term of office, resignation and removal of President and members of the District Commission under section 29:
- (*o*) the other value of goods and services in respect of which the District Commission shall have jurisdiction to entertain complaints under proviso to sub-section (*I*) of section 34;
- (p) the manner of electronically filing complaint under the proviso to sub-section (1) of section 35;
- (q) the fee, electronic form and the manner of payment of fee for filing complaint under sub-section (2) of section 35;
- (r) the cases which may not be referred for settlement by mediation under sub-section (I) of section 37;
- (s) the manner of authentication of goods sampled in case of the National Commission under clause (c) of sub-section (2) of section 38;
- (t) any other matter which may be prescribed under clause (f) of sub-section (9) of section 38;
- (u) the fund where the amount obtained may be credited and the manner of utilisation of such amount under sub-section (2) of section 39;
- (ν) the form and the manner in which appeal may be preferred to the State Commission under section 41;
- (w) the qualifications for appointment, method of recruitment, procedure for appointment, term of office, resignation and removal of the President and members of the State Commission under section 43;
- (x) the other value of goods and services in respect of which the State Commission shall have jurisdiction under the proviso to sub-clause (i) of clause (a) of sub-section (I) of section 47;

- (y) the form and manner of filing appeal to the National Commission, and the manner of depositing fifty per cent. of the amount before filing appeal, under sub-section (1) of section 51;
- (z) the number of members of the National Commission under clause (b) of section 54:
- (*za*) the qualifications, appointment, term of office, salaries and allowances, resignation, removal and other terms and conditions of service of the President and members of the National Commission under sub-section (*1*) of section 55;
- (*zb*) the salaries and allowances payable to, and other terms and conditions of service of, the officers and other employees of the National Commission under sub-section (*3*) of section 57;
- (*zc*) the other value of goods and services in respect of which the National Commission shall have jurisdiction under the proviso to sub-clause (*i*) of clause (*a*) of sub-section (*I*) of section 58;
- (zd) the manner of depositing fifty per cent. of the amount under the second proviso to section 67;
- (*ze*) the form in which the National Commission and the State Commission shall furnish information to the Central Government under sub-section (*4*) of section 70;
- (zf) the persons in the consumer mediation cell under sub-section (3) of section 74;
- (zg) the measures to be taken by the Central Government to prevent unfair trade practices in e-commerce, direct selling under section 94;
 - (zh) the amount for compounding offences under sub-section (1) of section 96;
- (*zi*) the fund to which the penalty and amount collected shall be credited under section 97; and
- (zj) any other matter which is to be, or may be, prescribed, or in respect of which provisions are to be, or may be, made by rules.
- **102.** (1) The State Governments may, by notification, make rules for carrying out the provisions of this Act:

Power of State Government to make rules.

Provided that the Central Government may, frame model rules in respect of all or any of the matters with respect to which the State Government may make rules under this section, and where any such model rules have been framed in respect of any such matter, they shall apply to the State until the rules in respect of that matter is made by the State Government and while making any such rules, so far as is practicable, they shall conform to such model rules.

- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—
 - (a) the other class or classes of persons including public utility entities under clause (19) of section 2;
 - (b) the contest, lottery, game of chance or skill which are to be exempted under item (b) of sub-clause (iii) of clause (47) of section 2;
 - (c) the number of other official or non-official members of the State Council under clause (b) of sub-section (2) of section 6;
 - (*d*) the time and place of meeting of the State Council and the procedure for the transaction of its business under sub-section (*4*) of section 6;
 - (e) the number of other official and non-official members of District Council under clause (b) of sub-section (2) of section 8;
 - (f) the time and place of meeting of the District Council and procedure for the transaction of its business under sub-section (4) of section 8;

- (g) the number of members of the District Commission under clause (b) of sub-section (2) of section 28;
- (h) the salaries and allowances payable to, and other terms and conditions of service of, the President and members of the District Commission under section 30;
- (i) the salaries and allowances payable to, and other terms and conditions of service of, the officers and other employees of the District Commission under sub-section (3) of section 33;
- (*j*) the manner of authentication of goods sampled by the State Commission and the District Commission under clause (*c*) of sub-section (2) of section 38;
- (*k*) the manner of depositing fifty per cent. of the amount before filing appeal under second proviso to section 41;
- (*l*) the number of members of the State Commission under sub-section (*3*) of section 42;
- (*m*) the salaries and allowances payable to, and other terms and conditions of service of, the President and members of the State Commission under section 44;
- (n) the salaries and allowances payable to, and other terms and conditions of service of, the officers and other employees of the State Commission under sub-section (3) of section 46;
- (*o*) the form in which the State Commission shall furnish information to the State Government under sub-section (*5*) of section 70;
- (p) the persons in the consumer mediation cell under sub-section (3) of section 74;
- (q) any other matter which is to be, or may be prescribed, or in respect of which provisions are to be, or may be, made by rules.
- **103.** (1) The National Commission may, with the previous approval of the Central Government, by notification, make regulations not inconsistent with this Act to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to the provisions of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power, such regulations may make provisions for—
 - (a) the costs for adjournment to be imposed by the District Commission under the second proviso to sub-section (7) of section 38;
 - (b) the costs for adjournment to be imposed by the State Commission or the National Commission, as the case may be, under the second proviso to section 52;
 - (c) the maintenance of any other information by the consumer mediation cell under sub-section (4) of section 74;
 - (*d*) the manner of submission of quarterly report by consumer mediation cell to the District Commission, the State Commission or the National Commission under sub-section (5) of section 74;
 - (e) the qualifications and experience required for empanelment as mediator, the procedure for empanelment, the manner of training empanelled mediators, the fee payable to empanelled mediator, the terms and conditions for empanelment, the code of conduct for empanelled mediators, the grounds on which, and the manner in which, empanelled mediators shall be removed or empanelment shall be cancelled and the other matters relating thereto under sub-section (2) of section 75;

Power of National Commission to make regulations.

- (f) the conditions for re-empanelment of mediators for another term under sub-section (3) of section 75;
 - (g) the other facts to be disclosed by mediators under clause (c) of section 77;
- (h) the time within which, and the manner in which, mediation may be conducted under sub-section (3) of section 79; and
 - (i) such other matter for which provision is to be, or may be, made by regulation.
- **104.** (1) The Central Authority may, with the previous approval of the Central Government, by notification, make regulations not inconsistent with this Act, for the purpose of giving effect to the provisions of this Act.

Power of Central Authority to make regulations.

- (2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:—
 - (a) the procedure for engaging experts and professionals and the number of such experts and professionals under sub-section (3) of section 13;
 - (b) the procedure for transaction of business and the allocation of business of the Chief Commissioner and Commissioner under sub-section (1) of section 14;
 - (c) the form, manner and time within which, inquiries or investigation made by the Director-General shall be submitted to the Central Authority under sub-section (5) of section 15; and
 - (d) such other matter for which provision is to be, or may be, made by regulation.
- **105.** (1) Every rule and every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or regulation or both Houses agree that the rule or regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation.

Rules and regulations to be laid before each House of Parliament.

- (2) Every rule made by a State Government under this Act shall be laid as soon as may be after it is made, before the State Legislature.
- **106.** If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as appear to it to be necessary or expedient for removing the difficulty:

Power to remove difficulties.

Provided that no such order shall be made after the expiry of a period of two years from the commencement of this Act.

68 of 1986.

107. (1) The Consumer Protection Act, 1986 is hereby repealed.

Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken or purported to have been done or taken under the Act hereby repealed shall, in so far as it is not inconsistent with the provisions of this Act, be deemed to have been done or taken under the corresponding provisions of this Act.

(3) The mention of particular matters in sub-section (2) shall not be held to prejudice or affect the general application of section 6 of the General Clauses Act, 1897 with regard to 10 of 1897. the effect of repeal.

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.



सी.जी.-डी.एल.-अ.-24042020-219118 CG-DL-E-24042020-219118

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II - Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं॰ 27]

नई दिल्ली, शुक्रवार, अप्रैल 24, 2020/ वैशाख 4, 1942 (शक)

No. 27]

NEW DELHI, FRIDAY, APRIL 24, 2020/VAISAKHA 4, 1942 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 24th April, 2020/Vaisakha 4, 1942 (Saka)

CORRIGENDUM

In the Consumer Protection Act, 2019 (No. 35 of 2019) as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 9th August, 2019 (Issue No. 54) at page No. 20, in lines 12-13, *for* "sub-sections (1) and (2)", *read* "sub-sections (2) and (3)".

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-16072020-220546 CG-DL-E-16072020-220546

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

| सं. 2074] | नई दिल्ली, बुधवार, जुलाई 15, 2020/ आषाढ़ 24, 1942 |
|-----------|--|
| No. 2074] | NEW DELHI, WEDNESDAY, JULY 15, 2020/ASHADHA 24, 1942 |

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय

(उपभोक्ता मामले विभाग)

अधिसूचना

नई दिल्ली, 15 जुलाई, 2020

का.आ. 2351(अ).—केंद्रीय सरकार, उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) की धारा 1 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, 20 जुलाई, 2020 को उस तारीख के रूप में नियत करती है जिसको उक्त अधिनियम के निम्नलिखित उपबंध प्रवृत्त होंगे, अर्थात:-

| अध्याय | धारा |
|--------|---|
| 1 | धारा 2 |
| | [खंड(4), खंड(13), खंड(14), खंड(16), खंड(40) के सिवाय] |
| II | धारा 3 से 9 (दोनों धाराएं सम्मिलित); |
| IV | धारा 28 से 73 (दोनों धाराएं सम्मिलित); |
| | [धारा 58 की उप-धारा (1) के खंड (क) के उपखंड- (iv) के सिवाय] |
| V | धारा 74 से 81 (दोनों धाराएं सम्मिलित); |
| VI | धारा 82 से 87 (दोनों धाराएं सम्मिलित); |
| VII | धारा 90 और 91; |
| | [धारा 88, धारा 89, धारा 92 और धारा 93 के सिवाय] |

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| VIII | -धारा 95, धारा 98, धारा 100, |
|------|---|
| | -धारा 101 |
| | [उप-धारा 2 के खंड (च) से (ड) तथा खंड (यछ), (यज) और (यझ) के सिवाय] |
| | -धारा 102, धारा 103, धारा 105, धारा 106, धारा 107 |
| | [धारा 94, धारा 96, धारा 97, धारा 99, धारा 104 के सिवाय] |

[फा. सं. जे-9/1/2020-सीपीयू] अमित मेहता, संयुक्त सचिव

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (Department of Consumer Affairs)

NOTIFICATION

New Delhi, the 15th July, 2020

S.O. 2351(E).—In exercise of the powers conferred by sub-section (3) of section 1 of the Consumer Protection Act, 2019 (35 of 2019), the Central Government hereby appoints the 20th day of July, 2020 as the date on which the following provisions of the said Act shall come into force, namely:-

| Chapter | Sections |
|---------|--|
| I | Section 2 |
| | [Except clauses (4), (13), (14), (16), (40)] |
| II | Sections 3 to 9 (both inclusive); |
| IV | Sections 28 to 73 (both inclusive); |
| | [Except sub-clause (iv) of clause (a) of sub-section (1) of section 58.] |
| V | Sections 74 to 81 (both inclusive); |
| VI | Sections 82 to 87 (both inclusive); |
| VII | Sections 90 and 91; |
| | [Except sections 88,89,92 & 93] |
| VIII | -Sections 95, 98, 100, |
| | -Section101 |
| | [Except clauses (f) to (m) and clauses (zg), (zh) and (zi) of sub –section 2]. |
| | -Sections 102, 103, 105, 106, 107 |
| | [Except sections 94, 96,97,99, 104] |

[F. No. J-9/1/2020-CPU] AMIT MEHTA, Jt. Secy.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-16072020-220555 CG-DL-E-16072020-220555

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 345] No. 345] नई दिल्ली, बुधवार, जुलाई 15, 2020/ आषाढ़ 24, 1942 NEW DELHI, WEDNESDAY, JULY 15, 2020/ASHADHA 24, 1942

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय

(उपभोक्ता मामले विभाग)

अधिसूचना

नई दिल्ली, 15 जुलाई, 2020

सा.का.नि. 448(अ).—केंद्रीय सरकार, उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) की धारा 101 की उप-धारा (1) तथा उप-धारा (2) के खंड (क), (त), (थ), (ध), (प), (फ), (म), (य), (य घ), (य ङ) और (य ञ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और उपभोक्ता संरक्षण नियम, 1987 के अधिक्रमण में, जहां तक ये इन नियमों के अधीन आने वाले मामलों से संबंधित हैं, उन बातों के सिवाय जिन्हें ऐसे अधिक्रांत करते हुए अधिक्रमण से पहले किया गया है या करने का लोप किया गया है, निम्नलिखित नियम बनाती हैं, अर्थात :-

- 1. **संक्षिप्त नाम और प्रारम्भ –** (1) इन नियमों का संक्षिप्त नाम उपभोक्ता संरक्षण (उपभोक्ता विवाद प्रतितोष आयोग) नियम, 2020 है।
 - (2) ये 20 जुलाई, 2020 को प्रवृत्त होंगे।
- 2. परिभाषाएं (1) इन नियमों में, जब तक कि संदर्भ की अन्यथा अपेक्षित हो, -
 - (क) 'अधिनियम' से उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) अभिप्रेत है;
 - (ख) 'अपीलकर्ता' से ऐसा व्यक्ति अभिप्रेत है जो राष्ट्रीय आयोग, राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, के आदेश के विरूद्ध अपील करता है;

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- (ग) 'प्राधिकृत अभिकर्ता' से ऐसा व्यक्ति अभिप्रेत है जो किसी पक्ष की ओर से राष्ट्रीय आयोग, राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, के समक्ष कोई शिकायत, अपील अथवा उत्तर प्रस्तुत करने के लिए पक्ष द्वारा विधिवत् प्राधिकृत किया गया है;
- (घ) 'आयोग' से जिला आयोग, राज्य आयोग अथवा राष्ट्रीय आयोग, जैसा भी मामला हो, अभिप्रेत है;
- (ङ) 'उपभोक्ता कल्याण कोष' से राज्य सरकार अथवा जैसा भी मामला हो, केंद्रीय सरकार द्वारा केंद्रीय माल एवं सेवा कर अधिनियम, 2017 (2017 का 12) की धारा 57 के अधीन स्थापित उपभोक्ता कल्याण कोष अभिप्रेत है:
- (च) 'ज्ञापन' से किसी अपीलकर्ता द्वारा दायर की गई अपील का ज्ञापन अभिप्रेत है;
- (छ) 'राष्ट्रीयकृत बैंक' से बैंककारी कंपनी (उपक्रमों का अर्जन और अंतरण) अधिनियम, 1970 (1970 का 5) की पहली अनुसूची में विनिर्दिष्ट तत्स्थानी नया बैंक अथवा बैंककारी कंपनी (उपक्रमों का अर्जन और अंतरण) अधिनियम, 1980 (1980 का 40) की पहली अनुसूची में विनिर्दिष्ट तत्स्थानी नया बैंक अभिप्रेत है;
- (ज) 'प्रतिपक्ष' से ऐसा व्यक्ति अभिप्रेत है जो अधिनियम के अधीन किसी शिकायत का उत्तर देता है;
- (झ) 'अध्यक्ष' से राष्ट्रीय आयोग, राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, का अध्यक्ष अभिप्रेत है;
- (ञ) 'प्रतिवादी' से ऐसा व्यक्ति अभिप्रेत है जो अपील ज्ञापन का उत्तर देता है;
- (ट) 'धारा' से अधिनियम की धारा अभिप्रेत है;
- (ठ) 'राज्य' में संघ राज्य क्षेत्र सम्मिलित हैं।
- (2) इनमें उपयोग किए गए ऐसे शब्द और वाक्यांश, जिन्हें इनमें परिभाषित नहीं किया गया है परंतु अधिनियम में परिभाषित किया गया है, का अर्थ वही होगा जैसा अधिनियम में परिभाषित किया गया हो।
- 3. **राष्ट्रीय आयोग के कार्यदिवस और कार्य समय –** राष्ट्रीय आयोग के कार्यदिवस और कार्य समय वही होंगे जो केंद्रीय सरकार के हैं।
- 4. **मुहर और प्रतीक –** राष्ट्रीय आयोग की आधिकारिक मुहर और प्रतीक वहीं होंगे जैसा कि केंद्रीय सरकार द्वारा विहित किए जाएं।
- 5. **राष्ट्रीय आयोग की बैठक –** राष्ट्रीय आयोग के अध्यक्ष, आवश्यकता पड़ने पर, राष्ट्रीय आयोग की बैठकों का संयोजन करेंगे, और ये बैठकें राष्ट्रीय आयोग द्वारा अधिसूचित की जाएंगी।
- 6. **विश्लेषण और परीक्षण के लिए राष्ट्रीय आयोग द्वारा वस्तु के अधिप्रमाणन की पद्धति –** (1) परीक्षण अथवा विश्लेषण के प्रयोजनार्थ राष्ट्रीय आयोग, शिकायतकर्ता को वस्तु के एक या एक से अधिक नमूने साफ कंटेनरों, जिन पर उचित रूप से स्टॉपर लगाया गया हो, में उपलब्ध कराने का निदेश दे सकता है।
 - (2) ऐसी वस्तुओं के नमूने प्राप्त करने के पश्चात, राष्ट्रीय आयोग इन नमूनों को सीलबंद करेगा और कंटेनरों पर लेबल चस्पा करेगा जिस पर निम्नलिखित जानकारियों का उल्लेख होगा, अर्थातु: –
 - (क) उस उपयुक्त प्रयोगशाला का नाम और पता जहां नमूने को विश्लेषण और परीक्षण के लिए भेजा जाएगा;
 - (ख) राष्ट्रीय आयोग का नाम और पता;
 - (ग) वाद संख्या; और
 - (घ) राष्ट्रीय आयोग की आधिकारिक मुहर।
 - (3) राष्ट्रीय आयोग द्वारा सीलबंद नमूने को मान्यताप्राप्त प्रयोगशाला में भेजा जाएगा।
 - (4) मान्यताप्राप्त प्रयोगशाला, सीलबंद नमूने को प्राप्त करने और इसकी जांच करने के उपरांत, पैंतालीस दिनों अथवा राष्ट्रीय आयोग द्वारा यथास्वीकृत विस्तारित अविध के भीतर दोष की प्रकृति और रिपोर्ट प्रस्तुत करने की तारीख विनिर्दिष्ट करते हुए राष्ट्रीय आयोग को अपनी रिपोर्ट अग्रेषित करेगी।

- 7. शिकायत दायर करने के लिए शुल्क (1) धारा 35 की उप-धारा (1) अथवा धारा 47 की उप-धारा (1) के खंड (क) के उप-खंड (i) और (ii) अथवा धारा 58 की उप-धारा (1) के खंड (क) के उप-खंड (i) और (ii) के अधीन दायर की गई प्रत्येक शिकायत के साथ जिला आयोग के अध्यक्ष अथवा राज्य आयोग के पंजीयक अथवा राष्ट्रीय आयोग के पंजीयक, जैसा भी मामला हो, के पक्ष में किसी राष्ट्रीयकृत बैंक पर देय रेखांकित डिमांड ड्राफ्ट के रूप में अथवा रेखांकित भारतीय पोस्टल ऑर्डर, जो उस स्थान पर देय हो जहां जिला आयोग, राज्य आयोग अथवा राष्ट्रीय आयोग स्थित है, के माध्यम से अथवा संबंधित आयोग द्वारा की गई व्यवस्था के अनुसार इलेक्ट्रॉनिक मोड के माध्यम से शुल्क, जैसा कि नीचे दी गई सारणी में विनिर्दिष्ट है, जमा कराना होगा।
 - (2) जिला आयोग अथवा राज्य आयोग, जैसा भी मामला हो, उप-नियम (1) के अधीन उनके द्वारा प्राप्त की गई शुल्क की राशि को राज्य के उपभोक्ता कल्याण कोष और जहां ऐसा उपभोक्ता कल्याण कोष स्थापित नहीं है, राज्य सरकार के उपयुक्त खाते में जमा कराएंगे, तथा राष्ट्रीय आयोग उसके द्वारा प्राप्त की गई ऐसी राशि को केंद्रीय सरकार के उपभोक्ता कल्याण कोष में जमा कराएगा।

सारणी

| क्रम सं. | वस्तुओं अथवा सेवाओं के प्रतिफल के रूप में भुगतान किया | देय शुल्क की राशि |
|----------|---|-------------------|
| | गया मूल्य | |
| (1) | (2) | (3) |
| | जिला आयोग | |
| 1. | पांच लाख रूपये तक | शून्य |
| 2. | पांच लाख रूपये से अधिक और दस लाख रूपये तक | 200/- रूपये |
| 3. | दस लाख रूपये से अधिक और बीस लाख रूपये तक | 400/- रूपये |
| 4. | बीस लाख रूपये से अधिक और पचास लाख रूपये तक | 1000/- रूपये |
| 5. | पचास लाख रूपये से अधिक और एक करोड़ रूपये तक | 2000/- रूपये |
| | | |
| | राज्य आयोग | |
| 6. | एक करोड़ रूपये से अधिक और दो करोड़ रूपये तक | 2500/- रूपये |
| 7. | दो करोड़ रूपये से अधिक और चार करोड़ रूपये तक | 3000/- रूपये |
| 8. | चार करोड़ रूपये से अधिक और छः करोड़ रूपये तक | 4000/- रूपये |
| 9. | छः करोड़ रूपये से अधिक और आठ करोड़ रूपये तक | 5000/- रूपये |
| 10. | आठ करोड़ रूपये से अधिक और दस करोड़ रूपये तक | 6000/- रूपये |
| | राष्ट्रीय आयोग | |
| 11. | दस करोड़ रूपये से अधिक | 7500/- रूपये |

- 8. **इलेक्ट्रॉनिक रूप में शिकायत दायर करने की पद्धति –** राष्ट्रीय आयोग, राज्य आयोग और जिला आयोग में इलेक्ट्रॉनिक रूप में शिकायत दायर करने की शुरूआत उस तारीख से और वादों की ऐसी श्रेणी के लिए प्रभावी होगी जो समय-समय पर राष्ट्रीय आयोग के अध्यक्ष द्वारा अधिसूचित की जाएगी।
- 9. **राष्ट्रीय आयोग, राज्य आयोग और जिला आयोग की अतिरिक्त शक्तियां (1)** राष्ट्रीय आयोग, राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, को किसी व्यक्ति से निम्नलिखित अपेक्षित करने की शक्तियां प्राप्त होंगी
 - (क) आयोग के समक्ष ऐसी बही, लेखा, दस्तावेज अथवा वस्तु प्रस्तुत करना जो उस व्यक्ति के संरक्षण अथवा नियंत्रण में है और जो आयोग के समक्ष किसी कार्यवाही के प्रयोजन से प्रस्तुत किए जाने के लिए अपेक्षित हैं, तथा इनकी जांच किए जाने और आयोग के किसी ऐसे अधिकारी के पास रखे जाने की अनुमति देना जिसे इसके लिए विनिर्दिष्ट किया जाएगा।
 - (ख) आयोग के समक्ष किसी कार्यवाही के प्रयोजनार्थ यथाअपेक्षित ऐसी जानकारी को खंड (क) में विनिर्दिष्ट अधिकारी को प्रस्तुत करना।
 - (2) इस अधिनियम के अधीन किसी कार्यवाही के दौरान, जब राष्ट्रीय आयोग, राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, को यह विश्वास करने का कोई आधार हो कि ऐसी कार्यवाहियों में प्रस्तुत किए जाने के लिए

अपेक्षित किसी बही, दस्तावेज, वस्तु अथवा कागजात को विनष्ट, विकृत, बदला, मिथ्या रूप से प्रस्तुत अथवा छिपाया जा रहा है अथवा जा सकता है, तो यह लिखित आदेश के जिरए किसी अधिकारी को किसी परिसर में प्रवेश और खोजबीन करने किसी बही, कागजात, दस्तावेज अथवा वस्तु की जब्ती करने, जैसा उस कार्यवाही के प्रयोजनों के लिए अपेक्षित हो, के लिए प्राधिकृत कर सकता है।

परंतु ऐसी जब्ती किए जाने के यथाशीघ्र अथवा ऐसी जब्ती किए जाने के बाद बहत्तर घंटों से अनधिक अवधि के भीतर ऐसी जब्ती करने के लिए लिखित रूप में कारणों का उल्लेख करते हुए ऐसी जब्ती की सूचना राष्ट्रीय आयोग, राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, को दी जाएगी।

- (3) राष्ट्रीय आयोग, राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, जब्त किए गए दस्तावेजों अथवा वस्तुओं की जांच के उपरांत उनके प्रतिधारण अथवा उन्हें संबंधित पक्ष को वापिस किए जाने के आदेश दे सकता है।
- 10. ऐसे उपभोक्ताओं, जिनका आसानी से अभिनिर्धारण नहीं किया जा सकता, को हुई हानि अथवा क्षित के लिए देय राशि को जमा कराना (1) जब कभी जिला आयोग, राज्य आयोग अथवा राष्ट्रीय आयोग द्वारा क्रमशः धारा 49 की उप-धारा (1) अथवा धारा 59 की उप-धारा (1) के अधीन इन्हें प्रदत्त शक्तियों का उपयोग करते हुए धारा 39 की उप-धारा (1) के खंड (ट) के अधीन बड़ी संख्याओं में ऐसे उपभोक्ताओं, जिनका आसानी से पता नहीं लगाया जा सकता, को हुई हानि अथवा क्षित के लिए प्रतिपक्ष को ऐसी राशि, जो उसके द्वारा निर्धारित की जाए, का भुगतान करने का निर्देश देते हुए कोई आदेश जारी किया जाए, तो ऐसी राशि जिला आयोग और राज्य आयोग द्वारा राज्य सरकार द्वारा स्थापित किए गए उपभोक्ता कल्याण कोष में तथा राष्ट्रीय आयोग द्वारा केंद्रीय सरकार द्वारा स्थापित किए गए उपभोक्ता कल्याण कोष में जमा की जाएगी।
 - (2) उप नियम (1) के केंद्रीय सरकार के उपभोक्ता कल्याण कोष में जमा की गई राशि को केंद्रीय माल एवं सेवा कर नियमावली, 2017 के नियम 97 के अनुसार उपयोग किया जाएगा तथा उप-नियम (1) के अधीन राज्य सरकार के उपभोक्ता कल्याण कोष में जमा की गई राशि को राज्य माल एवं सेवा कर नियमावली, 2017 के अधीन बनाए गए नियमों के अनुसार उपयोग किया जाएगा।
- 11. राज्य आयोग के समक्ष अपील दायर करने और सुनवाई की प्रक्रिया (1) अपीलकर्ता अथवा उनके प्राधिकृत अभिकर्ता द्वारा राज्य आयोग को एक ज्ञापन व्यक्तिगत रूप से अथवा राज्य आयोग को विधिवत सम्बोधित पावती के साथ पंजीकृत डाक के माध्यम से प्रस्तुत किया जाएगा।
 - (2) उप-नियम (1) के अधीन दायर किया गया प्रत्येक ज्ञापन प्राथमिकता के तौर पर टंकित अथवा पठनीय हस्तिलिप में होना चाहिए तथा किसी तर्क-वितर्क अथवा विवरणात्मक तथ्यों के बिना अपील के विशिष्ट शीर्षों, आधारों के अधीन संक्षेप में होना चाहिए तथा ऐसे आधारों को क्रमवार रूप से क्रमांक अंकित किया जाना चाहिए।
 - (3) प्रत्येक ज्ञापन के साथ जिला आयोग के आदेश, जिसके विरूद्ध अपील की गई है, की प्रमाणित प्रति तथा ऐसे दस्तावेज जो ज्ञापन में उल्लिखित अपील के आधारों को समर्थित करने के लिए अपेक्षित हों, प्रस्तुत किए जाने चाहिए।
 - (4) यदि अपील धारा 41 में यथाविनिर्दिष्ट समयाविध की समाप्ति के पश्चात् प्रस्तुत की जाती है, तो ज्ञापन के साथ एक आवेदन जो एक ऐसे शपथपत्र द्वारा समर्थित किया जाएं जिस पर वे तथ्य दिए गए हों जिन पर अपीलकर्ता राज्य आयोग को संतुष्ट करने के लिए निर्भर है कि उसके पास समयाविध के भीतर अपील को वरीयता न दिए जाने के पर्याप्त कारण हैं।
 - (5) अपीलकर्ता कार्यालय प्रयोग के लिए राज्य आयोग को ज्ञापन की चार प्रतियां प्रस्तुत करेगा।
 - (6) सुनवाई की तारीख पर अथवा किसी अन्य दिन, जिसे सुनवाई स्थगित की जाए, पक्ष अथवा उनके प्राधिकृत अभिकर्ता राज्य आयोग के समक्ष उपस्थित होंगे, और जहां
 - (क) अपीलकर्ता अथवा उसका प्राधिकृत अभिकर्ता उपस्थित होने में असफल रहता है, राज्य आयोग, अपने विवेकानुसार, अपील को खारिज कर सकता है अथवा वाद की विशिष्टता के आधार पर एकपक्षीय निर्णय दे सकता है।
 - (ख) प्रतिवादी अथवा उसका प्राधिकृत अभिकर्ता उपस्थित होने में असफल रहता है, राज्य आयोग एकपक्षीय कार्यवाही करेगा और वाद की विशिष्टता के आधार पर निर्णय देगा।
- (7) अपीलकर्ता को ज्ञापन में उल्लिखित न किए गए किसी आधार के समर्थन में, राज्य आयोग की अनुमित के बिना, आग्रह नहीं करेगा अथवा सुना नहीं जाएगा, किंतु राज्य आयोग अपील पर निर्णय देते समय ज्ञापन में उल्लिखित

अपील के अथवा इस नियम के अधीन राज्य आयोग की अनुमित द्वारा लिए गए आधारों तक ही स्वयं को सीमित नहीं रखेगा

परंतु राज्य आयोग अपने निर्णय को किसी अन्य आधार पर नहीं छोड़ेगा जब तक कि उससे प्रभावित होने वाले पक्ष को राज्य आयोग द्वारा कम-से-कम सुने जाने का अवसर प्रदान न किया गया हो।

(8) राज्य आयोग द्वारा किसी भी चरण में सामान्यतः किसी भी स्थगन की अनुमित नहीं दी जाएगी, जब तक कि पर्याप्त कारण न दर्शाए गए हो और स्थगन की अनुमित के कारणों को राज्य आयोग द्वारा लिखित रूप में लेखबद्ध न कर लिया गया हो:

परंतु राज्य आयोग सामान्य तौर पर एक से अधिक स्थगन की अनुमति नहीं देगा और जहां तक संभव हो यह सुनिश्चित करेगा कि अपील दायर होने की तारीख से नब्बे दिनों की अवधि के भीतर अपील पर निर्णय ले लिया जाए:

परंतु यह भी कि पहले परंतुक में विनिर्दिष्ट अवधि के बाद निस्तारित की जा रही अपील के मामले में, राज्य आयोग उक्त अपील के निस्तारण के समय इसके कारणों को लिखित रूप में लेखबद्ध करेगा।

- (9) अपील के संबंध में राज्य आयोग के आदेश को पीठ में सम्मिलित राज्य आयोग के सदस्यों द्वारा हस्ताक्षरित और दिनांकित किया जाएगा और संबंधित पक्षों को आदेश की निःशुल्क सूचना दी जाएगी।
 - 12. **राष्ट्रीय आयोग के समक्ष शिकायतों के संबंध में प्रक्रिया –** (1) शिकायतकर्ता द्वारा राष्ट्रीय आयोग में व्यक्तिगत रूप से अथवा उसके अभिकर्ता द्वारा अथवा उस आयोग को सम्बोधित पंजीकृत डाक के माध्यम से शिकायत प्रस्तुत की जाएगी, जिसमें निम्नलिखित विवरण सम्मिलित होंगे, अर्थात् : –
 - (क) शिकायतकर्ता का नाम, विवरण और पता;
 - (ख) प्रतिपक्ष अथवा पक्षों, जैसा भी मामला हो, जहां तक उन्हें निर्धारित किया जा सके, का नाम, विवरण और पता;
 - (ग) शिकायत से संबंधित तथ्य और वे कब एवं कहां उत्पन्न हुए;
 - (घ) शिकायत में लगाए गए आरोपों के समर्थन में दस्तावेज;
 - (ङ) शिकायतकर्ता द्वारा दावा किया गया अनुतोष।
 - (2) उप-नियम (1) के अधीन की गई प्रत्येक शिकायत केसाथ नियम 7 में यथाविनिर्दिष्ट शुल्क जमा कराना होगा।
 - (3) राष्ट्रीय आयोग, उसके समक्ष दायर किसी शिकायत का निस्तारण करते समय, उसके द्वारा आवश्यक समझे जाने वाले आशोधनों के साथ धारा 37 और 38 के अधीन उपबंधित प्रक्रिया और शर्तों का पालन करेगा।
 - (4) सुनवाई की तारीख अथवा अन्य किसी तारीख जिस पर सुनवाई स्थगित की जाती है, पक्ष अथवा उनके प्राधिकृत अभिकर्ता राष्ट्रीय आयोग के समक्ष उपस्थित होंगे, और जहां
 - (क) अपीलकर्ता अथवा उसका प्राधिकृत अभिकर्ता उपस्थित होने में असफल रहता है, राष्ट्रीय आयोग, अपने विवेकानुसार, शिकायत को चूक के लिए खारिज कर सकता है अथवा विशिष्टता के आधार पर निर्णय दे सकता है।
 - (ख) प्रतिवादी अथवा उसका प्राधिकृत अभिकर्ता उपस्थित होने में असफल रहता है, राष्ट्रीय आयोग वाद की विशिष्टता के आधार पर एकपक्षीय निर्णय दे सकता है।
 - (5) राष्ट्रीय आयोग, ऐसे निबंधनों, जो वह उचित समझे, और कार्यवाहियों के किसी भी चरण में, शिकायत की सुनवाई को स्थगित कर सकता है, किंतु जहां तक सम्भव हो शिकायत पर निम्नलिखित अवधि के भीतर निर्णय लिया जाएगा
 - (क) जहां शिकायत के संबंध में वस्तु के किसी विश्लेषण अथवा परीक्षण की आवश्यकता नहीं है, प्रतिपक्ष द्वारा सूचना प्राप्त हो जाने की तारीख से तीन माह की अवधि के भीतर; और
 - (ख) यदि शिकायत के संबंध में विश्लेषण अथवा परीक्षण आवश्यक हो तो पांच माह की अवधि के भीतर।
 - (6) उप-नियम (5) में विनिर्दिष्ट अवधि के पश्चात् निपटाई जा रही शिकायत के मामले में, राष्ट्रीय आयोग देरी के कारणों को लिखित रूप में लेखबद्ध करेगा।

- (7) यदि कार्यवाहियों के संचालन के पश्चात् राष्ट्रीय आयोग शिकायत में सम्मिलित किए गए आरोपों से संतुष्ट है तो यह प्रतिपक्ष अथवा पक्षों, जैसा भी मामला हो, को धारा 39 की उप-धारा (1) में उल्लिखित एक अथवा अधिक कार्रवाईयों का निदेश देते हए उसे अथवा उन्हें आदेश जारी करेगा।
- (8) राष्ट्रीय आयोग को यह निदेश देने का भी अधिकार होगा कि उसके द्वारा पारित किए गए किसी ऐसे आदेश, जिसके लिए धारा 67 के अधीन किसी अपील को वरीयता नहीं दी गई है अथवा जहां उस धारा के अधीन राष्ट्रीय आयोग के आदेश की अभिपृष्टि उच्चतम न्यायालय द्वारा की गई है, को इसकी वेबसाइट पर अथवा किसी अन्य माध्यम से प्रकाशित किया जाएगा तथा ऐसे प्रकाशन के लिए राष्ट्रीय आयोग अथवा किसी अन्य माध्यम के विरूद्ध कोई विधिक कार्रवाई दायी नहीं होगी।
- (9) राज्य आयोग और जिला आयोग उनके समक्ष दायर शिकायत के संबंध में ऐसे आशोधनों, जो आवश्यक हो, सहित इस नियम में विनिर्दिष्ट प्रक्रिया का पालन करेगा।
- 13. **राष्ट्रीय आयोग के समक्ष अपीलें –** जहां धारा 51 के अधीन कोई अपील दायर की जाती है, अपीलकर्ता द्वारा जमा की जाने वाली राशि, जो कि उक्त धारा के दूसरे परंतुक में विनिर्दिष्ट है, पंजीयक, राष्ट्रीय आयोग के पक्ष में किसी राष्ट्रीयकृत बैंक के रेखांकित डिमांड ड्राफ्ट, जो नई दिल्ली में देय होगा, के रूप में प्रेषित की जाएगी।
- 14. **राष्ट्रीय आयोग के समक्ष अपील दायर करने और सुनवाई की प्रक्रिया –** (1) अपीलकर्ता अथवा उसके प्राधिकृत अभिकर्ता द्वारा राष्ट्रीय आयोग में व्यक्तिगत रूप से अथवा राष्ट्रीय आयोग को संबोधित पंजीकृत डाक के माध्यम से एक ज्ञापन प्रस्तुत किया जाएगा।
 - (2) उप-नियम (1) के अधीन दायर किया गया प्रत्येक ज्ञापन प्राथमिकता के तौर पर टंकित अथवा पठनीय हस्तलिपि में होना चाहिए तथा किसी तर्क-वितर्क अथवा विवरणात्मक तथ्यों के बिना अपील के विशिष्ट शीर्षों, आधारों के अधीन संक्षेप में होना चाहिए तथा ऐसे आधारों को क्रमवार रूप से क्रमांक अंकित किया जाना चाहिए।
 - (3) ज्ञापन के साथ नियम, 16 में यथाविनिर्दिष्ट रेखांकित डिमांड ड्राफ्ट, राज्य आयोग के आदेश, जिसके विरूद्ध अपील की गई है, की प्रमाणित प्रति तथा ऐसे दस्तावेज जो ज्ञापन में उल्लिखित अपील के आधारों को समर्थित करने के लिए अपेक्षित हों, प्रस्तुत किए जाने चाहिए।
 - (4) यदि अपील धारा 51 में यथाविनिर्दिष्ट समयाविध की समाप्ति के पश्चात् प्रस्तुत की जाती है, तो ज्ञापन के साथ एक आवेदन जो एक ऐसे शपथपत्र द्वारा समर्थित किया जाएं जिस पर वे तथ्य दिए गए हों जिन पर अपीलकर्ता राष्ट्रीय आयोग को संतुष्ट करने के लिए निर्भर है कि उसके पास समयाविध के भीतर अपील को वरीयता न दिए जाने के पर्याप्त कारण हैं।
 - (5) अपीलकर्ता कार्यालय प्रयोजनों के लिए राष्ट्रीय आयोग को ज्ञापन की चार प्रतियां प्रस्तुत करेगा।
 - (6) सुनवाई की तारीख पर अथवा किसी अन्य दिन, जिसे सुनवाई स्थगित की जाए, पक्ष अथवा उनके प्राधिकृत अभिकर्ता राष्ट्रीय आयोग के समक्ष उपस्थित होंगे, और जहां
 - (क) अपीलकर्ता अथवा उसका प्राधिकृत अभिकर्ता उपस्थित होने में असफल रहता है, राष्ट्रीय आयोग, अपने विवेकानुसार, अपील को खारिज कर सकता है अथवा वाद की विशिष्टता के आधार पर एकपक्षीय निर्णय दे सकता है।
 - (ख) प्रतिवादी अथवा उसका प्राधिकृत अभिकर्ता उपस्थित होने में असफल रहता है, राष्ट्रीय आयोग एकपक्षीय कार्यवाही करेगा और वाद की विशिष्टता के आधार पर निर्णय देगा।
- (7) अपीलकर्ता को ज्ञापन में उल्लिखित न किए गए किसी आधार के समर्थन में, राष्ट्रीय आयोग की अनुमित के बिना, आग्रह नहीं करेगा अथवा सुना नहीं जाएगा, किंतु राष्ट्रीय आयोग अपील पर निर्णय देते समय ज्ञापन में उल्लिखित अपील के अथवा इस नियम के अधीन राष्ट्रीय आयोग की अनुमित द्वारा लिए गए आधारों तक ही स्वयं को सीमित नहीं रखेगा:

परंतु राष्ट्रीय आयोग अपने निर्णय को किसी अन्य आधार पर नहीं छोड़ेगा जब तक कि उससे प्रभावित होने वाले पक्ष को राष्ट्रीय आयोग द्वारा कम-से-कम सुने जाने का अवसर प्रदान न किया गया हो।

(8) राष्ट्रीय आयोग द्वारा किसी भी चरण में सामान्यतः किसी भी स्थगन की अनुमित नहीं दी जाएगी, जब तक कि पर्याप्त कारण न दर्शाए गए हो और स्थगन की अनुमित के कारणों को राष्ट्रीय आयोग द्वारा लिखित रूप में लेखबद्ध न कर लिया गया हो: परंतु राष्ट्रीय आयोग स्व-प्रेरणा से अपील की सुनवाई को ऐसे निबंधनों के आधार पर जो वह उचित समझें और कार्यवाही के किसी भी चरण में स्थगित कर सकता है, जिसके कारण लिखित रूप में लेखबद्ध किए जाएंगे, किंतु राष्ट्रीय आयोग यह यथासंभव सुनिश्चत करेगा कि अपील दायर होने की तारीख से नब्बे दिनों की अविध के भीतर अपील पर निर्णय ले लिया जाए:

परंतु यह भी कि पहले परंतुक में विनिर्दिष्ट अवधि के बाद निस्तारित की जा रही अपील के मामले में, राष्ट्रीय आयोग उक्त अपील के निस्तारण के समय इसके कारणों को लिखित रूप में लेखबद्ध करेगा।

- 15. **राष्ट्रीय आयोग में सदस्यों की संख्या –** राष्ट्रीय आयोग में एक अध्यक्ष तथा न्यूनतम चार सदस्य और अधिकतम ग्यारह सदस्य, जिनमें से एक महिला सदस्य होगी, सिम्मिलित होंगे।
- 16. **राष्ट्रीय आयोग की बैठक और आदेशों पर हस्ताक्षर करना** (1) राष्ट्रीय आयोग की प्रत्येक कार्यवाही का संचालन राष्ट्रीय आयोग के अध्यक्ष द्वारा एक अथवा एक से अधिक सदस्यों, जैसा वह उचित समझे, को सम्मिलित करते हुए गठित की गई पीठ के सदस्यों द्वारा किया जाएगा।
 - (2) राष्ट्रीय आयोग द्वारा दिए गए प्रत्येक आदेश पर कार्यवाही का संचालन करने वाले सदस्यों द्वारा हस्ताक्षर किए जाएंगे और यदि पीठ के सदस्यों की राय में कोई भिन्नता है, सदस्यों का बहमत राष्ट्रीय आयोग का आदेश होगा।
- 17. उच्चतम न्यायालय के समक्ष दायर की गई अपीलों के लिए शुल्क जमा करने की पद्धित जब धारा 67 के अधीन उच्चतम न्यायालय के समक्ष कोई अपील दायर की जाती है, अपीलकर्ता द्वारा जमा किया जाने वाला शुल्क, जो उस धारा के दूसरे परंतुक में विनिर्दिष्ट है, पंजीयक, उच्चतम न्यायालय के पक्ष में किसी राष्ट्रीयकृत बैंक के रेखांकित डिमांड ड्राफ्ट के रूप में प्रेषित किया जाएगा, जो नई दिल्ली में देय होगा।
- 18. **राज्य आयोग द्वारा जानकारी प्रस्तुत करना** राज्य आयोग इन नियमों की अनुसूची I में यथाविनिर्दिष्ट प्रपत्र में तिमाही आधार पर केंद्रीय सरकार को जानकारी प्रस्तुत करेंगे।

अनुसूची I [नियम 18]

कार्यान्वयन की वर्तमान स्थिति

(तिमाही कार्य निष्पादन रिपोर्ट)

उपभोक्ता आयोगों का कार्यकरण/उपभोक्ता संरक्षण के उपाय

राज्य का नाम:

| 1. | राज्य आयोग और जिला मंचों की स्थापना: | | | | |
|----|--|------------------|-------------|---------------|-------------------|
| I | राज्य/संघ राज्य क्षेत्र में जिलों की कुल संख्या | | | | |
| П | राज्य में जिला आयोगों की संख्या | | | | |
| | (क) कुल स्थापना: | | | | |
| | (ख) कार्यशील: | | | | |
| | (ग) गैर-कार्यशील: | | | | |
| | (घ) उन जिलों के नाम जिनमें जिला आयोग | की स्थापन | ा किया जाना | | |
| | बाकी है: | | | | |
| | (ङ) उन जिलों की संख्या जिनमें जिला आयोग की स्थापना किया जाना | | | | |
| | बाकी है: | | | | |
| | (च) उन जिलों की संख्या जिनमें एक से | जिले का न | गम | जिला आयोगों व | की संख्य <u>ा</u> |
| | अधिक जिला आयोग स्थापित किए गए हैं | | | | |
| Ш | क्या राज्य आयोग कार्यशील है | | | हां | नहीं |
| IV | स्वीकृत पद एवं रिक्तियों की संख्या | राज्य आयोग | | जिला आयोग | |
| | | स्वीकृत रिक्त पद | | स्वीकृत पद | रिक्त पद |
| | | पद | | | |
| | (क) अध्यक्ष | | • | | |
| | (ख) सदस्य | | | | |

| | (ग) रिक्त पदों के कारण तथा उन्हें भरने के | | | | |
|-----|---|-----------|--------------|----------------|-----------------|
| | लिए की गई कार्रवाई (पृथक रूप से संलग्न | | | | |
| | किया जाए) | | | | |
| 2. | राज्य आयोग और जिला आयोग का कार्य निष्पादन | | | | |
| I | (क) स्थापना काल से दायर किए गए कुल | राज्य आय | ग्रोग | जिला आयोग | |
| | मामले | | | | |
| | (ख) निपटाए गए मामले | | | | |
| | (ग) निर्धारित समय मानदंडों के भीतर | | | | |
| | निपटाए गए मामले | | | | |
| | (घ) लोक अदालत पद्धति के माध्यम से | | | | |
| | निपटाए गए मामलों की संख्या | | | | |
| | | | | | |
| Ш | लंबित मामलों का विस्तृत विवरण (मामलों | राज्य आय | गोग | जिला आयोग | |
| | की संख्या का उल्लेख करें) | | | | |
| | (क) 3 माह से अधिक और 1 वर्ष तक | | | | |
| | (ख) 1 वर्ष से अधिक और 2 वर्ष तक | | | | |
| | (ग) 2 वर्ष से अधिक और 5 वर्ष तक | | | | |
| | (घ) 5 वर्ष से अधिक | | | | |
| Ш | समय मानदंडों के भीतर की अवधि में | राज्य आय | गोग | जिला आयोग | |
| | निपटाए गए मामले (संख्या का उल्लेख | | | | |
| | करें) | | | | |
| | (क) 15 मार्च 2002 के बाद प्राप्त मामले | | | | |
| | (ख) उपरोक्त (क) में से समय मानदंडों के | | | | |
| | भीतर की अवधि में निपटाए गए मामले | | | | |
| | (संख्या और %) | | | | |
| 3. | कानफोनेट परियोजना का कार्यान्वयन | | | | |
| I | कम्प्यूटर हार्डवेयर/सॉफ्टवेयर | राज्य आय | | जिला आयोग (संर | <u> </u> |
| | (क) प्राप्त किए गए | हां | नहीं | | |
| | (ख) संस्थापित किए गए | हां | नहीं | | |
| | (ग) कार्यशील | हां | नहीं | | |
| II | कम्प्यूटरों के माध्यम से किए जा रहे | राज्य आय | ग्रोग | जिला आयोग (संर | <u> </u> |
| | कार्यकलाप | | | | |
| | (क) क्या मामला निगरानी प्रणाली | हां | नहीं | | |
| | संस्थापित और कार्यशाली है; | | | | |
| | | | | | |
| | | | | 1 | |
| | (ख) क्या मामले का वास्तविक समय डाटा | हां | नहीं | | |
| | प्रविष्ट किया गया है? | | | | |
| | (ग) क्या वाद सूची और निर्णय को | हां | नहीं | | |
| | वेबसाइट पर डाला जा रहा है? | | | | |
| 4 | प्रशिक्षण | 1 | | ı | 1 |
| (ক) | भारतीय लोक प्रशासन संस्थान में | प्रशिक्षण | योजना के | | तिमाही के दौरान |
| | सदस्यों/अध्यक्ष का प्रशिक्षण | अनुसार | में वर्ष में | प्रशिक्षित किए | |

| | | प्रशिक्षित वाले | किए | जाने | गए | |
|-----|---|--------------------|-----|------|----|--|
| | | | | | | |
| (ख) | बीआईएस प्रशिक्षण संस्थान में राज्य/जिला स्तरीय अधिकारियों का प्रशिक्षण | | | | | |
| (ग) | कानफोनेट के अधीन प्रशिक्षण | | | | | |
| | (क) अध्यक्ष तथा सदस्य | | | | | |
| | (ख) अन्य स्टॉफ | | | | | |
| (ঘ) | अन्य कोई प्रशिक्षण | | | | | |

[फा. सं. जे-10/6/2018-सीपीयू] अमित मेहता, संयुक्त सचिव

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS) NOTIFICATION

New Delhi, the 15 July, 2020

G.S.R. 448(E).— In exercise of the powers conferred by sub-section (1) and clauses (a), (p), (q), (s), (u), (v), (y), (z), (zd), (ze), and (zj) of sub-section (2) of section 101 of the Consumer Protection Act, 2019 (35 of 2019) and in supersession of the Consumer Protection Rules, 1987 in so far as they relate to matters covered under these rules, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

- 1. **Short title and commencement.— (1)** These rules may be called the Consumer Protection (Consumer Disputes Redressal Commissions) Rules, 2020.
- (2) They shall come into force on the 20th day of July,2020.
- 2. **Definitions**. —(1) In these rules, unless the context otherwise requires,—
 - (a) 'Act' means the Consumer Protection Act 2019 (35 of 2019);
 - (b) 'appellant' means a person who makes an appeal against the order of the National Commission, the State Commission or the District Commission, as the case may be:
 - (c) 'authorised agent' means a person duly authorised by a party to present any complaint, appeal or reply on behalf of such party before the National Commission, the State Commission, or the District Commission, as the case may be:
 - (d) 'Commission' means the District Commission, the State Commission, or the National Commission, as the case may be;
 - (e) 'Consumer Welfare Fund' means the Consumer Welfare Fund established by a State Government or, as the case may be, by the Central Government under section 57 of the Central Goods and Services Tax Act, 2017 (12 of 2017);
 - (f) 'memorandum' means any memorandum of appeal filed by the appellant;
 - (g) 'nationalised bank' means a corresponding new bank specified in the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (5 of 1970) or a corresponding new bank specified in the First Schedule

- to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 (40 of 1980);
- (h) 'opposite party' means a person who answers a complaint under the Act;
- (i) 'President' means the President of the National Commission, the State Commission or the District Commission, as the case may be;
- (j) 'respondent' means the person who answers any memorandum of appeal;
- (k) "section" means a section of the Act;
- (1) 'State' includes a Union territory;
- (2) The words and expressions used herein, but not defined and defined in the Act shall have the meaning assigned to them in the Act.
- 3. **Working days and office hours of National Commission**. The working days and office hours of the National Commission shall be the same as that of the Central Government.
- 4. **Seal and emblem.** The official seal and emblem of the National Commission shall be such as the Central Government may specify.
- 5. **Sitting of National Commission.** The President of the National Commission shall convene sittings of the National Commission as and when it may be necessary, and such sittings shall be notified by the National Commission.
- 6. **Manner of authentication of goods by National Commission for analysis and testing.-**(1)The National Commission may direct the complainant to provide one or more than one sample of the goods in clean containers with stopper properly fixed on them for the purposes of testing or analysis.
 - (2) On receiving the samples of such goods, the National Commission shall seal it and fix labels on the containers carrying the following information, namely:-
 - (a) the name and address of the appropriate laboratory to whom sample shall be sent for analysis and test;
 - (b) the name and address of the National Commission;
 - (c) the case number; and
 - (d) the official seal of the National Commission.
 - (3) The sealed sample shall be sent to the recognised laboratory by the National Commission.
 - (4) The recognized laboratory shall, after receiving sealed sample and examining it, shall forward its report to the National Commission within forty-five days or within such extended time as may be granted by the National Commission, specifying the nature of the defect and date of submission of report.
- 7. **Fee for making complaints.** (1) Every complaint filed under sub-section (1) of section 35 or under sub-clauses (i) and (ii) of clause (a) of sub-section (1) of section 47 or under sub-clauses (i) and (ii) of clause (a) of sub-section (1) of section 58 shall be accompanied by a fee, as specified in the table given below, in the form of crossed Demand Draft drawn on a nationalised bank or through a crossed Indian Postal Order in favour of the President of the District Commission or the Registrar of the State Commission or the Registrar of the National Commission, as the case may be, and payable at the respective place where the District Commission, State Commission or the

National Commission is situated, or through electronic mode as per arrangement made by the Commission concerned.

(2) The District Commission or the State Commission, as the case may be, shall credit the amount of fee received by it under sub-rule (1) to the Consumer Welfare Fund of the State and where such Consumer Welfare Fund is not established, into the appropriate account of the State Government, and the National Commission shall credit such amount of fee received by it to the Consumer Welfare Fund of the Central Government.

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| Sl. No. | Value of goods or services paid as consideration | Amount of fee payable |
|------------|--|-----------------------|
| (1) | (2) | (3) |
| | <u>District Commission</u> | |
| (1) | Upto rupees five lakh | Nil |
| (2) | Above rupees five lakh and upto rupees ten lakhs | Rs.200 |
| (3) | Above rupees ten lakh and upto rupees twenty lakhs | Rs 400 |
| (4) | Above rupees twenty lakh and upto rupees fifty lakh rupees | Rs.1000 |
| (5) | Above rupees fifty lakh and upto rupees one crore | Rs.2000 |
| | State Commission | |
| (6) | Above rupees one crore and upto rupees two crore | Rs.2500 |
| (7) | Above rupees two crore and upto rupees four crore | Rs.3000 |
| (8) | Above rupees four crore and upto rupees six crore | Rs.4000 |
| (9) | Above rupees six crore and upto rupees eight crore | Rs.5000 |
| (10) | Above rupees eight crore and upto rupees ten crore | Rs.6000 |
| | National Commission | |
| (11) | Above rupees ten crore | Rs.7500 |

- **8. Manner of filing complaints electronically.** —The electronic filing of complaints in National Commission, State Commission and District Commission shall be effective from such date and for such category of cases as may be notified by the President of the National Commission from time to time.
- **9.** Additional powers of National Commission, State Commission and District Commission: --(1) The National Commission, the State Commission or the District Commission, as the case may be, shall have power to require any person,
 - (a) to produce before it such book, account, document or commodity which is in the custody or under the control of such person, if it is required for the purposes of any proceedings before it, and allow the same to be examined and kept by such officer of the Commission as it may specify in this behalf;
 - (b) to furnish to the officer specified in clause(a), such information as may be required for the purposes of any proceedings before it.
- (2) Where during any proceedings under this Act, the National Commission, the State Commission or the District Commission, as the case may be, has any ground to believe that any book, paper, commodity or document which may be required to be produced in such proceedings, are being or may be, destroyed, mutilated, altered, falsified or secreted, it may, by written order, authorise any officer to exercise the power of entry and search of any premises, and seizure of any book, paper, document or commodity as may be required for the purposes of such proceeding.

Provided that such seizure shall be communicated to the National Commission, the State Commission or the District Commission, as the case may be, as soon as it is made or within a period not exceeding seventy-two hours of making such seizure after specifying the reasons in writing for making such seizure.

- (3) The National Commission, the State Commission or the District Commission, as the case may be, on examination of such seized documents or commodities may order the retention thereof or may return it to the party concerned.
- 10. Credit of amount payable for loss or injury suffered by consumers who are not identifiable conveniently. –(1)Where an order is passed under clause (k) of sub-section (1) of section 39 by the District

Commission, or the State Commission, or the National Commission, in the exercise of its powers vested under subsection (1) of section 49 respectively or sub-section (1) of section 59, directing the opposite party to pay such amount as may be determined by it on account of loss or injury suffered by a large number of consumers, who are not identifiable conveniently, such sum shall be credited by the District Commission and the State Commission in the Consumer Welfare Fund established by the State Government, and by the National Commission in the Consumer Welfare Fund established by the Central Government.

- (2) The amount credited to the Consumer Welfare Fund of the Central Government under sub-rule (1) shall be utilised in accordance with rule 97 of the Central Goods and Services Tax Rules, 2017 and the amount credited to the Consumer Welfare Fund of the State Government under sub-rule (1) shall be utilised in accordance with the rules framed under the State Goods and Service Tax Act, 2017.
- 11. Procedure for filing and hearing of appeal before State Commission.- (1) A Memorandum shall be presented by the appellant or his authorized agent to the State Commission in person or sent by a registered post with acknowledgment due addressed to the State Commission.
- (2) Every memorandum filed under sub-rule (1) shall preferably be typed, or be in legible handwriting, and shall set forth concisely under distinct heads, the grounds of appeal without any argument or narrative and such grounds shall be numbered consecutively.
- (3) Each memorandum shall be accompanied by the certified copy of the order of the District Commission appealed against and such of the documents, as may be required to support grounds of appeal mentioned in the memorandum.
- (4) When the appeal is presented after the expiry of the period of limitation as specified in section 41, the memorandum shall be accompanied by an application supported by an affidavit setting forth the facts on which appellant relies upon to satisfy the State Commission that he has sufficient cause for not preferring the appeal within the period of limitation.
- (5) The appellant shall submit four copies of the memorandum to the State Commission for official purposes.
- (6) On the date of hearing or any other day to which hearing may be adjourned, the parties or their authorised agents shall appear before the State Commission, and where
 - (a) the appellant or his authorised agent fails to appear, State Commission may, in its discretion, either dismiss the appeal or decide it *ex-parte* on the merits of the case;
 - (b) the respondent or his authorised agent fails to appear, the State Commission shall proceed *ex-parte* and decide the appeal on the merits of the case.
- (7) The appellant shall not, except by the leave of the State Commission, urge or be heard in support of any ground of appeal not set forth in the memorandum, but the State Commission in deciding the appeal, need not confine itself to the grounds of appeal set forth in the memorandum or taken by leave of the State Commission under this rule:

Provided that the State Commission shall not rest its decision on any other grounds unless the party who may be affected thereby, has been given, at least the opportunity of being heard by the State Commission.

(8) No adjournment shall ordinarily be granted at any stage by the State Commission, unless sufficient cause is shown and the reasons for grant of adjournment have been recorded in writing by the State Commission:

Provided that the State Commission shall not ordinarily grant more than one adjournment and shall ensure, as far as possible, that the appeal is decided within ninety days from the date of admission:

Provided further that in the event of an appeal being disposed of after the period specified in the first proviso, the State Commission shall record in writing the reasons for the same at the time of disposal of the said appeal.

- (9) The order of the State Commission on appeal shall be signed and dated by the members of the State Commission constituting the Bench and shall be communicated to the parties concerned free of cost.
- **12. Procedure in respect of complaints before National Commission**. —(1) A complaint shall be presented to the National Commission by the complainant in person or by his agent, or be sent by a registered post, addressed to that Commission, containing the following particulars, namely:-
 - (a) the name, description and the address of the complainant;

- (b) the name, description and address of the opposite party or parties, as the case may be, so far as they can be ascertained;
- (c) the facts relating to the complaint and when and where it arose;
- (d) the documents in support of the allegations contained in the complaint;
- (e) the relief which the complainant claims.
- (2) Every complaint under sub-rule (1) shall be accompanied by a fee as specified in rule 7.
- (3) The National Commission shall, while disposing of any complaint before it, follow the procedure and conditions provided under sections 37 and 38, with such modifications as may be considered necessary by it.
- (4) On the date of hearing or any other date to which hearing may be adjourned, the parties or their authorised agents shall appear before the National Commission, and where-
 - (a) the appellant or his authorised agent fails to appear, the National Commission may, in its discretion, either dismiss the complaint for default or decide it on merits;
 - (b) the respondent or his authorised agent fails to appear, the National Commission may decide the complaint *ex-parte* on the merits of the case.
- (5) The National Commission may, on such terms as it deems fit and at any stage of the proceedings, adjourn the hearing of the complaint, but the complaint shall be decided as far as possible within a period of-
 - (a) three months from the date of notice received by the opposite party where such complaint does not require any analysis or testing of commodities; and
 - (b) five months if such complaint requires analysis or testing.
- (6) In the event of a complaint being disposed of after the period specified in sub-rule (5), the National Commission shall record in writing, the reasons for such delay.
- (7) If after conducting the proceedings, the National Commission is satisfied with the allegations contained in the complaint, it shall issue order to the opposite party or parties, as the case may be, directing him or them to take one or more of the actions mentioned in sub-section (1) of section 39.
- (8) The National Commission shall also have the power to direct that any order passed by it, where no appeal has been preferred under section 67 or where the order of the National Commission has been affirmed by the Supreme Court under that section, be published on its website or through any other media and no legal proceedings shall lie against the National Commission or any media for such publication.
- (9) The State Commission and the District Commission shall follow the procedure specified in this rule, with such modifications as may be necessary, in respect of the complaint before them.
- 13. Appeals before National Commission. Where an appeal is filed under section 51, the amount to be deposited by the appellant as provided in the second proviso to the said section shall be remitted in the form of a crossed Demand Draft drawn on a nationalised bank in favour of the Registrar, National Commission, payable at New Delhi.
- **14. Procedure for filing and hearing of appeal before National Commission-**(1) A Memorandum shall be presented by the appellant or his authorised agent to the National Commission in person or sent by registered post addressed to the National Commission.
 - (2) Every memorandum filed under sub-rule (1) shall preferably be typed, or be in legible handwriting, and shall set forth concisely under distinct heads, the grounds of appeal without any argument or narrative and such grounds shall be numbered consecutively.
 - (3) The memorandum shall be accompanied by a crossed Demand Draft as specified in rule 16, a certified copy of the order of the State Commission appealed against and such of the documents as may be required to support grounds of appeal mentioned in the memorandum.

- (4) When the appeal is presented after the expiry of the period of limitation as specified in section 51, the memorandum shall be accompanied by an application supported by an affidavit setting forth the facts on which the appellant relies upon to satisfy the National Commission that he has sufficient cause for not preferring the appeal within the period of limitation.
- (5) The appellant shall submit four copies of the memorandum to the National Commission for official purposes.
- (6) On the date of hearing or on any other day to which hearing may be adjourned, the parties or their authorised agents shall appear before the National Commission, and where-
 - (a) the appellant or his authorised agent fails to appear, the National Commission may, in its discretion, either dismiss the appeal or decide it *ex-parte* on the merits of the case;
 - (b) the respondent or his authorised agent fails to appear, the National Commission shall proceed *ex-parte* and shall decide the appeal on the merits of the case.
- (7) The appellant shall not, except by the leave of the National Commission, urge or be heard in support of any ground of appeal not set forth in the memorandum but the National Commission, in deciding the appeal, may not be confined to the grounds of appeal set forth in the memorandum or taken by leave of the National Commission under this rule:

Provided that the National Commission shall not rest its decision on any other grounds unless the party who may be affected thereby, has been given, at least the opportunity of being heard by the National Commission.

(8) No adjournment shall ordinarily be granted at any stage by the National Commission, unless sufficient cause is shown and the reasons for grant of adjournment have been recorded in writing by the National Commission:

Provided that the National Commission may also adjourn the hearing of the appeal *suo motu*, on such terms as it may think fit and at any stage of the proceedings for reasons to be recorded in writing, but shall ensure, as far as possible, that the appeal is decided within ninety days from the date of its admission:

Provided further that in the event of an appeal being disposed of after the period specified in the first proviso, the National Commission shall record in writing the reasons of the same at the time of disposal of the said appeal.

- **15. Number of Members in National Commission**.-The National Commission shall consist of a President and not less than four members and not more than eleven members, of whom at least one member shall be a woman.
- **16. Sitting of National Commission and signing of orders.** (1) Every proceeding of the National Commission shall be conducted by members of a Bench constituted by the President of the National Commission with one or more members as he may deem fit.
 - (2) Every order made by the National Commission shall be signed by the members who conducted the proceeding and if there is any difference of opinion among the members of the Bench, the opinion of the majority shall be the order of the National Commission.
- 17. Manner of depositing amount in appeals before Supreme Court. Where an appeal is filed before the Supreme Court under section 67, the amount to be deposited by the appellant as provided in the second proviso to that section shall be remitted in the form of a crossed Demand Draft drawn on a nationalised bank in favour of the Registrar, Supreme Court, payable at New Delhi.
- 18. **Furnishing of information by State Commission.** The State Commissions shall furnish information to the Central Government on a quarterly basis in the form as specified in Schedule I to these rules.

SCHEDULE-I

[Rule 18]

Present position of Implementation

(Quarterly Performance Report)

Working of Consumer Commissions/Consumer Protection Measures

Name of State:

| 1. Establishment of State Commissions and District Fora: | | | |
|--|--|--|--|
| I | Total number of Districts in State/Union Territory | | |
| II | Number of District Commissions in the State | | |

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 15

| | (a) Total Setup : | | | | |
|--------------|---|------------------------|-----------|------------------------------|-----------|
| | (b) Functional: | | | | |
| | (c) Non Functional: | | | | |
| | (d) Name of District where District Commission yet to | | | | |
| | (e) Number of District where District Commission yet | | | | |
| | (f) Number of District where more than one District | Distric | t Name | No of District Commission | |
| | Commission has been set up | | | | |
| III | Whether State Commission functional | | | Yes | No |
| | | State Con | mmission | District Co | ommission |
| IV | Strength and vacancies | Sanctioned Strength | Vacancies | Sanctioned Strength | Vacancies |
| | (a) President | | | | |
| | (b) Members | | | | |
| | (c) Reason for Vacancies and Action taken to fill up the same (to be enclosed separately) | | | | |
| 2. | Performance of State Commission and District Commission | | | | |
| I | (a) Total cases filed since inception | State Commission | | District Commission | |
| | (b) Cases disposed of | | | | |
| | (c) Cases disposed of within prescribed time norms | | | | |
| | (d) Number of cases disposed of by Lok Adalat method | | | | |
| II | Detailed Break up of cases pending | State Co. | mmission | District Co | mmission |
| | (give number of cases) | State Co. | | District Co | |
| | (a) Over 3 months up to 1 year | | | | |
| | (b) Over 1 year up to 2 years | | | | |
| | (c) Over 2 years up-to 5 years | | | | |
| | (d) Over 5 years | | | | |
| III | Cases disposed of within time norms (give number) | State Con | mmission | District Co | ommission |
| | (a) Cases received after 15 March '02 | | | | |
| | (b) Cases disposed of within time norms out of (a) above (Number and %) | | | | |
| 3. Im | plementation of Confonet Project | | | | |
| | Computer Hardware/Software has | State Con | mmission | District Co (Num | |
| I | (a) been received | Yes | No | | |
| | (b) been installed | Yes | No | | |

| | (c) been functional | Yes | No | | |
|-----|--|--|----|-------------------------------|--------------------------|
| II | Activities being done through computers | State Commission | | District Commission (Numbers) | |
| | (a) Is Case Monitoring System Installed & Operational; | Yes | No | | |
| | (b) Has the live case data been entered? | Yes | No | | |
| | (c) Whether Cause list and judgement being posted on the website | Yes | No | | |
| 4 | Training | | | | |
| (a) | Training of Members/President in Indian Institute of Public Administration | To be trained in the year as per training plan | | Trained so far | During the quarter |
| | | | | | |
| (b) | Training of State/District level Officers in BIS Training Institute | | | | |
| (c) | Training under Confonet | | | | |
| | (a) President and Members | | | | |
| | (b) Other Staff | | | | |
| (d) | Any other Training | | | | |

[F.No.J-10/6/2018-CPU] AMIT MEHTA, Jt. Secy

अधिसूचना नई दिल्ली, 15 जुलाई, 2020

सा. का.आ. 449(अ).—केंद्रीय सरकार, उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) की धारा 101 की उप-धारा (1) तथा उप-धारा (2) के खंड (ख) और (ग) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, निम्नलिखित नियम बनाती हैं, अर्थात्:-

- 1. **संक्षिप्त नाम और प्रारम्भ –** (1) इन नियमों का संक्षिप्त नाम उपभोक्ता संरक्षण (साधारण) नियम, 2020 है।
 - (2) ये 20 जुलाई, 2020 को प्रवृत्त होंगे।
- 2. परिभाषाएं (1) इन नियमों में, जब तक कि संदर्भ की अन्यथा अपेक्षित हो, -
 - (क) 'अधिनियम' से उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) अभिप्रेत है;
 - (ख) 'लोक उपयोगी सेवाएं' से
 - (i) हवाई, सड़क अथवा जल माध्यम से यात्रियों अथवा माल की ढुलाई के लिए परिवहन सेवा; अथवा
 - (ii) डाक, टेलीग्राफ, टेलीफोन अथवा ब्रॉडबैंड सेवा; अथवा
 - (iii) किसी स्थापन द्वारा जनता को विद्युत, प्रकाश अथवा जल अथवा ईंधन अथवा प्राकृतिक गैस की आपूर्ति; अथवा
 - (iv) बीमा सेवा; और
 - (v) किसी प्रमुख पत्तन अथवा डॉक के कार्यकरण में अथवा के संबंध में सेवा; अभिप्रेत है।

- 3. स्थापित होने वाली लोक उपयोगी सेवाएं लोक उपयोगी सेवाएं धारा 2 के खंड (19) के प्रयोजनों के लिए स्थापित होगी।
- 4. कितिपय कार्यकलापों को अनुचित व्यापार व्यवहार से छूट दिया जाना प्रत्यक्ष या अप्रत्यक्ष रूप से किसी उत्पाद की बिक्री, उपयोग अथवा आपूर्ति या किसी व्यवसाय हित को बढ़ावा देने के लिए किए गए निम्नलिखित कार्यकलापों की अनुमित को अनुचित व्यापार व्यवहार के दायरे से छूट प्राप्त होगी, अर्थात् :-
 - (क) लॉटरी (विनियमन) अधिनियम, 1998 (1998 का 17) के अधीन अनुज्ञात लॉटरियां; और
 - (ख) सार्वजनिक द्यूत अधिनियम, 1867 (1867 का 3) के अधीन गैर-निषिद्ध संयोग अथवा कौशल के खेलों, जो द्यूतक्रीड़ा नहीं हैं और जिनमें सफलता कौशल की पर्याप्त मात्रा पर निर्भर करती है न कि संयोग पर।
- 5. बेचे गए माल अथवा प्रदान की गई सेवाओं के लिए बीजक अथवा बिल अथवा नकदी रसीद अथवा रसीद जारी करने की पद्धित (1) किसी विक्रेता द्वारा बेचे गए माल अथवा प्रदान की गई सेवाओं के लिए जारी किए गए बीजक, बिल, नकदी रसीद अथवा रसीद में कम-से-कम निम्नलिखित विवरण सम्मिलित होंगे, अर्थात् :-
 - (क) विक्रेता का नाम और पता;
 - (ख) प्रत्येक वित्तीय वर्ष के लिए विशिष्ट, क्रमागत क्रम संख्या जिसमें अंकों की संख्या सोलह से अधिक न हो, जो एक अथवा बहु श्रृंखला में हो, जिनमें अक्षर अथवा संख्या अथवा विशिष्ट अंक (हाइफेन अथवा डैश, और स्लैश क्रमशः '-' और '/' के रूप में प्रतिरूपित) सम्मिलित हों और उनका कोई अन्य संयोजन सम्मिलित हो;
 - (ग) इसे जारी करने की तारीख;
 - (घ) उपभोक्ता का नाम;
 - (ङ) माल अथवा सेवा का विवरण;
 - (च) मात्रा, माल के मामले में;
 - (छ) शिपिंग का पता, जहां लागू हो;
 - (ज) कर योग्य मूल्य और छूट;
 - (झ) कर की दर:
 - (ञ) विक्रेता अथवा उसके किसी प्राधिकृत प्रतिनिधि के हस्ताक्षर;
 - (ट) ग्राहक सेवा नम्बर अथवा ई-मेल आईडी, जहां लागू हो; और
 - (ठ) सभी अनिवार्य और स्वैच्छिक प्रभारों जैसे कि डिलीवरी प्रभार, डाक और हैंडलिंग प्रभार, परिवहन प्रभार और लागू कर को दर्शाते हुए विवरणात्मक मूल्य सहित एकल आंकड़ों में कुल मूल्य:
 - परंतु किसी विक्रेता द्वारा इलेक्ट्रॉनिक रूप में जारी किए गए बीजक, बिल, नकदी रसीद अथवा रसीद के मामले में, विक्रेता के हस्ताक्षर की आवश्यकता नहीं है।
 - (2) विक्रेता द्वारा जारी किए गए बीजक, बिल, नकदी रसीद अथवा रसीद पर क्रम संख्या किसी भी परिस्थिति में परिवर्तित, विकृत, बदली अथवा मिटाई नहीं जाएगी।

[फा. सं. जे-10/6/2018-सीपीयू] अमित मेहता, संयक्त सचिव

NOTIFICATION

New Delhi, the 15 July, 2020

G.S.R. 449(E).—In exercise of the powers conferred by sub-section (1) and clauses (b) and (c) of sub-section (2) of section 101 of the Consumer Protection Act, 2019 (35 of 2019), the Central Government hereby makes the following rules, namely:-

- 1. **Short title and commencement.** (1) These rules may be called the Consumer Protection (General) Rules, 2020.
- (2) They shall come into force on the 20th day of July, 2020.
- 2. **Definitions:-** In these rules, unless the context otherwise requires,---
 - (a) 'Act" means the Consumer Protection Act, 2019 (35 of 2019);
 - (b) 'public utility service' means any—
 - (i) transport service for the carriage of passengers or goods by air, road or water; or
 - (ii) postal, telegraph, telephone or broadband service; or
 - (iii)supply of power, light or water or fuel or natural gas to the public by any establishment; or
 - (iv)insurance service; and
 - (v) service in, or in connection with, the working of any major port or dock;
- 3. **Public utility services to be establishments**. Public utility services shall be establishments for the purpose of Clause (19) of section 2.
- 4. **Certain activities to be exempt from unfair trade practice.**—Permitting of the following activities carried out for promoting directly or indirectly the sale, use or supply of any product or any business interest shall be exempt from the purview of unfair trade practices, namely:—
 - (a) lotteries allowed under the Lotteries (Regulation) Act, 1998 (17 of 1998); and
 - (b) games of chance or skill not prohibited under the Public Gambling Act, 1867 (3 of 1867), which are not gambling and wherein success depends on a substantial degree of skill and not chance.
- 5. Manner of issuing invoice or bill or cash memo or receipt for goods sold or services rendered.— (1) Every invoice, bill, cash memo or receipt for goods sold or services rendered, issued by a seller shall have the following minimum particulars, namely:-
 - (a) The name and address of the seller;
 - (b) a consecutive serial number not exceeding sixteen characters, in one or multiple series, containing letters or numerals or special characters (hyphen or dash, and slash, symbolised as "-" and "/" respectively) and any combination thereof, unique for a financial year;
 - (c) the date of its issue;
 - (d) the name of the consumer;
 - (e) the description of goods or services;
 - (f) the quantity, in case of goods;
 - (g) the shipping address, where applicable;
 - (h) the taxable value and discounts;
 - (i) the rate of tax;
 - (i) the signature of the seller or his authorised representative;
 - (k) the customer care number or e-mail ID, where available, and
 - (l) the total price in single figure, along with the breakup price showing all the compulsory and voluntary charges, such as delivery charges, postage and handling charges, conveyance charges and the applicable tax:

Provided that where such invoice, bill, cash memo or receipt is issued by a seller in electronic form, the signature of the seller is not required.

(2) The serial number on the invoice, bill, cash memo or receipt to be issued by a seller shall not be altered, removed, replaced, or erased under any circumstances.

[F.No.J-10/6/2018-CPU]

AMIT MEHTA, Jt. Secy.



सी.जी.-डी.एल.-अ.-16072020-220550 CG-DL-E-16072020-220550

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 344] No. 344] नई दिल्ली, बुधवार, जुलाई 15, 2020/आषाढ़ 24, 1942 NEW DELHI, WEDNESDAY, JULY 15, 2020/ASHADHA 24, 1942

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय

(उपभोक्ता मामले विभाग)

अधिसूचना

नई दिल्ली, 15 जुलाई, 2020

सा.का.नि. 447(अ).—केंद्रीय सरकार, उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) की धारा 101 की उप-धारा (2) के खंड (घ), (ङ) और (य ञ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, निम्नलिखित नियम बनाती हैं, अर्थात्:-

- 1. **संक्षिप्त नाम और प्रारम्भ** (1) इन नियमों का संक्षिप्त नाम उपभोक्ता संरक्षण (केंद्रीय उपभोक्ता संरक्षण परिषद) नियम, 2020 है।
 - (2) ये 20 जुलाई, 2020 को प्रवृत्त होंगे।
- 2. परिभाषाएं (1) इन नियमों में, जब तक कि संदर्भ की अन्यथा अपेक्षित हो, -
 - (क) 'अधिनियम' से उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) अभिप्रेत है;
 - (ख) 'केंद्रीय परिषद' से अधिनियम की धारा 3 की उप-धारा (1) के अधीन स्थापित केंद्रीय उपभोक्ता संरक्षण परिषद अभिप्रेत है;
 - (ग) 'अध्यक्ष' से केंद्रीय परिषद का अध्यक्ष अभिप्रेत है;
 - (घ) 'अनुसूची' से इन नियमों के साथ संलग्न अनुसूची अभिप्रेत है;
 - (ङ) 'राज्य' में संघ राज्य क्षेत्र सम्मिलित हैं।

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- (2) इनमें उपयोग किए गए ऐसे शब्द और वाक्यांश, जिन्हें इनमें परिभाषित नहीं किया गया है परंतु अधिनियम में परिभाषित किया गया है, का अर्थ वही होगा जैसा अधिनियम में परिभाषित किया गया हो।
- 3. **केंद्रीय परिषद की संरचना –** केंद्रीय सरकार, राजपत्र में अधिसूचना द्वारा केंद्रीय परिषद की स्थापना करेगी जिसमें निम्नलिखित सदस्य होंगे, जिनकी संख्या छत्तीस से अधिक नहीं होगी, अर्थात् :-
 - (क) केंद्रीय सरकार में उपभोक्ता मामले के प्रभारी मंत्री, जो केंद्रीय परिषद के अध्यक्ष होंगे;
 - (ख) केंद्रीय सरकार में उपभोक्ता मामले के प्रभारी राज्य मंत्री (जिनके पास स्वतंत्र प्रभार नहीं है) अथवा उप मंत्री, जो केंद्रीय परिषद के उपाध्यक्ष होंगे:
 - (ग) अनुसूची I में यथाउल्लिखित प्रत्येक क्षेत्र, जिन्हें प्रत्येक बार केंद्रीय परिषद का कार्यकाल समाप्त होने पर चक्रानुक्रम के आधार पर बदला जाएगा, से दो राज्यों के उपभोक्ता मामले के प्रभारी मंत्री;
 - (घ) अनुसूची II में यथाउल्लिखित किसी संघ राज्य क्षेत्र के प्रशासक (चाहे वे प्रशासक अथवा उप राज्यपाल के रूप में विनिर्दिष्ट हों), जो उस संघ राज्य क्षेत्र का प्रतिनिधित्व करेंगे, जिन्हें प्रत्येक बार केंद्रीय परिषद का कार्यकाल समाप्त होने पर चक्रानुक्रम के आधार पर बदला जाएगा;
 - (ङ) दो संसद सदस्य एक लोक सभा से और एक राज्य सभा से।
 - (च) उपभोक्ता हितों से संबंधित केंद्रीय सरकार के विभागों, स्वायत्त संगठनों अथवा विनियामकों के प्रतिनिधि, जिनकी संख्या पांच से अधिक नहीं होगी, जिन्हें केंद्रीय सरकार द्वारा नामित किया जाएगा;
 - (छ) केंद्रीय उपभोक्ता संरक्षण प्राधिकरण के मुख्य आयुक्त;
 - (ज) रजिस्ट्रार, राष्ट्रीय उपभोक्ता विवाद प्रतितोष आयोग, नई दिल्ली;
 - (झ) उपभोक्ता संगठनों के प्रतिनिधि, जिनकी संख्या पांच से अधिक नहीं होगी, जिन्हें केंद्रीय सरकार द्वारा नामित किया जाएगा;
 - (ञ) उपभोक्ता संगठनों, उपभोक्ता सक्रिय कार्यकर्ता, अनुसंधान एवं प्रशिक्षण संगठनों, अकादमीशियनों, कृषकों, व्यापार अथवा उद्योग-जगत से लिए उपभोक्ता हितों का प्रतिनिधित्व करने में सक्षम अनुभूत विशेषज्ञता और अनुभव रखने वाले प्रतिनिधि, जिनकी संख्या अनुसूची I में दिए गए प्रत्येक क्षेत्र से एक होगी, जो पांच से अधिक नहीं होगी, जिनमें से कम-से-कम एक महिला होगी।
 - (ट) राज्यों के उपभोक्ता मामले के प्रभारी सचिव, जिनकी संख्या तीन से अधिक नहीं होगी, जिन्हें केंद्रीय सरकार द्वारा नामित किया जाएगा।
 - (ठ) केंद्रीय सरकार के उपभोक्ता मामले के प्रभारी सचिव, केंद्रीय परिषद के सदस्य-सचिव होंगे।
- 4. केंद्रीय परिषद का कार्यकाल केंद्रीय परिषद का कार्यकाल तीन वर्ष को होगा:
 - परंतु केंद्रीय परिषद तीन माह के अधिक अवधि अथवा इसका पुनर्गठन किए जाने की अवधि तक, जो भी पहले हो, कार्य करती रहेगी।
- 5. **केंद्रीय परिषद के सदस्यों का त्यागपत्र** कोई भी सदस्य, केंद्रीय परिषद के अध्यक्ष को सम्बोधित स्वयं के द्वारा लिखित सुचना देते हुए, केंद्रीय परिषद से त्यागपत्र दे सकता है।
- 6. त्यागपत्र के कारण उत्पन्न हुई रिक्ति- (1) नियम 5 के अधीन किसी सदस्य के त्यागपत्र के कारण उत्पन्न हुई रिक्ति को केंद्रीय सरकार द्वारा सदस्यों की उसी श्रेणी से नई नियुक्ति के माध्यम से भरा जाएगा।
 - (2) नियम 5 के अधीन किसी सदस्य के त्यागपत्र के कारण उत्पन्न हुई रिक्ति भरने के लिए नियुक्त किया गया व्यक्ति केवल उसी अविध तक पद पर रहेगा जिस अविध के लिए, यदि रिक्ति उत्पन्न न हुई होती, मूल सदस्य पद पर रहने का हकदार था।

- 7. **कार्य समूह** (1) अधिनियम के अधीन अपने कार्यों का निष्पादन करने के प्रयोजन से, केंद्रीय परिषद इसके सदस्यों में से ऐसे कार्य समूह का गठन कर सकती है, जिसे यह आवश्यक समझे और इस प्रकार गठित किया गया प्रत्येक कार्य समूह ऐसे सभी कार्यों का निष्पादन करेगा जो केंद्रीय परिषद द्वारा इसे सौंपे जाएंगे।
 - (2) केंद्रीय परिषद प्रत्येक कार्य समूह को स्पष्ट रूप से परिभाषित ऐसे कार्य सौंपेगी जो विचारार्थ विषयों के माध्यम से विनिर्दिष्ट किए जाएं. और जिसमें वह समयाविध भी सम्मिलित होगी जिसके भीतर ऐसे कार्य पूरे किए जाने हैं।
 - (3) कार्य समूह केंद्रीय परिषद के अध्यक्ष को रिपोर्ट करेंगे।
 - (4) प्रत्येक कार्य समूह के निष्कर्षों को केंद्रीय परिषद के विचारार्थ इसके समक्ष प्रस्तुत किया जाएगा।
 - (5) कार्य समूह उस कार्य के पूरा होने के पश्चात् कार्य करना बंद कर देगा जिसके लिए इसे गठित किया गया था।
- 8. **कार्य संचालन के लिए केंद्रीय परिषद की बैठकें –** (1) केंद्रीय परिषद की बैठकें साधारणतया राष्ट्रीय राजधानी क्षेत्र दिल्ली में आयोजित की जाएंगी:
 - परंतु केंद्रीय परिषद, जब अध्यक्ष का यह मत हो कि ऐसी करना उपयुक्त है, भारत में किसी अन्य स्थान पर अपनी बैठकें आयोजित कर सकती है।
 - (2) केंद्रीय परिषद की बैठकों की अध्यक्षता परिषद के अध्यक्ष, अथवा उनकी अनुपस्थिति की स्थिति में, परिषद के उपाध्यक्ष द्वारा की जाएगी।
 - (3) अध्यक्ष और उपाध्यक्ष दोनों की अनुपस्थिति के मामले में, केंद्रीय परिषद की बैठकों की अध्यक्षता इस प्रयोजनार्थ चुने गए केंद्रीय परिषद के किसी सदस्य द्वारा की जाएगी।
 - (4) केंद्रीय परिषद की बैठक, अध्यक्ष के अनुमोदन से प्रत्येक सदस्य को बैठक की आशयित तारीख से कम-से-कम पंद्रह दिन पहले डाक अथवा ई-मेल के माध्यम से त्वरित संप्रेषण को सुकर बनाने के लिए लिखित सूचना देते हुए बुलाई जा सकती है।
 - (5) केंद्रीय परिषद की प्रत्येक बैठक की सूचना में बैठक का समय, तारीख और स्थान तथा बैठक के लिए कार्यसूची की मदों की जानकारी दी जाएगी।
 - (6) केंद्रीय परिषद की बैठक के दौरान कार्यसूची में सम्मिलित न किए गए किसी भी मामले पर अध्यक्ष अथवा उपाध्यक्ष अथवा बैठक की अध्यक्षता करने वाले सदस्य, जैसा भी मामला हो, की अनुमित को छोड़कर, चर्चा नहीं की जाएगी।
 - (7) केंद्रीय परिषद की प्रत्येक बैठक के कार्यवृत्त का मसौदा यथासंभव शीघ्र और प्रत्येक बैठक के समापन से अधिकतम एक सप्ताह की अविध के भीतर तैयार किया जाएगा तथा बैठक के कार्यवृत्त को अध्यक्ष अथवा उपाध्यक्ष अथवा बैठक की अध्यक्षता करने वाले सदस्य के अनुमोदनार्थ प्रस्तुत किया जाएगा।
 - (8) अध्यक्ष अथवा उपाध्यक्ष अथवा बैठक की अध्यक्षता करने वाले सदस्य द्वारा अनुमोदित केंद्रीय परिषद की प्रत्येक बैठक के कार्यवृत्त के मसौदे को अगली बैठक में अंगीकार किए जाने हेतु यथाशीघ्र केंद्रीय परिषद के प्रत्येक सदस्य को अग्रेषित किया जाएगा।
 - (9) किसी रिक्ति के होने अथवा केंद्रीय परिषद के गठन में किसी दोष के होने मात्र से केंद्रीय परिषद की कोई भी कार्यवाही अवैध नहीं ठहरायी जाएगी।
- 9. व्यय और बैठक शुल्क की प्रतिपूर्ति (1) केंद्रीय परिषद के गैर-स्थानिक गैर-सरकारी सदस्य निम्नलिखित के हकदार होंगे: -
 - (क) केंद्रीय परिषद अथवा कार्य समूहों की बैठकों में भाग लेने के प्रयोजन से आने और जाने की यात्रा के संबंध में किफायती श्रेणी का हवाई यात्रा किराया:
 - (ख) उनके दैनिक भत्तों, आवास, उनके निवास स्थान से स्टेशन अथवा एयरपोर्ट तथा स्टेशन अथवा एयरपोर्ट से केंद्रीय परिषद अथवा इसके कार्य समूहों की बैठक के स्थान और विपरीत क्रम में स्थानीय परिवहन के लिए किए गए व्यय को कवर करने के लिए, केंद्रीय परिषद अथवा इसके कार्यसमूहों की बैठक के प्रत्येक दिन के लिए पांच हजार रूपये की राशि।

- (2) उप-नियम (1) के अधीन किया गया प्रत्येक दावा केंद्रीय परिषद के सदस्य द्वारा इस प्रमाणन के अध्यधीन होगा कि वे केंद्रीय परिषद अथवा इसके किसी कार्यसमूह की बैठक में भाग लेने के प्रयोजन से अपने दौरे के दौरान केंद्रीय सरकार के किसी अन्य मंत्रालय, विभाग अथवा संगठन से किसी लाभ का दावा नहीं करेंगे।
- (3) केंद्रीय परिषद अथवा इसके कार्यसमूह की बैठक-स्थल के स्थान में निवास करने वाले स्थानीय गैर-सरकारी सदस्य, शहर के किसी वर्गीकरण के बिना, बैठक के प्रत्येक दिन के लिए एक हजार रूपये तक के समेकित किराया प्रभारों का लाभ प्राप्त करने के हकदार होंगे।
- (4) केंद्रीय परिषद अथवा इसके कार्यसमूहों की बैठकों में भाग लेने वाले संसद सदस्य उन दरों पर यात्रा और दैनिक भत्तों के हकदार होंगे जो ऐसे सदस्यों को अनुमेय है।

अनुसूची I [नियम 3(3) देखें]

- (1) पूर्वी क्षेत्र में बिहार, छत्तीसगढ़, झारखंड, ओडिशा और बंगाल राज्य सम्मिलित हैं।
- (2) पश्चिम क्षेत्र में गोवा, गुजरात, महाराष्ट्र, मध्य प्रदेश और राजस्थान राज्य सम्मिलित हैं।
- (3) उत्तरी क्षेत्र में हरियाणा, हिमाचल प्रदेश, पंजाब, उत्तर प्रदेश और उत्तराखंड राज्य सम्मिलित हैं।
- (4) दक्षिणी क्षेत्र में आंध्र प्रदेश, कर्नाटक, केरल, तमिलनाडु और तेलंगाना राज्य सम्मिलित हैं।
- (5) उत्तर पूर्वी क्षेत्र में अरूणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैंड, त्रिपुरा और सिक्किम राज्य सम्मिलित हैं।

अनुसूची II [नियम 3 (4) देखें]

अंदमान और निकोबार द्वीपसमूह, चंडीगढ़, दादरा और नागर हवेली तथा दमण और दीव, जम्मू एवं कश्मीर, लद्दाख, लक्षद्वीप, पुडुचेरी, राष्ट्रीय राजधानी क्षेत्र दिल्ली के संघ राज्य क्षेत्र।

> फा. सं. जे-10/2/2019-सीपीयू अमित मेहता, संयुक्त सचिव

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Consumer Affairs)

NOTIFICATION

New Delhi, the 15th July, 2020

- **G.S.R.** 447(E).—In exercise of the powers conferred by clauses (d),(e) and (zj) of sub-section (2) of section 101 of the Consumer Protection Act, 2019 (35 of 2019), the Central Government hereby makes the following rules, namely:—
 - 1. **Short title and commencement.** (1) These rules may be called the Consumer Protection (Central Consumer Protection Council) Rules, 2020.
 - (2) They shall come into force on the 20th day of July,2020.
 - 2. **Definitions**. (1) In these rules, unless the context otherwise requires,—
 - (a) "Act" means the Consumer Protection Act, 2019 (35 of 2019);
 - (b) "Central Council" means the Central Consumer Protection Council established under sub-section (1) of section 3 of the Act;
 - (c) "Chairperson" means the chairperson of the Central Council;
 - (d) "Schedule" means a Schedule appended to these rules;
 - (e) "State" include Union territory.

- (2) The words and expressions used herein, but not defined, and defined in the Act shall have the meaning assigned to them in the Act.
- 3. **Composition of Central Council.** The Central Government shall, by notification in the Official Gazette, establish the Central Council which shall consist of the following members, not exceeding thirty-six, namely:
 - (a) the Minister in-charge of Consumer Affairs in the Central Government who shall be the Chairperson of the Central Council;
 - (b) the Minister of State (where he is not holding independent charge) or Deputy Minister in charge of Consumer Affairs in the Central Government who shall be the Vice-Chairperson of the Central Council;
 - (c) the Minister in-charge of Consumer Affairs of two of the States from each region as mentioned in Schedule I to be changed by rotation on expiration of the term of the Central Council on each occasion:
 - (d) an administrator (whether designated as administrator or Lieutenant Governor) of a Union territory, to represent that Union territory, as mentioned in Schedule II, to be changed by rotation on expiration of the term of the Central Council on each occasion;
 - (e) two Members of Parliament—one from the Lok Sabha and one from the Rajya Sabha;
 - (f) representatives of Departments of the Central Government, autonomous organisations or regulators concerned with consumer interests, not exceeding five to be nominated by the Central Government;
 - (g) the Chief Commissioner of the Central Consumer Protection Authority;
 - (h) the Registrar, National Consumer Disputes Redressal Commission, New Delhi;
 - (i) representatives of consumer organisations not exceeding five, to be nominated by the Central Government;
 - (j) representatives with proven expertise and experience who are capable of representing consumer interests, drawn from amongst consumer organisations, consumer activists, research and training organisations, academicians, farmers, trade or industry, not exceeding five, one from each of the regions specified in Schedule I, of whom at least one shall be a woman;
 - (k) the Secretaries in-charge of Consumer Affairs in the States, not exceeding three, to be nominated by the Central Government;
 - (l) the Secretary in-charge of Consumer Affairs in the Central Government shall be the Member-Secretary of the Central Council.
- 4. **Term of Central Council.** The term of the Central Council shall be three years:

Provided that the Central Council shall continue to function for a further period of three months or till it is reconstituted, whichever is earlier.

- 5. **Resignation of members of Central Council.** Any member may, by notice in writing under his hand addressed to the Chairperson of the Central Council, resign from the Central Council.
- 6. **Vacancy caused by resignation.** (1) A vacancy caused by the resignation of a member under rule 5 shall be filled by a fresh appointment from the same category of members by the Central Government.
- (2) The person appointed to fill the vacancy caused by the resignation of a member under rule 5 shall hold office only for the period of time that the original member would have been entitled to hold office had the vacancy not occurred.
- **7.** Working Groups. (1) For the purposes of performing its functions under the Act, the Central Council may constitute from amongst its members, such working groups as it may deem necessary, and every working group so constituted shall perform such task as are assigned to it by the Central Council.

- (2) The Central Council shall entrust to each working group clearly defined tasks which are specified through terms of reference, and which shall also include the time-period within which such task are to be completed.
- (3) The working groups shall report to the Chairperson of the Central Council.
- (4) The findings of each working group shall be placed before the Central Council for its consideration.
- (5) The working group shall cease to function on the completion of the task for which it was constituted.
- **8. Meetings of Central Council for transaction of business.** (1) The meetings of the Central Council shall ordinarily be held in the National Capital Territory of Delhi:

Provided that the Central Council may also hold its meetings at any other place in India, wherever in the opinion of the Chairperson, it is expedient so to do.

- (2) The Chairperson, or in his absence, the Vice-Chairperson shall preside over the meetings of the Central Council.
- (3) In the absence of both the Chairperson and the Vice-Chairperson, the meetings of the Central Council shall be presided over by a member of the Central Council elected for this purpose.
- (4) A meeting of the Central Council may be called with the approval of the Chairperson by issuing a notice in writing to every member at least fifteen days before the intended date of the meeting by post, or through e-mail to facilitate speedy communication.
- (5) The notice of every meeting of the Central Council shall intimate the time, date, and place of the meeting and the items of agenda for the meeting.
- (6) Any business not included in the agenda shall not be transacted at a meeting of the Central Council except with the permission of the Chairperson, or the Vice-Chairperson, or the member presiding over the meeting, as the case may be.
- (7) The draft minutes of each meeting of the Central Council shall be prepared as soon as possible and not later than one week from the conclusion of each meeting and the same shall be submitted to the Chairperson or the Vice-Chairperson or to the member who presided over the meeting for his approval.
- (8) The draft minutes of each meeting of the Central Council approved by the Chairperson or the Vice-Chairperson or the member who presided over this meeting shall be forwarded to each member of the Central Council as soon as possible for adoption at the next meeting.
- (9) No proceedings of the Central Council shall be invalid merely by reasons of existence of any vacancy in or any defect in the constitution of the Central Council.
- **9. Reimbursement of expenses and sitting fees.** (1) Non-local non-official members of the Central Council shall be entitled to:—
 - (a) avail economy class airfare in connection with journeys undertaken to and from for the purpose of attending meetings of the Central Council or the working groups;
 - (b) a sum of rupees five thousand per each day of the meeting of the Central Council or its working groups as incidental charges to cover the expenditure towards their daily allowance, lodging, local conveyance from their place of residence to the station or airport and from the station or airport to the venue of meeting of the Central Council or its working groups, and vice-versa.
 - (2) Every claim made under sub-rule (1) shall be subject to the member of the Central Council certifying that he shall not claim any benefit from any other ministry, department or organisation of the Central Government during his visit for the purpose of attending the meeting of the Central Council or any of its working groups.
 - (3) Local non-official members residing at the place of the venue of the meeting of the Central Council or its working groups, shall be entitled to avail consolidated conveyance hire charges of up to rupees one thousand per each day of the meeting irrespective of the classification of the city.

(4) Members of Parliament attending meetings of the Central Council or its working groups shall be entitled to travelling and daily allowances at such rates as are admissible to such Members.

SCHEDULE I

[See rule 3 (3)]

- (1) Eastern Region to consist of the States of Bihar, Chattisgarh, Jharkhand, Odisha, and West Bengal.
- (2) Western Region to consist of the States of Goa, Gujarat, Maharashtra, Madhya Pradesh and Rajasthan.
- (3) Northern Region to consist of the States of Haryana, Himachal Pradesh, Punjab, Uttar Pradesh and Uttarakhand.
- (4) Southern Region to consist of the States of Andhra Pradesh, Karnataka, Kerala, Tamil Nadu and Telangana.
- (5) North Eastern Region to consist of the States of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura and Sikkim.

SCHEDULE II

[See rule 3 (4)]

The Union territories of the Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Jammu and Kashmir, Ladakh, Lakshadweep, Puducherry, the National Capital Territory of Delhi.

[F. No. J-10/2/2019-CPU] AMIT MEHTA, Jt. Secy.



सी.जी.-डी.एल.-अ.-16072020-220551 CG-DL-E-16072020-220551

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय

(उपभोक्ता मामले विभाग)

अधिसूचना

नई दिल्ली, 15 जुलाई, 2020

सा.का.नि. 452(अ).—केन्द्रीय सरकार, उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) की धारा 101 की उपधारा (2) के खंड (ढ) और (ब) के साथ पठित धारा 29 और 43 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित नियम बनाती है, अर्थात -

- 1. संक्षिप्त नाम और प्रारम्भ.—(1) इन नियमों का संक्षिप्त उपभोक्ता संरक्षण (राज्य आयोग और जिला आयोग के अध्यक्ष और सदस्यों की नियुक्ति के लिए अर्हता, भर्ती की पद्धति, नियुक्ति की प्रक्रिया, कार्यकाल, पद से त्यागपत्र और हटाना) नियम, 2020 है। परि
 - (2) ये 20 जुलाई, 2020 को प्रवृत्त होंगे।
- 2. परिभाषाएं.— जब तक कि संदर्भ ,इन नियमों में (1) –में अन्यथा आवश्यक न हो- ,
 - (क) 'अधिनियम'से उपभोक्ता संरक्षण अधिनियम 2019) 2019 ,का (35 अभिप्रेत है;
 - (ख) 'चयन समिति' से नियम 6 के उप-नियम (1) में संदर्भित चयन समिति अभिप्रेत है;
- (2) इनमें उपयोग किए गए ऐसे शब्दों और पद जिन्हें इनमें परिभाषित नहीं किया गया है, और अधिनियम में परिभाषित किया गया है का अर्थ वही होगा जो अधिनियम में परिभाषित किया गया हो।

3149 GI/2020 (1)

- 3. राज्य आयोग के अध्यक्ष और सदस्यों की नियुक्ति के लिए अर्हताएं.—(1) कोई व्यक्ति, जो उच्च न्यायालय का न्यायाधीश न हो अथवा न रहा हो, अध्यक्ष के रूप में नियुक्ति के लिए अर्ह नहीं होगा;
- (2) कोई व्यक्ति, जिसकी आयु चालीस वर्ष से कम हो और निम्नलिखित का धारक न हो, सदस्य के रूप में नियुक्ति के लिए अर्ह नहीं होगा; --
- (क) किसी जिला न्यायालय के पीठासीन अधिकारी अथवा किसी न्यायाधिकरण में समकक्ष स्तर में अथवा जिला न्यायालय और न्यायाधिकरण में संयुक्त रूप से कम-से-कम दस वर्ष का अनुभव:

परन्तु नियुक्ति किए जाने वाले सदस्यों की संख्या पचास प्रतिशत से अधिक नहीं होगी; अथवा

- (ख) किसी मान्यताप्राप्त विश्वविद्यालय से स्नातक की उपाधि और योग्यता, सत्यिनष्ठापूर्ण और प्रतिष्ठित व्यक्ति हो और उपभोक्ता मामले, विधि, लोक मामले, प्रशासन, अर्थशास्त्र, वाणिज्य, उद्योग, वित्त, प्रबंधन, अभियांत्रिकी, प्रौद्योगिकी, लोक स्वास्थ्य अथवा औषिध में विशेष ज्ञान और कम-से-कम बीस वर्ष का अनुभव;
- (3) राज्य आयोग का कम-से-कम एक सदस्य अथवा अध्यक्ष महिला होगी।
- 4. जिला आयोग के अध्यक्ष और सदस्यों की नियुक्ति के लिए अर्हताएं.—(1) कोई व्यक्ति, जो जिला न्यायालय का न्यायाधीश न हो अथवा न रहा हो अथवा होने के लिए अर्ह न हो, अध्यक्ष के रूप में नियुक्ति के लिए अर्ह नहीं होगा;.
- (2) कोई व्यक्ति सदस्य के रूप में नियुक्ति के लिए तभी अर्ह होगा जब वह -
 - क) कम-से-कम पैंतीस वर्ष की आयु का हो;
 - ख) किसी मान्यताप्राप्त विश्वविद्यालय से स्नातिक की उपाधि प्राप्त हो; और
 - ग) क्षमतावान, सत्यनिष्ठापूर्ण और प्रतिष्ठित व्यक्ति हो और उपभोक्ता मामले, विधि, लोक मामले, प्रशासन, अर्थशास्त्र, वाणिज्य, उद्योग, वित्त, प्रबंधन, अभियांत्रिकी, प्रौद्योगिकी, लोक स्वास्थ्य अथवा औषधि में विशेष ज्ञान और कम-से-कम पंद्रह वर्ष का अनुभव रखता हो;
- (3) जिला आयोग का कम-से-कम एक सदस्य अथवा अध्यक्ष महिला होगी।
- 5. **राज्य आयोग और जिला आयोग के अध्यक्ष अथवा सदस्य की नियुक्ति के लिए अनर्हता.**—कोई व्यक्ति राज्य आयोग अथवा जिला आयोग के अध्यक्ष अथवा सदस्य के रूप में नियुक्ति के लिए अनर्ह होगा यदि वह -
 - (1) ऐसे किसी अपराध जिसमें नैतिक अधमता सम्मिलित हो, के लिए अभियोजित किया गया हो और कारावास की सजा प्राप्त हो; अथवा
 - (2) दिवालिया घोषित किया गया हो; अथवा
 - (3) किसी सक्षम न्यायालय द्वारा अस्वस्थ मस्तिष्क और सोच का घोषित किया गया हो; अथवा
 - (4) राज्य सरकार अथवा केंन्द्रीय सरकार अथवा ऐसी सरकार के स्वामित्वाधीन अथवा नियंत्रणाधीन किसी निकाय कार्पोरेट की सेवा से हटाया गया हो अथवा निष्कासित किया गया हो; अथवा
 - (5) राज्य सरकार की राय में, अध्यक्ष अथवा सदस्य के रूप में उसके कार्यों से वित्तीय अथवा अन्य लाभों पर हानिकारक प्रभाव पड़ने की संभावना हो।
 - **6. नियुक्ति की प्रक्रिया.**—(1) राज्य आयोग और जिला आयोग के अध्यक्ष और सदस्यों की नियुक्ति राज्य सरकार द्वारा चयन सिमिति की सिफारिशों पर की जाएगी, जिसमें निम्नलिखित व्यक्ति सिम्मलित होंगे, अर्थात
 - (क) उच्च न्यायालय के मुख्य न्यायाधीश अथवा उनके द्वारा नाम विर्देशित उच्च न्यायालय का कोई अन्य न्यायाधीश – अध्यक्ष;
 - (ख) राज्य सरकार के उपभोक्ता मामले के प्रभारी सचिव सदस्य;
 - (ग) राज्य के मुख्य सचिव के नामिति सदस्य।

- (2) राज्य सरकार के उपभोक्ता मामलों के प्रभारी सचिव चयन समिति के संयोजक होंगे।
- (3) चयन समिति के अध्यक्ष की रिक्ति अथवा अनुपस्थिति के सिवाय चयन समिति में किसी रिक्ति अथवा अनुपस्थिति के कारण मात्र से अध्यक्ष अथवा सदस्य की कोई भी नियुक्ति अवैध नहीं होगी।
- (4) राज्य सरकार द्वारा नियुक्ति की प्रक्रिया पद रिक्त होने से कम से कम छः पूर्व आरम्भ की जाएगी।
- (5) यदि कोई पद सदस्य द्वारा त्यागपत्र अथवा उसकी मृत्युअथवा किसी नए पद के सृजन के कारण रिक्त होता है, तो पद को भरने की प्रक्रिया पद के रिक्त होने अथवा नया पद सृजित होने, जैसा भी मामला हो, के तत्काल पश्चात आरम्भ की जाएगी।
- (6) किसी पद के लिए पात्र अभ्यर्थियों से आवेदन आमंत्रित करने हेतु रिक्ति विज्ञापन को प्रमुख समाचारपत्रों में प्रकाशित किया जाएगा और ऐसे अन्य रीति से परिचालित किया जाएगा, जो राज्य सरकार द्वारा उचित समझी जाएं।
- (7) ऐसे आवेदनों की प्राप्ति के लिए निर्धारित अंतिम तिथि तक प्राप्त हुए आवेदनों की जांच के पश्चात्, पात्र अभ्यर्थियों की एक सूची उनके आवेदनों सहित चयन समिति के समक्ष प्रस्तुत की जाएगी।
- (8) चयन समिति उसे अग्रेषित पात्र आवेदकों के सभी आवेदनों पर विचार करेगी और यदि समिति, यदि आवश्यक समझे, तो स्वयं द्वारा निर्धारित मानदंडों के अनुसार आवेदकों की छंटनी कर सकती है।
- (9) चयन समिति राज्य आयोग अथवा जिला आयोग की अपेक्षाओं को ध्यान में रखते हुए और उपयुक्तता, विगत कार्य-निष्पादन के अभिलेख, सत्यनिष्ठा और अधिनिर्णयन अनुभव पर विचार करते हुए अपनी सिफारिशें करने के लिए अपनी प्रक्रिया निर्धारित कर सकती है।
- (10) चयन समिति राज्य सरकार के विचारार्थ मेरिट के क्रम में नियुक्ति के लिए अभ्यर्थियों के नामों के एक पैनल की सिफारिश करेगी।
- (11) राज्य सरकार अनुशंसित अभ्यर्थियों के प्रमाणपत्रों और पूर्ववृत्तों का सत्यापन करेगी अथवा कराएगी।
- (12) प्रत्येक अध्यक्ष अथवा सदस्य की नियुक्ति इन नियमों के साथ संलग्न अनुलग्नक में यथाइंगित शारीरिक स्वास्थ्य प्रमाणपत्र, जिसे सिविल सर्जन अथवा जिला चिकित्सा अधिकारी द्वारा विधिवत हस्ताक्षरित किया गया हो, प्रस्तुत किए जाने के अध्यधीन होगी।
- (13) नियुक्त के पूर्व, चयनित अभ्यर्थी एक शपथपत्र प्रस्तुत करेगा कि उसके कोई वित्तीय अथवा अन्य लाभ नहीं है अथवा नहीं होंगे जिनसे अध्यक्ष अथवा सदस्य के रूप में उसके कार्यकरण पर हानिकारक प्रभाव पड़ने की संभावना हो।
- 7. राज्य आयोग और जिला आयोग के अध्यक्ष अथवा सदस्य द्वारा त्यागपत्र.—अध्यक्ष अथवा कोई सदस्य किसी भी समय, अपनी हस्तलिपि में राज्य सरकार को सम्बोधित लिखित पत्र द्वारा, अपने पद से त्यागपत्र दे सकता है:

परन्तु अध्यक्ष अथवा सदस्य, जब तक कि राज्य सरकार द्वारा कार्यालय को शीघ्र छोड़ने की अनुमित न दी जाए, ऐसे सूचना की प्राप्ति की तारीख से तीन माह की अविध की समाप्ति तक अथवा उत्तराधिकारी के रूप में विधिवत नियुक्त किसी व्यक्ति के उसका पदभार ग्रहण करने तक अथवा उसके कार्यकाल की समाप्ति तक, जो भी हो, पद पर बना रहेगा।

- 8. राज्य आयोग अथवा जिला आयोग के अध्यक्ष अथवा सदस्य को पद से हटाया जाना.—(1) राज्य सरकार किसी ऐसे अध्यक्ष अथवा सदस्य को पद से हटाएगी, जो
 - (क) दिवालिया घोषित किया गया हो; अथवा
 - (ख) किसी ऐसे अपराध जिसमें नैतिक अधमता सम्मिलित हो, में अभियोजित किया गया हो; अथवा
 - (ग) ऐसे सदस्य के रूप में कार्य करने में शारीरिक अथवा मानसिक रूप से अक्षम हो गया हो; अथवा
 - (घ) ऐसे वित्तीय अथवा अन्य लाभों का अधिग्रहण किया हो जिनसे किसी सदस्य के रूप में उसके कार्यकरण पर हानिकारक प्रभाव पड़ने की संभावना हो; अथवा

अभ्यर्थी का हस्ताक्षर

(ड) पद का इस प्रकार दुरूपयोग किया गया हो जिससे लोक हित में उसका पद पर बना रहना हानिकारक हो:

परन्तु जब किसी अध्यक्ष अथवा सदस्य को खंड (ग) से (ङ) में विनिर्दिष्ट किन्ही आधारों पर हटाए जाने का प्रस्ताव किया गया हो, अध्यक्ष अथवा सदस्य को उनके विरूद् लगाए गए आरोपों के बारे में सूचित किया जाएगा और उन आरोपों के संबंध में उन्हें सुने जाने का अवसर प्रदान किया जाएगा।

- 9. राज्य आयोग अथवा जिला आयोग के अध्यक्ष अथवा सदस्य के दुर्व्यवहार अथवा अक्षमता की जांच की प्रक्रिया.—
- (1) यदि राज्य सरकार को कोई ऐसी शिकायत प्राप्त होती है जिसमें राज्य आयोग अथवा जिला आयोग के अध्यक्ष अथवा किसी सदस्य के संबंध में पद के कार्यों का निष्पादन करने के लिए दुर्व्यवहार अथवा अक्षमता के किसी निश्चित आरोप के लिए आरोपित किया गया हो, तो राज्य सरकार ऐसी शिकायत की प्राथमिक संवीक्षा करेगी।
- (2) यदि प्राथमिक जांच के बाद, राज्य सरकार की यह राय है कि राज्य आयोग अथवा जिला आयोग के अध्यक्ष अथवा किसी सदस्य के किसी दुर्व्यवहार अथवा अक्षमता के सत्य में जांच करने के तर्कसंगत आधार हैं, तो यह राज्य आयोग के मामले में राष्ट्रीय आयोग को तथा जिला आयोग के मामले में राज्य आयोग को जांच करने के लिए संदर्भित करेगी।
- (3) राष्ट्रीय आयोग अथवा राज्य आयोग, जैसा भी मामला हो, तीन माह की अवधि के भीतर अथवा राष्ट्रीय आयोग दवारा यथाविनिर्दिष्ट किसी अन्य अवधि के भीतर जांच पूरी करेगा।
- (4) जांच पूरी होने के पश्चात्, राष्ट्रीय आयोग अथवा राज्य आयोग, जैसा भी मामला हो, राज्य सरकार को अपनी रिपोर्ट प्रस्तुत करेगा जिसमें वह पृथक रूप से प्रत्येक आरोप के संबंध में अपने निष्कर्षों और उसके कारणों के साथ सम्पूर्ण मामले पर उन प्रेक्षणों का उल्लेख करेगा, जो वह उचित समझे।
- (5) राष्ट्रीय आयोग अथवा राज्य आयोग, जैसा भी मामला हो, सिविल प्रक्रिया संहिता, 1908 (1908 का 5) द्वारा निर्धारित प्रक्रिया के लिए बाध्य नहीं होगा परन्तु नैसर्गिक न्याय के सिद्धांतों के अनुसार कार्य करेगा तथा उसके पास अपनी स्वयं की प्रक्रिया विनियमित करने सहित उसकी जांच के लिए तारीख, स्थान और समय का निर्धारित करने की शक्तियां होंगी।
- 10. अध्यक्ष अथवा सदस्य का कार्यकाल.—राज्य आयोग तथा जिला आयोग के अध्यक्ष तथा प्रत्येक सदस्य चार वर्ष की अविध अथवा पैंसठ वर्ष की आयु, जो भी पहले हो, तक पद पर रहेंगे तथा पैंसठ वर्ष की आयु के अध्यधीन चार वर्ष के दूसरे कार्यकाल के लिए पुनःनियुक्ति के पात्र होंगे तथा ऐसी पुनःनियुक्ति चयन समिति की सिफारिश के आधार पर की जाएगी।

[फा. सं. जे-10/7/2018-सीपीयू] अमित मेहता, संयुक्त सचिव

अनुलग्नक

[नियम 6 (12) देखें]

शारीरिक स्वास्थ्य का प्रमाणपत्र

| मैं विधिवत प्रमाणित करता हूं कि मैंने श्री/श्रीमती/सुश्री | की जांच की है और मैंने |
|---|---------------------------------|
| उनमें के सिवाय कोई बीमारी (संक्रामक अथवा अन्यथा), शारिरीक | निर्बलता अथवा शारीरिक |
| अशक्तता नहीं पाई है। मैं इसे राज्य/जिला उपभोक्ता विवाद प्रतितोष आयोग में चार वर्ष | की अवधि अथवा पैंसठ वर् <u>ष</u> |
| की आयु, जो भी पहले हो, तक सदस्य के रूप में नियोजन के लिए उनकी अनर्हता नहीं मान | ग्ता हूं। |
| तारीख | |

हस्ताक्षर पदनाम

(सिविल सर्जन/जिला चिकित्सा अधिकारी)

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Consumer Affairs)

NOTIFICATION

New Delhi, the 15th July, 2020

- **G.S.R. 452(E).**—In exercise of the powers conferred by sections 29 and 43, read with clauses (n) and (w) of sub-section (2) of section 101 of the Consumer Protection Act, 2019 (35 of 2019), the Central Government hereby makes the following rules, namely: -
- **1. Short title and commencement.**—(1)These rules may be called the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020.
- (2) They shall come into force on the 20th day of July, 2020.
- 2. **Definitions.**—(1) In these rules, unless the context otherwise requires, -
 - (a) "Act" means the Consumer Protection Act, 2019 (35 of 2019);
 - (b) "Selection Committee" means the Selection Committee referred to in sub-rule (1) of rule 6;
 - (2) The words and expressions used herein, but not defined and defined in the Act shall have the same meaning assigned to them in the Act.
- **3.** Qualifications for appointment of President and members of the State Commission.—(1) A person shall not be qualified for appointment as President, unless he is, or has been, a Judge of the High Court;
- (2) A person shall not be qualified for appointment as a member unless he is of not less than forty years of age and possesses--
- (a) an experience of at least ten years as presiding officer of a district court or of any tribunal at equivalent level or combined service as such in the district court and tribunal:

Provided that not more than fifty percent of such members shall be appointed; or

- (b) a bachelor's degree from a recognised university and is a person of ability, integrity and standing, and has special knowledge and professional experience of not less than twenty years in consumer affairs, law, public affairs, administration, economics, commerce, industry, finance, management, engineering, technology, public health or medicine:
- (3) At least one member or the President of the State Commission shall be a woman.
- **4.** Qualifications for appointment of President and member of District Commission.—(1) A person shall not be qualified for appointment as President, unless he is, or has been , or is qualified to be a District Judge.
- (2) A person shall not be qualified for appointment as member unless he-
 - (a) is of not less than thirty-five years of age;
 - (b) possesses a bachelor's degree from a recognised University; and
 - (c) is a person of ability, integrity and standing, and having special knowledge and professional experience of not less than fifteen years in consumer affairs, law, public affairs, administration, economics, commerce, industry, finance, management, engineering, technology, public health or medicine.
- (3) At least one member or the President of the District Commission shall be a woman.
- 5. Disqualification for appointment of President or member of State Commission and District Commission.—A person shall be disqualified for appointment as the President or a member of a State Commission or District Commission if he—
 - (1) has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or
 - (2) has been adjudged to be insolvent; or
 - (3) is of unsound mind and stands so declared by a competent court; or
 - (4) has been removed or dismissed from the service of the State Government or Central Government or a body corporate owned or controlled by such Government; or

- (5) has, in the opinion of the State Government, such financial or other interest as is likely to prejudicially affect his functions as the President or a member.
- **6. Procedure of appointment.**—(1) The President and members of the State Commission and the District Commission shall be appointed by the State Government on the recommendation of a Selection Committee, consisting of the following persons, namely:
 - (a) Chief Justice of the High Court or any Judge of the High Court nominated by him-Chairperson;
 - (b) Secretary in charge of Consumer Affairs of the State Government Member;
 - (c) Nominee of the Chief Secretary of the State—Member.
- (2) The Secretary in charge of Consumer Affairs of the State Government shall be the convener of the Selection Committee.
- (3) No appointment of the President, or of a member shall be invalid merely by reason of any vacancy or absence in the Selection Committee other than a vacancy or absence of the Chairperson.
- (4) The process of appointments shall be initiated by the State Government at least six months before the vacancy arises.
- (5) If a post falls vacant due to resignation or death of a member or creation of a new post, the process for filling the post shall be initiated immediately after the post has fallen vacant or is created, as the case may be.
- (6) The advertisement of a vacancy inviting applications for the posts from eligible candidates shall be published in leading newspapers and circulated in such other manner as the State Government may deem appropriate.
- (7) After scrutiny of the applications received till the last date specified for receipt of such applications, a list of eligible candidates along with their applications shall be placed before the Selection Committee.
- (8) The Selection Committee shall consider all the applications of eligible applicants referred to it and if it considers necessary, it may shortlist the applicants in accordance with such criteria as it may decide.
- (9) The Selection Committee shall determine its procedure for making its recommendation keeping in view the requirements of the State Commission or the District Commission and after taking into account the suitability, record of past performance, integrity and adjudicatory experience.
- (10) The Selection committee shall recommend a panel of names of candidates for appointment in the order of merit for the consideration of the State Government.
- (11) The State Government shall verify or cause to be verified the credentials and antecedents of the recommended candidates.
- (12) Every appointment of a President or member shall be subject to submission of a certificate of physical fitness as indicated in the annexure appended to these rules, duly signed by a civil surgeon or District Medical Officer.
- (13) Before appointment, the selected candidate shall furnish an undertaking that he does not and will not have any such financial or other interest as is likely to affect prejudicially his functions as a President or member.
- **7. Resignation by President or Member of State Commission or District Commission.**—The President or any member may, by writing under his hand addressed to the State Government, resign his office at any time:

Provided that the President or member shall, unless he is permitted by the State Government to relinquish office sooner, continue to hold office until the expiry of three months from the date of receipt of such notice or until a person duly appointed as a successor enters upon his office or until the expiry of his term of office, whichever is the earliest.

- **8.** Removal of President or Member of State Commission or District Commission from office.—(1) The State Government shall remove from office any President or member, who—
 - (a) has been adjudged as an insolvent; or
 - (b) has been convicted of an offence which involves moral turpitude; or
 - (c) has become physically or mentally incapable of acting as such member; or

- (d) has acquired such financial or other interest as is likely to affect prejudicially his functions as a member; or
- (e) has so abused his position as to render his continuance in office prejudicial to public interest:

Provided that where a President or member is proposed to be removed on any ground specified in clauses (c) to (e), the President or member shall be informed of the charges against him and given an opportunity of being heard in respect of those charges.

- 9. Procedure for inquiry of misbehavior or incapacity of President or Member of State Commission or District Commission.—(1) If a written complaint is received by the State Government, alleging any definite charge of misbehavior or incapacity to perform the functions of the office in respect of the President or a Member of the State Commission or District Commission, the State Government shall make a preliminary scrutiny of such complaint.
- (2) If on preliminary scrutiny, the State Government is of the opinion that there are reasonable grounds for making an inquiry into the truth of any misbehavior or incapacity of the President or a Member of the State Commission or District Commission, it shall make a reference to the National Commission in the case of State Commission and to the State Commission in the case of District Commission to conduct the inquiry.
- (3) The National Commission or the State Commission, as the case may be, shall complete the inquiry within three months or such further time as may be specified by the National Commission.
- (4) After the conclusion of the inquiry, the National Commission or the State Commission, as the case may be, shall submit its report to the State Government stating therein its findings and the reasons therefor on each of the charges separately with such observations on the whole case as it may think fit.
- (5) The National Commission or the State Commission, as the case may be, shall not be bound by the procedure laid down by the Code of Civil Procedure, 1908 (5 of 1908) but shall be guided by the principles of natural justice and shall have power to regulate its own procedure, including the fixing of date, place and time of its inquiry.
- **10. Term of office of President or Member.**—The President and every member of the State Commission and the District Commission shall hold office for a term of four years or up to the age of sixty-five years, whichever is earlier and shall be eligible for reappointment for another term of four years subject to the age limit of sixty-five years, and such reappointment is made on the basis of the recommendation of the Selection Committee.

[F. No. J-10/7/2018-CPU] AMIT MEHTA, Jt. Secy.

ANNEXURE

[See rule 6 (12)]

CERTIFICATE OF PHYSICAL FITNESS

| discovered that I have examined Shri/Smt./Ms |
|--|
| te |
| nature of candidate Signature Designation |
| (Civil Surgeon/District Medical Officer) |



सी.जी.-डी.एल.-अ.-16072020-220545 CG-DL-E-16072020-220545

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय

(उपभोक्ता मामले विभाग)

अधिसूचना

नई दिल्ली, 15 जुलाई, 2020

सा.का.नि. 451(अ).—केंद्रीय सरकार, उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) की धारा 102 की उपधारा (1) के परंतुक के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित नियम बनाती है, अर्थात्: -

- 1. संक्षिप्त नाम और प्रारम्भ.— (1) इन नियमों का संक्षिप्त नाम उपभोक्ता संरक्षण (राज्य आयोग और जिला आयोग के अध्यक्ष और सदस्यों का वेतन, भत्ते एवं सेवा की शर्तें) मॉडल नियम, 2020 है।
 - (2) ये 20 जुलाई, 2020 को प्रवृत्त होंगे।
- 2. परिभाषाएं (1) इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो, -
 - (क) 'अधिनियम' से उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) अभिप्रेत है;
 - (ख) 'सदस्य' से जिला आयोग अथवा राज्य आयोग, जैसा भी मामला हो, का सदस्य अभिप्रेत है;
 - (ग) 'अध्यक्ष' से जिला आयोग अथवा राज्य आयोग, जैसा भी मामला हो, का अध्यक्ष अभिप्रेत है;
 - (घ) 'राज्य सरकार' में नियम 13 के सिवाय संविधान के अनुच्छेद 239 के अधीन नियुक्त किसी संघ राज्य क्षेत्र का प्रशासक सम्मिलित है।
 - (2) उन शब्दों और पदों के, जो इसमें प्रयुक्त हैं, और परिभाषित नहीं है किंतु अधिनियम में परिभाषित है, वहीं अर्थ होंगे, जो उस अधिनियम में हैं।

3148 GI/2020 (1)

- 3. जिला आयोग के अध्यक्ष एवं सदस्यों को देय वेतन एवं भत्ते- (1) अध्यक्ष ऐसे वेतन और भत्तों का हकदार होगा, जो किसी जिला न्यायाधीश को अतिकाल वेतनमान में अनुज्ञेय है।
- (2) सदस्य, राज्य सरकार के किसी उप सचिव के वेतनमान के न्यूनतम स्तर के वेतन तथा उस अधिकारी को अनुज्ञेय अन्य भत्तों के बराबर वेतन प्राप्त करेगा।
- (3) अध्यक्ष अथवा सदस्य के रूप में नियुक्त किया गया कोई ऐसा व्यक्ति, जो पेंशनभोगी है, के वेतन में उसके द्वारा आहरित पेंशन की सकल राशि की कटौती की जाएगी।
- (4) अध्यक्ष और सदस्य के वेतन में 3% की दर से वार्षिक उत्तरोत्तर वृद्धि की जाएगी।
- 4. राज्य आयोग के अध्यक्ष एवं सदस्यों को देय वेतन एवं भत्ते-(1) राज्य आयोग का अध्यक्ष, राज्य के उच्च न्यायालय के पीठासीन न्यायाधीश को अनुज्ञेय वेतन और अन्य भत्ते प्राप्त करेगा।
- (2) राज्य आयोग का सदस्य, राज्य सरकार के अपर सचिव के वेतनमान के न्यूनतम स्तर के वेतन तथा उस अधिकारी को अनुमेय अन्य भत्तों के बराबर वेतन प्राप्त करेगा।
- (3) अध्यक्ष अथवा सदस्य के रूप में नियुक्त किया गया कोई ऐसा व्यक्ति, जो पेंशनभोगी है, के वेतन में उसके द्वारा आहरित पेंशन की सकल राशि की कटौती की जाएगी।
- (4) सदस्य के वेतन में 3% की दर से वार्षिक उत्तरोत्तर वृद्धि की जाएगी।
- 5. चिकित्सक दृष्टया योग्यता- किसी भी व्यक्ति को तब तक अध्यक्ष अथवा सदस्य के रूप में नियुक्ति नहीं किया जाएगा जब तक कि उसे राज्य सरकार द्वारा इस निमित्त विनिर्दिष्ट किए गए किसी प्राधिकारी द्वारा चिकित्सीय रूप से स्वस्थ घोषित नहीं किया जाता।
- **6. आकस्मिक रिक्ति -** राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, में अध्यक्ष के पद पर आकस्मिक रिक्ति के मामले में, राज्य सरकार को ज्येष्ठतम सदस्य को अध्यक्ष के रूप में कार्य करने के लिए नियुक्त करने का अधिकार होगा।
- 7. मकान किराया भत्ता अध्यक्ष अथवा सदस्य, तत्स्थानी प्रास्थिति के राज्य सरकार के समूह 'क' के अधिकारी को अनुज्ञेय दर के समान दर पर मकान किराया भत्ता का हकदार होगा।
- **8.परिवहन भत्ता** अध्यक्ष अथवा सदस्य, तत्स्थानी प्रास्थिति के राज्य सरकार के समूह 'क' के अधिकारी को अनुज्ञेय दर के समान दर पर परिवहन भत्ता का हकदार होगा।
- 9. **छुट्टी और चिकित्सा उपचार तथा अस्पताल सुविधाएं –** राज्य आयोग और जिला आयोग के अध्यक्ष और सदस्य राज्य सरकार के समूह 'क' के सरकारी कर्मचारी पर लागू उपबंधों के अनुसार छुट्टी, छुट्टी यात्रा रियायत, चिकित्सा उपचार और अस्पताल सुविधाओं के हकदार होंगे।
- **10. वित्तीय एवं अन्य लाभों की घोषणा** अध्यक्ष अथवा सदस्य, अपना पद ग्रहण करने से पहले, अपनी आस्तियों, और अपने दायित्वों तथा वित्तीय और अन्य लाभों की घोषणा करेगा।
 - 11. सेवा की अन्य शर्तें (1) अध्यक्ष अथवा सदस्य की सेवा के निबंधन और शर्तें, जिनके संबंध में इन नियमों में कोई स्पष्ट उपबंध नहीं किया गया है, वहीं होगी जो तत्स्थानी प्रास्थिति के राज्य सरकार के समूह 'क' के अधिकारी को अनुज्ञेय है।
 - (2) अध्यक्ष अथवा सदस्य, राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, से सेवानिवृत्त होने के पश्चात् राष्ट्रीय आयोग, राज्य आयोग अथवा जिला आयोग में वकालत नहीं करेगा।
 - (3) अध्यक्ष अथवा सदस्य, राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, में इन क्षमताओं में कार्य करते समय किसी प्रकार का मध्यस्थता कार्य नहीं करेगा।

(4) राज्य आयोग अथवा जिला आयोग, जैसा भी मामला हो, का अध्यक्ष अथवा सदस्य उस तारीख से जिससे वे पद पर नहीं रह जाते हैं, दो वर्षों की अविध तक किसी भी ऐसे व्यक्ति के प्रबंधन अथवा प्रशासन में अथवा उससे संबंधित किसी भी रोजगार को स्वीकार नहीं करेगा जो राज्य आयोग अथवा जिला आयोग के समक्ष किसी कार्यवाही में कोई पक्षकार रहा हो,

परंतु इन नियमों में अंतर्विष्ट कोई बात, केंद्रीय सरकार अथवा किसी राज्य सरकार अथवा किसी स्थानीय प्राधिकारी अथवा किसी कानूनी प्राधिकारी या किसी केंद्रीय, राज्य या प्रांतीय अधिनियम के अधीन स्थापित किसी निगम अथवा कंपनी अधिनियम, 2013 (2013 का 18) की धारा 2 के खंड (45) में यथाविनिर्दिष्ट किसी सरकारी कंपनी के अधीन किसी नियोजन पर लागू नहीं होगी।

- 12. पद और गोपनीयता की शपथ अध्यक्ष अथवा सदस्य नियुक्त किये जाने वाला प्रत्येक व्यक्ति, अपना पद ग्रहण करने से पहले, इन नियमों के साथ संलग्न प्ररूप 1 में दी गई पद की शपथ तथा प्ररूप 2 में दी गई गोपनीयता की शपथ ग्रहण करेगा तथा उन पर हस्ताक्षर करेगा।
- 13. वेतन, पारिश्रमिक और अन्य भत्तों की अदायगी राज्य सरकार की संचित निधि से और संघ राज्य क्षेत्र के मामले में भारत की संचित निधि से की जाएगी।
- 14. जिला आयोग और राज्य आयोग के अध्यक्ष और सदस्यों की सेवा के निबंधन और शर्तों में उनकी पदावधि के दौरान अलाभकारी परिवर्तन नहीं किया जाएगा।

[फा. सं. जे-10/8/2018-सीपीयू]

अमित मेहता, संयुक्त सचिव

अनुलग्नक

[नियम 12 देखें]

प्ररूप ।

राज्य आयोग और जिला आयोग के अध्यक्ष और सदस्य के लिए पद की शपथ का प्ररूप

मैं, क, ख , राज्य उपभोक्ता विवाद प्रतितोष आयोग, जिला उपभोक्ता विवाद प्रतितोष आयोग,.......................... जिला उपभोक्ता विवाद प्रतितोष आयोग,............................... का अध्यक्ष/सदस्य के रूप में नियुक्त किए जाने पर, सत्यिनिष्ठा से प्रतिज्ञान करता हूं/ईश्वर के नाम में शपथ लेता हूं कि मैं अपनी सर्वोत्तम क्षमता, ज्ञान और विवेकबुद्धि से राज्य आयोग/जिला आयोग के अध्यक्ष/सदस्य के रूप में अपने कर्त्तव्यों का निष्ठापूर्वक और ईमानदारी से निर्वहन करूंगा तथा किसी भय अथवा पक्षपात, राग अथवा द्वेष के बिना निर्णय दूंगा तथा मैं संविधान और देश की विधि की रक्षा करूंगा।

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प्ररूप II

राज्य आयोग और जिला आयोग के अध्यक्ष और सदस्य के लिए गोपनीयता की शपथ का प्ररूप

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MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Consumer Affairs)

NOTIFICATION

New Delhi, the 15th July, 2020

- **G.S.R. 451** (E).—In exercise of the powers conferred under proviso to sub-section (1) of section 102 of the Consumer Protection Act, 2019 (35 of 2019), the Central Government hereby makes the following rules, namely: -
- **1. Short title and commencement.** (1) These rules may be called the Consumer Protection (Salary, allowances and conditions of service of President and Members of the State Commission and District Commission) Model Rules, 2020.
 - (2) They shall come into force on the 20th day of July, 2020.
- 2. **Definitions.** --- (1) In these rules, unless the context otherwise requires,
 - (a) 'Act' means the Consumer Protection Act, 2019 (35 of 2019);
 - (b) 'Member' means a Member of the District Commission or the State Commission, as the case may be;
 - (c) 'President' means the President of the District Commission or the State Commission, as the case may be;
 - (d) 'State Government' includes an administrator of a Union territory appointed under article 239 of the Constitution except in rule 13.
 - (2) The words and expressions used herein and not defined and defined in the Act shall have the same meaning respectively assigned to them in the Act.
- **3. Salaries and allowances payable to President and members of District Commission.** (1) The President shall be entitled to the salary and allowances as are admissible to a District Judge in the super time scale of pay.
- (2) A Member shall receive a pay equal to the pay at the minimum of the scale of pay of a Deputy Secretary of the State Government and other allowances as admissible to such officer.
- (3) The pay of a person appointed as President or member, who is in receipt of any pension, shall be reduced by the gross amount of pension drawn by him.
- (4) There shall be an annual upward revision of the pay of the President and member at the rate of 3%.
- **4.** Salaries and allowances payable to President and members of the State Commission.--- (1) President of the State Commission shall receive the salary and other allowances as are admissible to a sitting judge of the High Court of the State.
- (2) A Member of the State Commission shall receive a pay equivalent to the pay at minimum of the scale of pay of an Additional Secretary of the State Government and other allowances as are admissible to such officer.
- (3) The pay of a person appointed as President or member, who is in receipt of any pension, shall be reduced by the gross amount of pension drawn by him.
- (4) There shall be an annual upward revision of the pay of a member at the rate of 3%.
- **5. Medical fitness.**—No person shall be appointed as President or Member unless he is declared medically fit by an authority specified by the State Government in this behalf.
- **6. Casual vacancy.** In case of a casual vacancy in the office of President in the State Commission or District Commission, as the case may be, the State Government shall have the power to appoint the senior most Member to officiate as President.
- **7. House rent allowance.**—The President or member shall be entitled to house rent allowance at the same rate as are admissible to Group 'A' Officer of the State Government of a corresponding status.
- **8. Transport allowance.**—The President or member shall be entitled to transport allowance at the same rate as are admissible to Group 'A' Officer of the State Government of a corresponding status.
- **9. Leave and medical treatment and hospital facilities.**—The President and members of the State Commission and the District Commission shall be entitled to leave, Leave Travel Concession, medical treatment and hospital facilities as per the provisions applicable to Group A Government servants in the State Government.
- **10. Declaration of Financial and other Interests.**—The President or member shall, before entering upon his office, declare his assets, and his liabilities and financial and other interests.

- 11. Other conditions of service.—(1) The terms and conditions of service of the President or member with respect to which no express provision has been made in these rules, shall be such as are admissible to a Group 'A' Officer of the State Government of a corresponding status.
- (2) The President or member shall not practice before the National Commission, the State Commission or the District Commission after retirement from the service of the State Commission or the District Commission, as the case may be.
- (3) The President or member shall not undertake any arbitration work while functioning in these capacities in the State Commission or the District Commission, as the case may be.
- (4) The President or member of the State Commission or the District Commission, as the case may be, shall not, for a period of two years from the date on which they cease to hold office, accept any employment in, or connected with the management or administration of, any person who has been a party to a proceeding before the State Commission or the District Commission:

Provided that nothing contained in this rule shall apply to any employment under the Central Government or a State Government or a local authority or in any statutory authority or any corporation established by or under any Central, State or Provincial Act or a Government company as defined in clause (45) of section 2 of the Companies Act, 2013 (18 of 2013).

- **12. Oaths of office and secrecy.**—Every person appointed to be the President or member shall, before entering upon his office, make and subscribe an oath of office in Form I and oath of secrecy in Form II annexed to these rules.
- 13. The salary, remuneration and other allowances shall be defrayed out of the Consolidated Fund of the State Government and in the case of the Union Territories, from the Consolidated Fund of India.
- **14.** The terms and conditions of the service of the President and the members of the District Commission and the State Commission shall not be varied to their disadvantage during their tenure of office.

[F.No.J-10/8/2018-CPU]

AMIT MEHTA, Jt. Secy.

<u>Annexure</u>

[See Rule 12]

FORM I

Form of Oath of Office for the President and Member of the State Commission and District Commission

I, A. B., having been appointed as the President/ Member in the State Consumer Disputes Redressal Commission,do solemnly affirm/do swear in the name of God that I will faithfully and conscientiously discharge my duties as the President/Member of the State Commission/District Commission to the best of my ability, knowledge and judgment, without fear or favour, affection or ill-will and that I will uphold the Constitution and the laws of land.

FORM II

Form of Oath of Secrecy for the President and Member of the State Commission and District Commission

I, A. B., having been appointed as the President/Member of the State Consumer Disputes Redressal Commission, District Consumer Disputes Redressal Commission, do solemnly affirm/do swear in the name of God that I will not directly or indirectly communicate or reveal to any person or persons any matter which shall be brought under my consideration or shall become known to me as President/Member of the State Commission/District Commission except as may be required for the due discharge of my duties as the President/Member.

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रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-16072020-220548 CG-DL-E-16072020-220548

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

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उपभोक्ता मामले. खाद्य और सार्वजनिक वितरण मंत्रालय

(उपभोक्ता मामले विभाग)

अधिसूचना

नई दिल्ली, 15 जुलाई, 2020

सा.का.नि. 450(अ).—केंद्रीय सरकार, उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) की धारा 101 की उप-धारा (1) तथा उप-धारा (2) के खंड (द) और (य च) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, निम्नलिखित नियम बनाती हैं. अर्थात :-

- 1. **संक्षिप्त नाम और प्रारम्भ.—**(1) इन नियमों का संक्षिप्त नाम उपभोक्ता संरक्षण (मध्यस्थता) नियम, 2020 है।
 - (2) ये 20 जुलाई, 2020 को प्रवृत्त होंगे।
- 2. परिभाषाएं.—(1) इन नियमों में, जब तक कि संदर्भ अन्यथा अपेक्षित न हो, -
 - (क) 'अधिनियम' से उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) अभिप्रेत है;
 - (ख) 'आयोग' से जिला आयोग, राज्य आयोग अथवा राष्ट्रीय आयोग, जैसा भी मामला हो, अभिप्रेत हैं;
 - (ग) 'मध्यस्थता प्रकोष्ठ' से धारा 74 के प्रावधानों के अनुसरण में स्थापित उपभोक्ता मध्यस्थता प्रकोष्ठ अभिप्रेत है;
 - (घ) 'पैनल' से धारा 75 की उप-धारा (1) के अधीन आयोग द्वारा तैयार किया गया मध्यस्थों का पैनल अभिप्रेत है;
 - (ङ) 'पक्षकारों' से विवाद से संबंधित कोई पक्षकार अभिप्रेत है;
 - (च) 'समझौता' से मध्यस्थता की कार्रवाई से प्राप्त समझौता अभिप्रेत है;

3147 GI/2020 (1)

- (2) इन नियमों में उपयोग किए गए ऐसे सभी अन्य शब्द और वाक्यांश, जिन्हें इनमें परिभाषित नहीं किया गया है परंतु उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) में परिभाषित किया गया है, का वही अर्थ होगा जैसा कि उस अधिनियम में परिभाषित किया गया हो।
- 3. **मध्यस्थता प्रकोष्ठ (1)** किसी आयोग में स्थापित किये गये प्रत्येक मध्यस्थता प्रकोष्ठ में चयन समिति, जिसमें उस आयोग का अध्यक्ष एवं सदस्य सम्मिलित होंगे, की अनुशंसा के अनुसार मध्यस्थों का एक पैनल होगा।
- (2) मध्यस्थता प्रकोष्ठ में उतनी संख्या में सहायक कर्मचारी होंगे, जो उस आयोग के अध्यक्ष द्वारा संबंधित सरकार के साथ परामर्श से निर्धारित किए जाएं तथा वह सरकार आयोग द्वारा अपेक्षित सभी प्रशासनिक सहायता एवं अवसंरचनात्मक सविधाएं उपलब्ध कराएगी।
- 4. ऐसे मामले जिन्हें मध्यस्थता के लिए निर्दिष्ट नहीं किया जाएगा निम्नलिखित मामलों को मध्यस्थता के लिए निर्दिष्ट नहीं किया जाएगा, अर्थात्:-
 - (क) चिकित्सा लापरवाही के संबंध में कार्यवाही से संबंधित मामले जिनके परिणामस्वरूप घोर क्षति अथवा मृत्यु हुई हो;
 - (ख) ऐसे मामले जो चूक अथवा अपराध से संबंधित हो तथा जिनके लिए किसी एक अथवा एक से अधिक पक्षकारों द्वारा अपराधों को शमनीय बनाने के लिए आवेदन किया गया हो:
 - (ग) ऐसे मामले जिनमें धोखाधड़ी, जाली दस्तावेज बनाने, कूटरचना, प्रतिरूपण, प्रपीणन के गम्भीर और विशिष्ट आरोप शामिल हों:
 - (घ) अपराधियों के अभियोजन और गैर-शमनीय अपराधों से संबंधित मामले;
 - (ङ) ऐसे मामले जिनमें लोक हित अथवा ऐसे बहुत अधिक व्यक्तियों, जो आयोग के समक्ष पक्षकार नहीं हैं, के हित सम्मिलित हो;

परंतु यह कि इस नियम में उल्लिखित किए गए मामलों के अलावा किसी अन्य मामले के संबंध में, उस आयोग, जिसके समक्ष मामला लंबित है, को यदि यह प्रतीत होता है कि समाधान का ऐसा कोई तत्व मौजूद नहीं हो जो पक्षकारों को स्वीकार्य हो अथवा मामले की परिस्थितियों तथा पक्षकारों की संबंधित स्थितियों के मद्देनजर मध्यस्थता अन्यथा उपयुक्त नहीं है, तो आयोग इस मामले को मध्यस्थता के लिए अग्रेषित न करने का विकल्प चून सकता है।

- 5. शुल्क की वापिसी जहां आयोग पक्षकारों को मध्यस्थता के लिए संदर्भित करता है, तो शिकायतकर्ता, यदि उन पक्षकारों के बीच समाधान हो जाता है, उस शिकायत के संबंध में भुगतान किए गए आवेदन शुल्क की सम्पूर्ण राशि प्राप्त करने का हकदार होगा।
- 6. विवाचन अथवा न्यायिक कार्यवाही की सहायता लेना कोई भी पक्षकार ऐसे किसी मामले, जो मध्यस्थता के अधीन है, के संबंध में कोई विवाचन अथवा न्यायिक कार्यवाही आरम्भ नहीं करेंगे तथा जब ऐसे पक्षकारों ने ऐसी कोई कार्यवाही आरम्भ न करने के लिए सोच-समझकर वचनपत्र भी दिया हो।
- 7. **समाधान समझौता को उससे संबंधित पक्षकार की मृत्यु के मामले में बर्खास्त न किया जाना** (1) कोई समाधान समझौता उससे संबंधित किसी भी पक्षकार की मृत्यु के मामले में बर्खास्त नहीं किया जाएगा तथा मृतक पक्षकार के विधिक प्रतिनिधि द्वारा अथवा उसके विरूद्ध प्रवर्तनीय होगा।
- (2) इस नियम की कोई भी बात किसी ऐसी विधि के प्रवर्तन पर प्रभाव नहीं डालेगी जिसके आधार पर किसी कार्रवाई का कोई अधिकार किसी व्यक्ति की मृत्यु के कारण निर्वापित हो जाता है।

[फा. सं. जे-10/2/2020-सीपीयू]

अमित मेहता, संयुक्त सचिव

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 3

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Consumer Affairs)

NOTIFICATION

New Delhi, the 15th July, 2020

- **G.S.R. 450(E).**—In exercise of the powers conferred by sub-section (1) and clauses (r) and (zf) of sub-section (2) of section 101 of the Consumer Protection Act, 2019 (35 of 2019), the Central Government hereby makes the following rules, namely:—
- **1. Short title and commencement.**—(1) These rules may be called the Consumer Protection (Mediation) Rules, 2020.
 - (2) They shall come into force on the 20th day of July, 2020.
- **2. Definitions**—(1) In these rules, unless the context otherwise requires,—
 - (a) "Act" means the Consumer Protection Act, 2019 (35 of 2019);
 - (b) "Commission" means District Commission, State Commission or National Commission, as the case may be;
 - (c) "mediation cell" means a consumer mediation cell established in accordance with the provisions of section 74;
 - (d) "panel" means a panel of mediators prepared by the Commission under sub-section (1) of section 75;
 - (e) "Parties" means parties to a dispute;
 - (f) "Settlement" means a settlement arrived at in the course of mediation.
 - (2) All other words and expressions used in the rules and not defined but defined in the Consumer Protection Act, 2019 (35 of 2019) shall have the meanings respectively assigned to them in the Act.
- **3. Mediation Cell.---(1)** Every Mediation Cell set up in a Commission, shall have a panel of mediators on the recommendation of a selection committee consisting of the President and a member of that Commission.
 - (2) The Mediation Cell shall have such support staff as may be decided by the President of that Commission in consultation with the concerned Government and that Government shall provide all administrative assistance and infrastructure facilities required by the Commission
- **4. Matters not to be referred to mediation.--**The following matters shall not be referred to mediation, namely:—
 - (a) the matters relating to proceedings in respect of medical negligence resulting in grievous injury or death;
 - (b) matters which relate to defaults or offences for which applications for compounding of offences have been made by one or more parties;
 - (c) cases involving serious and specific allegations of fraud, fabrication of documents, forgery, impersonation, coercion;
 - (d) cases relating to prosecution for criminal and non-compoundable offences;
 - (e) cases which involve public interest or the interest of numerous persons who are not parties before the Commission:

Provided that, in any case other than those mentioned in this rule, the Commission before which the case is pending may choose not to refer it to mediation if it appears to the Commission that no elements of a settlement exist which may be acceptable to the parties or that mediation is otherwise not appropriate having regard to the circumstances of the case and the respective positions of the parties.

- **5. Refund of fee.**—Where the Commission refers the parties to mediation, the complainant shall be entitled to receive full amount of application fee paid in respect of such complaint, if a settlement is reached between such parties.
- **6. Resort to arbitral or judicial proceedings.**—The parties shall not initiate any arbitral or judicial proceedings in respect of a matter which is the subject-matter of the mediation and also when such parties have expressly undertaken not to initiate any such proceeding.
- 7. Settlement agreement not to be discharged by death of party thereto.—(1) A settlement agreement shall not be discharged by the death of any party thereto and shall be enforceable by or against the legal representative of the deceased party.
 - (2) Nothing in this rule shall affect the operation of any law by virtue of which any right of action is extinguished by the death of a person.

[F. No. J-10/2/2020-CPU] AMIT MEHTA, Jt. Secy. रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-24072020-220668 CG-DL-E-24072020-220668

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राष्ट्रीय उपभोक्ता विवाद प्रतितोष आयोग अधिसूचना

नई दिल्ली, 24 जुलाई, 2020

फा.सं. ए-105/एम.आर./एन.सी.डी.आर.सी./2020.—राष्ट्रीय उपभोक्ता विवाद प्रतितोष आयोग, केंद्रीय सरकार के पूर्ववर्ती अनुमोदन से, उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) की धारा 103 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित विनियम बनाता है:-

- 1. संक्षिप्त नाम और प्रारंभ (1) इन विनियमों का संक्षिप्त नाम उपभोक्ता संरक्षण (मध्यकता) विनियमन, 2020 है।
 - (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
- 2. परिभाषाएं (1) इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो-
 - (क) " अधिनियम " से उपभोक्ता संरक्षण अधिनियम, 2019 (2019 का 35) अभिप्रेत है;
 - (ख) " उपभोक्ता आयोग" से अधिनियम की धारा 28 के तहत जिला में स्थापित जिला उपभोक्ता विवाद प्रतितोष आयोग, अधिनियम की धारा 42 के तहत किसी राज्य में स्थापित राज्य उपभोक्ता विवाद प्रतितोष आयोग प्रतितोष आयोग अभिप्रेत है।
 - (ग) " मध्यकता प्रकोष्ठ" से धारा 74 की उप-धारा (1) के अधीन स्थापित उपभोक्ता मध्यकता प्रकोष्ठ अभिप्रेत है और इनमें राष्ट्रीय आयोग की प्रादेशिक न्यायपीठों से संबद्ध उपभोक्ता मध्यकता प्रकोष्ठ सम्मिलित हैं;

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- (घ) "पक्षकार" से उपभोक्ता विवाद अथवा उपभोक्ता आयोग के पास लंबित अन्य कार्यवाहियों से संबंधित पक्षकार अभिप्रेत है।
- (ङ) "नियम" से अधिनियम के तहत बनाए गए नियम अभिप्रेत है।
- (च) "धारा" से अधिनियम की धारा अभिप्रेत है।
- (छ) 'व्यवस्थापन' से उपभोक्ता आयोग के समक्ष लंबित उपभोक्ता विवादों में शामिल सभी अथवा कतिपय मुद्दों के संबंध में मध्यस्थता की कार्रवाई से प्राप्त व्यवस्थापन अभिप्रेत है;
- (ज) उन शब्दों और पदों के, जो इसमें प्रयुक्त हैं और परिभाषित नहीं किंतु यथास्थिति अधिनियम या नियम में है. वही अर्थ होंगे।
- 3. मध्यस्थ के रूप में पैनलबद्ध होने के लिए पात्रता- (1) निम्नलिखित व्यक्ति मध्यस्थता प्रकोष्ठ में पैनलबद्ध होने के पात्र होंगे-
 - (i) भारत के उच्चतम न्यायलय के सेवानिवृत्त न्यायाधीश,
 - (ii) उच्च न्यायालयों के सेवानिवृत्त न्यायाधीश,
 - (iii) उपभोक्ता आयोग के सेवानिवृत्त सदस्य;
 - (iv) सेवानिवृत्त जिला एवं सत्र न्यायाधीश, सेवानिवृत्त अतिरिक्त जिला एवं सत्र न्यायाधीश और राज्य के उच्च न्यायिक सेवाओं के अन्य सेवानिवृत्त सदस्य;
 - (v) दस वर्षों से अधिक अनुभव रखने वाले सेवानिवृत्त न्यायिक अधिकारी;
 - (vi) वकालत में न्यूनतम दस वर्ष का अनुभव रखने वाले अधिवक्ता;
 - (vii) भारत के उच्चतम न्यायालय, उच्च न्यायालय अथवा जिला न्यायालय के मध्यस्थता प्रकोष्ठ में पैनलबद्ध मध्यस्थ।
 - (viii) मध्यकता/सुलह में न्यूनतम पांच वर्षों का अनुभव रखने वाला कोई व्यक्ति।
 - (ix) न्यूनतम पंद्रह वर्षों का अनुभव रखने वाले विशेषज्ञ या अन्य व्यावृतिक अथवा सेवानिवृत्त वरिष्ठ अधिकारी या सेवानिवृत्त अधिकारी।
- 4. पैनलबद्ध के लिए निरर्हता- (1) निम्नलिखित व्यक्ति मध्यस्थ के रूप में पैनलबद्ध होने के लिए अनर्ह माने जाएंगे, अर्थात् –
 - (i) ऐसा व्यक्ति जिसे दिवालिया के रूप में न्यायनिर्णीत घोषित किया गया हो;
 - (ii) ऐसा व्यक्ति जिसके विरूद्ध किसी दंड न्यायालय द्वारा ऐसे आपराधिक आरोप जिसमें नैतिक अधमता शामिल हो, लगाए गए हों और लंबित पड़े हों;
 - (iii) ऐसा व्यक्ति, जिसे किसी अपराध के लिए दंड न्यायालय द्वारा नैतिक अधमता अंतर्ग्रस्त हेतु सिद्धदोष ठहराया गया है;
 - (iv) ऐसा व्यक्ति जिसके विरुद्ध समुचित अनुशासिक प्राधिकारी द्वारा अनुशासनात्मक कार्यवाही आरंभ की गई हो और लंबित हो अथवा दण्ड दिया गया हो।
 - (2) ऐसा व्यक्ति, जो उपभोक्ता विवाद के विषय में हितबद्ध रखता हो अथवा उससे संबंधित हो अथवा जो वृतिक क्षमता सहित किसी भी रीति में उपभोक्ता विवाद में किसी भी पक्ष या उसके किसी सहभागी, सहयोगी,

प्रोमोटरों, मूल कंपनी, अनुषंगी कंपनी, भागीदारों, निदेशकों या कर्मचारी इत्यादि से संबंधित हो अथवा संबद्ध हो अथवा से जुड़ा हुआ हो, तो इस मामले में मध्यस्थ के रूप में नामनिर्दिष्ट होने के लिए अनर्ह होगा।

- **मध्यस्थ को पैनलबद्ध करने की प्रक्रिया-** (1) प्रत्येक उपभोक्ता आयोग कम से कम एक अंग्रेजी तथा अपने अधिकार-क्षेत्र में एक स्थानीय समाचारपत्र में एक नोटिस के प्रकाशन द्वारा मध्यस्थ के रूप में पैनलबद्ध करने के लिए पात्र व्यक्तियों से आवेदन आमंत्रित करेगा।
 - (2) मध्यस्थ के रूप में पैनलबद्ध करने हेतु मध्यस्थता प्रकोष्ठ में प्राप्त आवेदनों की संवीक्षा की जाएगी तथा धारा 75 के उप-घारा (1) के तहत गठित चयन समिति के समक्ष पात्र आवेदनों को प्रस्तुत किया जाएगा।
 - (3) चयन समिति उसकी सिफारिश और उपयुक्तता, अखंडता और अभ्यर्थियों के सुसंगत अनुभव को ध्यान में रखने के बाद एक पैनल, जिसे उपभोक्ता मध्यस्थता प्रकोष्ठ द्वारा अनुरक्षित किया जाएगा, की सिफारिश करेगी।
 - (4) मध्यस्थता पैनल में उपभोक्ता आयोग से जुड़े मध्यस्थता प्रकोष्ठों में इन व्यक्तियों की संख्या उपभोक्ता आयोग के अध्यक्ष द्वारा निर्धारित संख्या से अधिक नहीं होगी।
 - (5) पैनल में शामिल व्यक्तियों की सहमति उन्हें पैनलबद्ध किए जाने से पूर्व अभिप्राप्त करनी होगा।
 - (6) मध्यस्थता प्रकोष्ठ की अध्यक्षता उपभोक्ता आयोग के अध्यक्ष द्वारा की जाएगी।
- 6. **मध्यस्थ को हटाना –** यदि कोई मध्यस्थ अनर्ह पाया जाता है अथवा मध्यस्थ के रूप में किसी प्रकार से कदाचार करता है अथवा मध्यस्थ के रूप में काम करने के लिए अनुपयुक्त पाया जाता है, मध्यस्थता प्रकोष्ठ उसकी बात सुने जाने का एक अवसर प्रदान करने के पश्चात मध्यस्थ पैनल से उसका नाम हटा सकता है।
- मध्यस्थों को पुन: पैनलबद्ध करना- पुनः पैनलबद्ध किए जाने हेतु केवल वही सदस्य पात्र होंगे जिन्होंने पैनलबद्ध 7. मध्यस्थ के रुप में अपने कार्यों का सफलतापूर्वक तथा निपुणता से निष्पादन किया हो और पुन:पैनलबद्ध करके चयन समिति की सिफारिश के आधार पर किया जाएगा।
- मध्यस्थों का फीस- (1) ऐसे मध्यस्थ,जो मामले के उसे संदर्भित किए जाने से उसके निष्कर्ष तक, मध्यस्थता की 8. कार्यवाही का संचालन करता है, को सफल मध्यस्थता के लिए एक समेकित फीस का भुगतान किया जाएगा।
 - (2) संबंधित उपभोक्ता आयोग के अध्यक्ष द्वारा, मामले-वार, विवाद की प्रवृत्ति को ध्यान में रखते हुए लिपिकीय सहायता और अन्य सहायक व्यय लागतों सहित उपभोक्ता आयोग में पैनलबद्ध मध्यस्थ के फीस का निर्धारण किया जाएगा।
 - (3) असफल मध्यस्थता के मामले में मध्यस्थ को उपरोक्त फीस की आधी फीस का संदत्त किया जाएगा।
 - (4) मध्यस्थ का फीस दोनो पक्षकारों द्वारा समान रूप से साझा किया जाएगा।
 - (5) ऐसा मध्यस्थ, किसी कार्यवाही के भाग का सफल संचालन करता है, को उपभोक्ता आयोग के अध्यक्ष द्वारा नियत फीस का भुगतान किया जाएगा।
 - (6) मध्यस्थता प्रकोष्ठ में फीस का अग्रिम जमा किया जाएगा।
 - (7) यदि कोई पक्षकार फीस और/ या मध्यस्थता की लागत का अपना भाग जमा नहीं करता, उपभोक्ता आयोग मध्यस्थ या किसी अन्य पक्षकार के आवेदन पर चूक पर पक्षकार को इसे एक सप्ताह के भीतर जमा करने का निर्देश दे सकता है और यदि
 - (i) वह यह फीस और/ अथवा लागत को जमा करने में असफल रहता है, तो उपभोक्ता आयोग अन्य पक्षकारों को इसे जमा करने की अनुज्ञा दे सकता है और सिविल न्यायालय द्वारा धन संबंधी डिक्री के निष्पादन के लिए निर्धारित रीति से चूककर्ता पक्षकारों से उसी राशि की वसूली कर सकता है;

- (ii) कोई भी अन्य पक्षकार चूककर्ता पक्षकार के भाग को जमा नहीं करता है तो उपभोक्ता आयोग मध्यस्थता कार्यवाही को पर्यवसान कर सकता है।
- 9. प्रशिक्षण- मध्यस्थों को मध्यस्थता प्रकोष्ठ द्वारा नामनिर्दिष्ट विशेषज्ञों द्वारा मध्यस्थता के संचालन के लिए समुचित प्रशिक्षण दिया जाएगा और इस तरह के प्रशिक्षण में भाग लेना उनके लिए बाध्यकारी होगा।
- 10. आचार संहिता पैनलबद्ध मध्यस्थ मध्यस्थता के दौरान किसी पक्षकार अथवा उनके किसी काउंसेल की उपस्थिति के सिवाय, मध्यस्थता कार्यवाही की विचाराधीन अविध के दौरान किसी भी पक्षकार या उनके सहभागी, सहयोगी, संबद्धों, प्रवर्तकों, मूल कंपनी, सहायक कंपनी, निदेशकों, भागीदारों या कर्मचारियों आदि के साथ या उनके किसी काउंसेल के साथ प्रत्यक्ष या अप्रत्यक्ष रुप से संपर्क नहीं कर सकते।
 - (2) पैनलबद्ध मध्यस्थ किसी भी पक्षकार या उसके सहभागियों, संबद्धों, प्रवर्तकों, मूल कंपनियों, सहायक कंपनियों, निदेशकों, भागीदारों या कर्मचारियों अथवा उनके किसी काउंसेल से कोई भी उपहार या सत्कार नहीं ले सकेगा।
 - (3) धारा 77 के खण्ड (क) और खंड (ख) के तहत अपेक्षित प्रकटन के अलावा, प्रत्येक मध्यस्थ उसे सौंपे गए मामले में मध्यस्थता आरम्भ करने से पहले निम्नलिखित जानकारी का प्रकटीकरण करेगा, अर्थात् :
 - (i) क्या वह वर्तमान में या विगत में उपभोक्ता विवाद या अन्य कार्यवाही के किसी भी पक्षकार या उसके सहभागी, संबद्धों, मूल कंपनी, अधीनस्थ कंपनी, निदेशक, भागीदारों या कर्मचारियों से या किसी भी व्यक्ति से किसी भी प्रकार से किसी भी निजी; कारबार या वृति संबन्धों में जुड़ा हुआ है;
 - (ii) क्या ऐसी कोई परिस्थिति में विद्यमान है जिसमें उसकी स्वतंत्रता या निष्पक्षता पर युक्तियुक्त संदेह उत्पन्न हो सकता है।
- 11. मध्यस्थता कार्यवाही- (1) मध्यस्थता पक्षकारों अथवा उनके प्राधिकृत प्रतिनिधियों या काउंसेलों की उपस्थिति में की जाएगी।
 - (2) मध्यस्थता मध्यस्थ के समक्ष प्रथम उपस्थिति की तारीख से तीन माह की अवधि पूरी होने पर समाप्त हो जाएगी जब तक कि उपभोक्ता आयोग द्वारा मध्यस्थता समापन की अवधि को बढ़ाया न गया हो, जिस मामलों में यह उस बढ़ाए गए समय के पूरा हो जाने पर समाप्त कर दी जाएगी।
 - (3) पक्षकार व्यक्तिगत रूप से या उनके संबंधित काउंसेल, या प्राधिकृत प्रतिनिधियों के माध्यम से मध्यस्थ के समक्ष उपसंज्ञात होने के पात्र होंगे।
 - (4) मध्यस्थ नैसर्गिक न्याय और निष्पक्ष भूमिका के सिद्धांतों के अनुसार कार्य करेगा किंतु सिविल प्रक्रिया संहिता, 1908 (1908 का 5) या भारतीय साक्ष्य अधिनियम, 1872 (1872 का 1) के उपबंधों द्वारा बाध्य नहीं होगा।
 - (5) यदि पक्षकार मध्यस्थता कार्यवाही के दौरान भाग नहीं लेता है, उपभोक्ता आयोग उस पक्षकार को कार्यवाही में भाग लेने का निदेश दे सकेगा।
 - (6) पक्षकार मध्यस्थ को मध्यस्थता कार्यवाही के संचालन के लिए युक्तियुक्त आवश्यकतानुसार ऐसी सभी जानकारी प्रदान करेगा।
 - (7) प्रत्येक सुनवाई की तारीख पर मध्यस्थ द्वारा कार्यवाही का अभिलेख तैयार किया जाएगा और पक्षकारों या उनके काउंसेलों, प्राधिकृत प्रतिनिधियों या अटर्नियों द्वारा हस्ताक्षरित किया जाएगा।
 - (8) पक्षकारों के बीच निष्पादित करार को मध्यस्थ द्वारा उपभोक्ता आयोग को एक सीलबंद लिफाफे में अग्रेषण पत्र के साथ प्रस्तुत किया जाएगा।

- (9) यदि इन विनियमों में विहित समय के भीतर पक्षकारों के बीच कोई करार नहीं किया जाता है तो मध्यस्थ उपभोक्ता आयोग को मध्यस्थता के दौरान क्या उजागर हुआ, पक्षकारों द्वारा क्या निर्णय लिया गया अथवा समझौता क्यों नहीं हो सका के बारे में कोई भी प्रकटीकरण किए बिना सूचित करेगा।
- 12. मध्यस्थ की भूमिका (1) मध्यस्थ पक्षकारों के बीच विवाद के स्वैच्छिक संकल्प की सुविधा का प्रयास करेगा, यदि कोई गलतफहमी हो तो उसे दूर करने में सहायता करेगा, और उनके विवादों को निपटाने के लिए कदम उठाएगा किंतु पक्षकारों पर कोई शर्त या व्यवस्थापन लागू नहीं करेगा।
 - (2) मध्यस्थ पक्षकारों के समक्ष व्यवस्थापन की शर्तों पर उनके हस्ताक्षर प्राप्त करने से पहले उनककी व्याख्या करेगा।
- 13. गोपनीयता (1) पक्षकारों और मध्यस्थ मध्यस्थता की कार्यवाही के दौरान ज्ञात होने वाली घटनाओं के संबन्ध में गोपनीयता बनाए रखेंगे और मध्यस्थ कार्यवाही के दौरान प्रस्ताव और अभिव्यक्त विचारों से उत्पन्न किसी भी सूचना, दस्तावेज इत्यादि पर निर्भर नहीं होगा।
 - (2) मध्यस्थता कार्यवाही की कोई श्रव्य या दृश्य रिकॉर्डिंग नहीं की जाएगी।
- 14. संचार मध्यस्थ सभी पक्षकारों को प्रतियों सहित अपनी रिपोर्ट के सिवाय, उपभोक्ता आयोग से संपर्क नहीं करेगा।
- 15. प्रतिरक्षण (1) कोई भी मध्यस्थ, वास्तविक रूप से, मध्यस्थ के रूप में उसके द्वारा किए गए अथवा किए जाने से छूट गए किसी कार्य के लिए किसी सिविल अथवा दांडिक कार्यवाही के लिए उत्तरदायी नहीं होगा।
 - (2) मध्यस्थता की कार्यवाही के दौरान प्राप्त किसी भी सूचना या उसके द्वारा की गई कार्रवाई के संबन्ध में गवाही देने के लिए किसी पक्षकार द्वारा मध्यस्थ को किसी न्यायालय या अन्य फोरम में उपसंज्ञात होने के लिए समन नहीं किया जाएगा।
- 16. रिपोर्ट (1) प्रत्येक मध्यस्थता प्रकोष्ठ उससे संलग्न राज्य आयोग या राष्ट्रीय आयोग को एक तिमाही रिपोर्ट प्रस्तुत करेगा, जिसमें निम्नलिखित सूचना शामिल होंगे:
 - (क) प्रत्येक के अनुभव और अर्हता सहित पैनलबद्ध मध्यस्थों की सूची;
 - (ख) तिमाही के प्रारंभ में लंबित मामलों की संख्या;
 - (ग) तिमाही के दौरान संदर्भित किए गए मामलों की संख्या;
 - (घ) तिमाही के दौरान निपटाए गए मामलों की संख्या;
 - (ङ) तिमाही के अंत में लंबित मामलों की संख्या;
 - (च) प्रत्येक मध्यस्थ को सौंपे गए मामलों की संख्या, तिमाही के दौरान उसके द्वारा निपटाए गए मामलों की संख्या और उन मामलों की संख्या जिनमें उसे संदर्भित मध्यस्थता सफल रही;
 - (छ) उन मामलों की संख्या, जो मध्यस्थ सफल नहीं था;
 - (ज) तिमाही के दौरान प्रत्येक मध्यस्थ को संदत्त किया गया फीस
 - (2) प्रत्येक तिमाही की समाप्ति के एक माह के भीतर रिपोर्ट प्रस्तुत की जाएगी।

एस. हनुमंथा राव, संयुक्त पंजीयक

[विज्ञापन III/4/असा./138/2020-21]

NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION NOTIFICATION

New Delhi, the 24th July, 2020

- **F. No. A-105/MR/NCDRC/2020.**—In exercise of the powers conferred by section 103 of the Consumer Protection Act, 2019 (35 of 2019), the National Consumer Disputes Redressal Commission, with the previous approval of the Central Government, hereby makes the following Regulations, namely:—
- **Short title and commencement.**—(1) These regulations may be called the Consumer Protection (Mediation) Regulations, 2020.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- **2. Definitions.**—(1) In these regulations, unless the context otherwise requires,
 - (a) "Act" means the Consumer Protection Act, 2019 (35 of 2019);
 - (b) "Consumer Commission" means a District Consumer Disputes Redressal Commission established in a District under section 28 of the Act, a State Consumer Disputes Redressal Commission established in a State under section 42 of the Act or the National Consumer Disputes Redressal Commission established under section 53 of the Act;
 - (c) "Mediation Cell' means a Consumer Mediation Cell established under sub-section (1) of section 74 and includes the Consumer Mediation Cell attached to the regional benches of the National Commission.
 - (d) "party" means a party to a consumer dispute or any other proceeding pending before a Consumer Commission.
 - (e) "rules" mean the rules made under the Act;
 - (f) "section" means a section of the Act;
 - (g) "settlement" means a settlement arrived at in the course of a mediation proceeding in respect of all or some of the issues involved in a consumer dispute pending before a Consumer Commission.
 - (2) The words and expressions used herein and not defined, but defined in the Act or the rules shall have the meaning as assigned to them in the Act or in the rules, as the case may be.
- **3. Eligibility for empanelment as mediator**.—The following persons shall be eligible to be empanelled with a Mediation Cell—
 - (i) retired Judges of Supreme Court of India;
 - (ii) retired Judges of the High Courts;
 - (iii) retired Members of a Consumer Commission;
 - (iv) retired District and Session Judges, retired Additional District and Session Judges or other retired Members of the Higher Judicial Services of a State;
 - (v) retired Judicial officers, having experience of not less than ten years;
 - (vi) an advocate with a minimum experience of ten years at Bar;
 - (vii) the mediators empanelled with the Mediation Cell of the Supreme Court of India, High Court or a District Court;
 - (viii) a person having experience of at least five years in mediation or conciliation;
 - (ix) experts or other professionals with at least fifteen years' experience or retired senior bureaucrats or retired executives.
- **4. Disqualifications for empanelment.**—(1) The following persons shall be disqualified for being empanelled as a Mediator, namely:-
 - (i) a person who has been adjudged as insolvent;
 - (ii) person against whom criminal charges involving moral turpitude are framed by a criminal court and are pending;
 - (iii) a person who has been convicted by a criminal court for any offence involving moral turpitude;

- (iv) a person against whom disciplinary proceedings have been initiated by the appropriate disciplinary authority and are pending or have resulted in a punishment.
- (2) A person who is or has been interested in or connected with the subject matter of the consumer dispute or is related to or has been associated or connected in any manner, including in a professional capacity, with any of the parties to the consumer disputes or any of their associates, affiliates, promoters, holding companies, subsidiaries companies, partners, directors or employees, shall be disqualified for being nominated as a mediator in that case.
- **5. Procedure for empanelment of mediator.** –(1) Each Consumer Commission shall invite applications from eligible persons for empanelment as mediators, by publication of a notice in at least one English and one vernacular newspaper widely circulated in its jurisdiction.
 - (2) The applications received by the Mediation Cell for empanelment as mediator shall be scrutinized and the list of eligible applications shall be placed before the selection committee constituted under sub-section (1) of section 75.
 - (3) The Selection Committee shall determine its procedure for making its recommendation and, after taking into account the suitability, integrity as well as relevant experience of the candidates, recommend a panel to be maintained by the Mediation Cell.
 - (4) The panel of mediation shall consist of not more than such number of persons in the Mediation Cells attached to a Consumer Commission as may be decided by the President of that Consumer Commission.
 - (5) The consent of the persons whose names are included in the panel shall be obtained before empanelling them.
 - (6) The Mediation Cell shall be headed by the President of the Consumer Commission.
- **Removal of mediator.**—If a mediator is discovered to be disqualified or he in any manner misconducts himself as a mediator or he is otherwise found unsuitable to continue as a mediator, the Mediation Cell may remove his name from the panel of mediators after giving an opportunity of hearing to him.
- 7. **Re-empanelment of mediator.**—Only such mediators shall be eligible for re-empanelment who, in the opinion of the Mediation Cell, have successfully and efficiently discharged their functions as empanelled mediators and such re-empanelment is made on the basis of the recommendation of the Selection Committee.
- **8. Fee of mediators.**—(1) A consolidated fee, in a successful mediation shall be paid to the mediator, who conducts the mediation proceedings, from the time of reference till their conclusion.
 - (2) The fee of the mediator empanelled with a Consumer Commission, including costs of secretarial assistance and other ancillary expenses, shall be fixed by the President of the respective Consumer Commission, case wise, considering the nature of the dispute.
 - (3) In an unsuccessful mediation, half of the aforesaid fee will be paid to the mediator.
 - (4) The fee of the mediator shall be shared equally by the two sets of parties.
 - (5) The mediator who successfully conducts part of the proceedings will be paid such fee as may be fixed by the President of the Consumer Commission.
 - (6) The fee shall be deposited in advance, with the Mediation Cell.
 - (7) If a party does not deposit his share of the fee or the cost of mediation, the Consumer Commission may, on the application of the mediator or any other party, direct the party in default to deposit the same within a week, and if—
 - (i) he fails to deposit such fee or cost, the Consumer Commission may permit the other parties to deposit the same and recover the said amount, from the party in default, in the manner prescribed for the execution of a money decree by a Civil Court;
 - (ii) no other party deposits the share of the party in default, the Consumer Commission may terminate the mediation proceedings.
- **9. Training.**—The mediators shall be given appropriate training in conducting mediation by such experts as may be nominated by the Mediation Cell and it shall be obligatory for them to attend such training.
- **10. Code of conduct.**—(1) The empanelled mediators shall not communicate, directly or indirectly with any of the parties or their associates, affiliates, promoters, holding companies, subsidiaries companies, directors, partners or employees or with any of their counsel during pendency of the mediation proceedings, except during the course of the mediation, in the presence of the parties or their counsel.

- (2) The empanelled mediator shall not accept any gift or hospitality from any of the parties or their associates, affiliates, promoters, holding companies, subsidiaries companies, directors, partners or employees or any of their counsel.
- (3) In addition to the disclosure required under clauses (a) and (b) of section 77each mediator shall disclose the following information before commencement of the mediation in a case assigned to him, namely:-
 - (i) whether he has or in the past had any personal, business or professional relationship or connection with any of the parties to the consumer dispute or other proceedings or any person associated or connected in any manner, to any of the parties or their associates, affiliates, parent companies, subsidiaries companies, directors, partners or employees;
 - (ii) whether there exists any circumstance which may give rise to be reasonable doubt as to his independence and impartiality.
- **11. Mediation proceedings.**—(1) The mediation shall be conducted in the presence of the parties or their authorised representatives or counsel.
 - (2) The mediation shall stand terminated on expiry of three months from the date of first appearance before the mediator unless the time for completion of mediation is extended by the Consumer Commission, in which case it shall stand terminated on expiry of such extended time.
 - (3) The parties shall be entitled to appear before the mediator in person or through their respective counsel or authorised representatives.
 - (4) The mediator shall be guided by the principles of natural justice and fair play but shall not be bound by the provisions of the Code of Civil Procedure, 1908 (5 of 1908) or the Indian Evidence Act, 1872 (1 of 1872).
 - (5) If a party does not participate in the mediation proceedings, the Consumer Commission may direct such a party to participate in the proceedings.
 - (6) The parties shall provide all such information to the mediator as may be reasonably required by him for conducting the mediation proceedings.
 - (7) The record of the proceedings shall be prepared by the mediator on every date and shall be signed by the parties or their Counsel, authorised representatives or Attorneys.
 - (8) The agreement executed between the parties shall be submitted by the mediator, to the Consumer Commission, in a sealed cover, with a forwarding letter.
 - (9) If no agreement is executed between the parties, within the time prescribed in these regulations, the mediator shall intimate so, to the Consumer Commission, without in any manner disclosing as to what transpired during the mediation proceedings, what was the stand taken by the parties or why the agreement could not be reached.
- **Role of mediator.**—(1) The mediator shall attempt to facilitate a voluntary resolution of the disputes between the parties, assist them in removing the misunderstandings, if any, and generating options to resolve their disputes, but shall not impose any term or any settlement upon the parties.
 - (2) The mediator shall explain the terms of the agreement, to the parties, before obtaining their respective signatures on it.
- **13. Confidentiality.**—(1) The parties and the mediator shall maintain confidentiality in respect of the events that transpire during the mediation proceedings and shall not use or rely upon any information, document etc. produced, the proposals and admissions made or the views expressed during the mediation proceedings.
 - (2) There shall be no audio or video recording of the mediation proceedings.
- **14. Communications.**—The mediator shall not communicate with the Consumer Commission except by way of his report, with copies to all the parties.
- **15. Immunity.**—(1)No mediator shall be liable for any civil or criminal proceedings, for any act done or omitted to be done bonafidely by him, in his capacity as a mediator.
 - (2) The mediator shall not be summoned by a party to appear in a Court or other forum, to testify in regard to any information received or the action taken by him during the mediation proceedings.

- **Reports.**—(1) Every Mediation Cell shall submit a quarterly report to the District Commission, the State Commission or the National Commission to which it is attached, containing the following information, namely:-
 - (a) a list of its empanelled mediators, including experience and qualifications of each of them;
 - (b) the number of cases pending before it at the beginning of the quarter;
 - (c) the number of cases referred to it during the quarter;
 - (d) the number of cases disposed of during the quarter;
 - (e) the number of cases pending at the end of the quarter;
 - (f) the number of cases assigned to each mediator, the number of cases disposed of by him during the quarter and the number of cases in which the mediation referred to him was successful:
 - (g) the number of cases in which the mediation was not successful;
 - (h) the fee paid to each mediator during the quarter.
 - (2) The report shall be submitted within one month of the end of each quarter.

S. HANUMANTHA RAO, Jt. Registrar [ADVT.-III/4/Exty./138/2020-21]